

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**PRINCIPAL BENCH NEW DELHI**

**AT NEW DELHI.**

ORIGINAL APPLICAITON NO.5 OF 2022

(With reports dated 31.05.2022 and 04.06.2022)

In re : News item published in The Indian Express dated 07.01.2022 titled  
“Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in  
Surat”

WITH

Original Application No. 05/2022 (WZ)

Brackish Water Research Centre

Applicant

Versus

Gujarat State Pollution Control Board & Ors.

Respondents

**REPLY ON BEHALF OF M/S JAY BAJRANG**  
**(hereinafter for the sake of brevity will be referred to as the**  
**Company)**

**MAY IT PLEASE THE HON'BLE TRIBUNAL**

**(I) PRELIMINARY OBJECTIONS**

1. At the outset, the present Company states that, the statements, averments and prayers, made by the Applicant are not admitted to the present Company and are denied in toto, expressly so far as they are admitted herein. The Company submits that, the present application has been filed by the Applicant with a view to harass

the present Company and is not maintainable before this Hon'ble Tribunal.

2. At the further outset, it is submitted that the captioned complaint is not maintainable before this bench of the Hon'ble Tribunal, namely, the Principal bench inasmuch as the Applicant's grievance pertains to the Company, which is situated at Surat in the State of Gujarat, and only the Western Zone Bench of this Hon'ble Tribunal is empowered to consider and decide the same.
  
3. Pertinently, the jurisdiction of the 5 Benches of this Hon'ble Tribunal (termed as "*ordinary places of sitting*" in the Act and Rules) have been specified by the Central Government, by notifications dated 05.05.2011, and 07.08.2011, in terms of Sec. 4(3) of the NGT Act, and provide that the territorial jurisdiction, with respect to matters arising from the State of Gujarat, has been vested in the Western Zone Bench. Furthermore, Rule 11 of the NGT (PRACTICES AND PROCEDURE) RULES, 2011 specifically provides that an appeal amongst others must be filed before the Bench of the Tribunal where the "*cause of action, wholly or partly has arisen*".

A copy of the notification bearing S.O. 1003(E) dated 05.05.2011 issued by the Ministry of Environment & Forest is herewith annexed and marked as **ANNEXURE – R-1.**

A copy of the notification dated 17.08.2011 bearing S.O. No. 1908(E) issued by the Ministry of Environment & Forest is herewith annexed and marked as **ANNEXURE – R-2.**

4. Thus, in the instant case, since the cause action arises wholly in the State of Gujarat, only the Western Zonal Bench of this Hon'ble Tribunal has jurisdiction to hear, consider and decide on the captioned OA.
5. It is pertinent to note that the mandatory nature of the notification specification territorial jurisdiction has been recognised by the Hon'ble High Court of Bombay at Goa, and it has in three instances, held the exercise of jurisdiction by any bench, other than the zonal bench having territorial jurisdiction to be bad.
6. First, the Hon'ble High Court of Bombay at Goa has in the judgment dated 11.10.2017 in PIL WP 22/2017 reported as ***Goa Foundation v. Ministry of Environment***, 2017 SCC OnLine Bom 8815 quashed and set-aside a notification dated 10.08.2017, to the extent that it sought to transfer territorial jurisdiction with respect to matters

arising from the State of Goa from the NGT Western Zone Bench to this Hon'ble Bench. The relevant portion of the said order reads as follows:

*“44. We quash and strike down the notification of 10th August 2017 in so far as it transfers the jurisdiction of the Western Zonal Bench from Pune to New Delhi in regard to the State of Goa. ...*

...

*46. By our order of 21st August 2017, we directed that no files should be transferred from the Western Region Bench to New Delhi. In view of our judgment, the Western Region Bench will, therefore, now be entitled to proceed with the hearings of cases filed before it.” [Emphasis supplied]*

7. *Secondly*, the Hon'ble Bombay High Court has in ***Court on its own motion v. National Highway Authority of India***, 2015 SCC OnLine Bom 6353, while specifically dealing with the territorial jurisdiction of the NGT, Principal Bench at New Delhi and that of the NGT, Western Zone Bench at Pune, held that with the operationalization of the NGT Western Zone Bench at Pune, it is only this Bench (i.e., the Western Zone Bench) which would have jurisdiction with respect to matters where the cause of action arises in Maharashtra. It is submitted that this logic, by extension, also

applies to matters where the cause of action arises in the State of Gujarat.

8. Most recently, a Full Bench of the Hon'ble High Court of Bombay at Goa has by a judgment dated 21.09.2022 in PIL WP No. 04/2022 held that the jurisdiction of zonal benches could not be interfered with, and has consequently set-aside notifications permitting the constitution of special benches to consider matters from zones which do not fall within the ambit of the jurisdiction of this Hon'ble bench. A copy of the judgment dated 21.09.2022 passed by the High Court of Bombay at Goa in Writ Petition No. 4 of 2022 is annexed and marked as **ANNEXURE – R-3**.

9. Consequently, it is reiterated that in view of the above statutory notifications, and the judgments of the Hon'ble High Court, this Hon'ble Bench i.e., the Principal Bench, would have no jurisdiction to entertain any grievance in respect of which the jurisdiction is exclusively vested in the Western Zonal Bench.

10. It is therefore most respectfully submitted that the proceedings instituted pursuant to an article in the newspaper be therefore

recalled and the letter in reference be sent to the Western Zonal Bench, Pune of the National Green Tribunal for due consideration in accordance with law.

**(II) FACTS OF THE CASE**

11. At the outset, it is submitted that the present Company has been dragged into this proceeding for no fault of it. The Company has not been intimated as to what present proceeding is pertaining to.

12. The Company firstly came to be notified when it received an E-mail from the GPCB on 12.10.2022. It is pertinent to mention herein that, there was no prior intimation of whatsoever nature as regards the appearance of the present Company in the present dispute. Be that as it may, the Company reserves its right and liberty to file detailed reply before this Hon'ble Tribunal pertaining to the said proceedings.

13. It is submitted that, the Hon'ble Tribunal has taken *suo-motu* cognizance of an Article published in the Daily newspaper 'Indian Express' on 7.1.2022. The present issue was considered by the Hon'ble Tribunal vide its order dated 18.01.2022, wherein a Committee was constituted by this Hon'ble Tribunal and was

directed to conduct site inspection and submit its report to this Hon'ble Tribunal. After going through the Report, the present Company has observed that, the name of the Company is mentioned for being one of the polluters and responsible for the cause of incidence, which took place on 7.1.2022. It is submitted that the Company is not related to the said incident and that the present dispute has nothing to do with the activities of the Company. The Committee has exceeded its reference and in its approach has been selective in its approach in dragging the present Company in the dispute without conducting detailed investigation in respect of the incident, which took place on 7.1.2022. The Committee does not have any adjudicatory powers and has further gone to observe that the present Company is required to pay the Environmental Damage Compensation (EDC). The powers of the committee have nowhere been defined by this Hon'ble Tribunal and in view of the Judgment of the Hon'ble Apex Court, the Committee cannot travel beyond the reference, which was not necessary to do.

14. With respect to the present issue, the Company was forced to close down by the GPCB because of the incident held on 07.01.2022 and

a Closure Order was issued to the present Company without giving any Show Cause Notice nor giving an opportunity of hearing and in complete breach of principles of natural justice. The Closure Order was issued to the Company on 20.1.2022 and vide the said order, the Company was directed to deposit an amount of Rs.25 Lacs towards EDC. The said Closure Order was issued on the basis of so-called investigation conducted on 06.01.2022. The Company had already submitted its response to the GPCB on 12.01.2022 in pursuance to the said visit note. In the said visit note, the Company has given due explanation and also informed the GPCB that, the Company is nowhere responsible for the incident took place on 07.01.2022. The present Closure Order is in complete breach of the principles of natural justice and issued without following due procedure.

15. The Company further submits that the accident which has been sought to be adjudicated by this Hon'ble Tribunal took place at the site, which is located at the distance of more than 01 KM on the upstream level from the present Company. It is important to place on record the exact location of the Industrial Water Drain of the present Proponent and from where, it is joining with the ETP

chamber. A copy of the Google map and the photographs thereto are annexed herewith and marked as **ANNEXURE 'R-4'**

16. Be that as it may, the Hon'ble Committee, appointed by this Hon'ble Tribunal has conducted the site investigation and submitted its report and in the same it has observed that: -

*“Jai Bajrang Industries (Formerly-Seal Colour Chem) plot number C/1-B, GI DC Sachin, Surat, was visited by officers of the GPCB on 06/01/2022. It was observed that the steam being condensate from distillate plant was discharged outside the premises through an unauthorised outlet, leading to open surface drain of GIDC estate which passes near by the unit. According to the Consent and Authorisation, the unit undertook not to generate any industrial wastewater. However, the unit was found discharging untreated acidic wastewater outside the premises in an unauthorised manner as aforesaid. The analysis of the sample collected from untreated wastewater does not meet with the norms prescribed by the GPCB. The unit was therefore, called upon to deposit the sum of Rs.25 lakhs as Interim Environment Damage Compensation. The official exercised the powers under section 33 (A) of the Water Act, and prohibited the unit from manufacturing activities and directed to close the operation of the unit. It was*

*further directed that no manufacturing activities shall be carried out through Captive Power Plant and/or DG set. The concerned authorities supplying the electricity and water were directed to stop the supply of electricity (except single phase) and water with immediate effect.”*

17. The Company submits that said allegations mentioned in the report, read along with the Closure Order are totally denied by the present Company. The Company has stated in its reply dated 10.1.2022 that, there has been intentional racket to trap the present Company and that the waste water analysis and the evidence submitted along with the said reply clearly demonstrate that the Company has nowhere violated the parameters mentioned by the GPCB in the Consent Order. The GPCB has on its knee jerk reaction proceeded to issue the Closure Order and the same has been on the basis of no evidence, which was found on the site pertaining to the present Company. Copy of the reply submitted to the closure order is annexed hereto and marked as **ANNEXURE – R-5**.
18. The Company alongwith the reply stated above has submitted the supporting documents that it had no role of whatsoever nature in

the incident held at GIDC, Sachin. The documents are annexed hereto and marked as ANNEXURE – R-6 colly.

19. The Company further submits that in view of the compliance showed by the Company, the GPCB was pleased to revoke the order of closure and permit the Company to operate subject to deposit of Rs.25 lakhs as the interim compensation. It is further submitted that the Company has paid the amount of Rs.25 Lacs under protest and that the Company is at present operating its unit. Furthermore, it is submitted that, the Company was in receipt of the Closure Order under the provisions of Sec.33(A) Water (Prevention & Control of Pollution) Act, 1974. The said provision does not state that, the Pollution Control Board has a power to recover any Environmental Damage Compensation from any of the unit. The said fact is supported by the Judgement of the Hon'ble Delhi High Court passed in 'M/S. **Splendor** Land base Limited vs DPCC."
20. The company filed an application under the RTI on 31<sup>st</sup> January 2022 for the finger print analysis report. As per finger print analysis report, there was no compound found from which sample which was collected on 6<sup>th</sup> January 2022. Moreover, in finger print Analysis report, GPCB central lab was mentioned as a source of

sample collected “**from an unauthorized outlet of the factory.**” It is not true to say that the Company was found discharging untreated wastewater outside the premises. GPCB has not provided any proof which showing the same. Also the Company is in possession of the CCTV footage of the same place from where the sample was collated.

21. The GIDC Letter No.C.O./N.A./SCN/316 dated 1<sup>st</sup> February 2022 stated that “work order number C.O./N.A./SCN/1451 dated 13<sup>th</sup> May 2021 (with effect from 17<sup>th</sup> May 2021) for construction of Storm Water Drain (SWD) at Sachin colony by its office given to M/s. DR Construction. The time limit for the above work was to be completed by 17<sup>th</sup> November 2021. But due to monsoon the time limit was extended till 31<sup>st</sup> January 2022 due to pending work. The work of Storm Water Drain (SWD) in the 30-meter-wide utility corridor behind Plot No.5534 was started in the month of December. During the above operation, the flow of water was stopped near the RCC culvert near Plot No.- 722 on Road No.- 7. The work of Storm Water Drain (SWD) completed on 25<sup>th</sup> January 2022.
22. Furthermore, it is submitted the inspections have been conducted time and again by the GPCB and that the remarks therein have

been recorded satisfactorily and it has been observed that the Company is a complied Company. The EDC, which has been levied by the GPCB is on the basis of wrong observations and that criminal proceedings initiated therein are also on the surmises of the officers of the GPCB office. Therefore, it is necessary that the said EDC deposited by the present Company is liable to be reimbursed and that action needs to be initiated against the officers of the GPCB for dereliction of their duties.

23. The Company further submits that it had filed RTI dated on 31-01-2022 for the finger print analysis report. As per finger print analysis report, there was no compound found from which sample collected on 06/01/2022. Moreover, in finger print Analysis report, GPCB central lab was mentioned as a source of sample collected **“from an unauthorized outlet of the factory.”** It is not true to say that the unit was found discharging untreated wastewater outside the premises. GPCB has not provided any proof which showing the same. Also the Company is in possession of the CCTV footage of the same place from where the sample was collated.
24. The Company further submits that the GIDC vide Letter No. C.O./N.A./SCN/316 dated on 01/02/2022 stated that “work order number C.O./N.A./SCN/1451 dated 13/05/2021 (with effect from

17/05/2021) for construction of Storm Water Drain (SWD) at Sachin colony by its office given to M/s. DR Construction. The time limit for the above work was to be completed on 17/11/2021. But due to monsoon the time limit has been extended till 31/01/2022 due to pending work. The work of Storm Water Drain (SWD) in the 30-meter-wide utility corridor behind Plot No.- 5534 was started in the month of December. During the above operation, the flow of water was stopped near the RCC culvert near Plot No.- 722 on Road No.- 7. The work of Storm Water Drain (SWD) completed on 25/01/2022.” Copy of the said documents are annexed hereto marked as **ANNEXURE – R-7.**

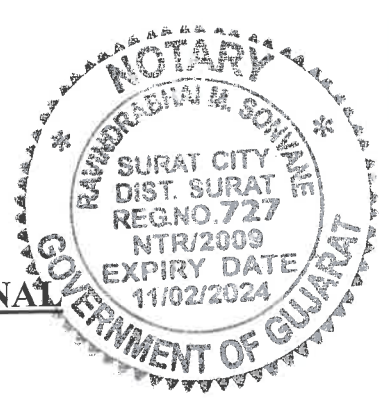
PUNE  
DATE : 10/01/2023



ADVOCATE FOR COMPANY

4753

Serial No.: 1157  
Date: 06 DEC 2022



**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

M.A. No. 46/2022

In

**Original Application No. 05/2022**

In re : News item published in The Indian Express dated 07.01.2022 titled  
“Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in  
Surat”

WITH

**Original Application No. 05/2022 (WZ)**

Brackish Water Research Centre

Applicant

Versus

Gujarat State Pollution Control Board & Ors.

Respondent(s)

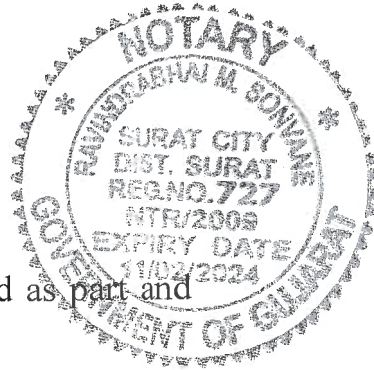
**AFFIDAVIT IN SUPPORT OF REPLY**

**MAY IT PLEASE THE HON'BLE TRIBUNAL:**

I, RAMANBHAI BHALABHAI BARIA, adult, Occu.: PARTNER OF,  
JAY BAJRANG INDUSTRIES, having office at Plot no.c-1B,7117, road  
no.71, GIDC Sachin , Surat,Pin.394230, do hereby state on solemn  
affirmation as under: -

I am the PARTNER OF JAY BAJRANG INDUSTRIES , of the  
Respondent above named and responsible for day to day administration of  
my business. As such, I have gone through the Reply and annexure thereto  
being filed today. I find that the contents therein are true and correct to the

*Ramanbhai Bhalabhai Baria*



best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at SURAT on 06 day of December 2022.

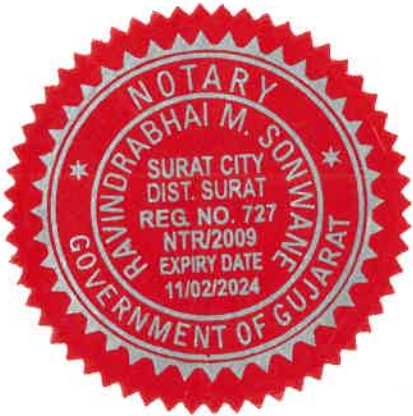
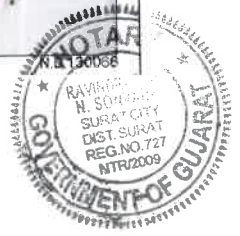


*Handwritten signature*

DEPONENT



*Handwritten signature*



Sr. No.: *675/2022*  
Date: 06 DEC 2022  
My Commission expires on 11-02-2024

**BEFORE ME**

**RAVINDRABHAI M. SONVANE**  
ADVOCATE & NOTARY  
SURAT CITY DIST. SURAT  
GOVT. OF GUJARAT.



1159



भारत सरकार

Government of India

Government of India

सूचना

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- सुरक्षित QR कोड/ऑफलाइन XML/ ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें।

भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

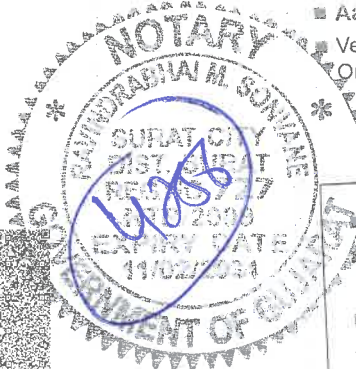
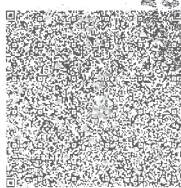
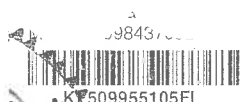
Enrollment No. :

To

**INFORMATION**

- Aadhaar is a proof of identity, not of citizenship.
- Verify identity using Secure QR Code / Offline XML / Online Authentication.

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- आधार देश भर में मान्य है।
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Ms.

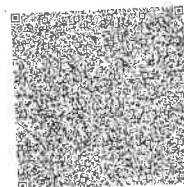


भारतीय विशिष्ट पहचान प्राधिकरण  
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Print Date: 29/05/2021

Address: S/O: Baria Bhalabhai, R/13, akash ro-house, near ramji mandir, pandesara gam, Surat City, Surat, Gujarat, 394221



मेरा आधार, मेरी पहचान



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रमेशभाई

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REGD.NO.D:L-33004/99



# भारत का राजपत्र

## The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्रधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 814]  
No. 814]

नई दिल्ली, बुधस्वतिवार, मई 5, 2011/वैशाख 15, 1933  
NEW DELHI, THURSDAY, MAY 5, 2011/VAISAKHA 15, 1933

पर्यावरण और वन मंत्रालय  
अधिसूचना  
नई दिल्ली, 5 मई, 2011

क्र.अ. 1003(अ).—केन्द्रीय सरकार, राष्ट्रीय हरित अधिकरण अधिनियम, 2010 (2010 का 19) की धारा 4 की उप-धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, दिल्ली को राष्ट्रीय हरित अधिकरण की बैठक के सामान्य स्थान के रूप में विनिर्दिष्ट करती है जो संपूर्ण भारत में अधिकारिता का प्रयोग करेगा।

[फा. सं. 17/4/2010-पीएल]  
राजीव गाँवा, संयुक्त सचिव

MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION  
New Delhi, the 5th May, 2011

S.O. 1003(E).—In exercise of the powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19 of 2010), the Central Government hereby specifies Delhi as the ordinary place of sitting of the National Green Tribunal which shall exercise jurisdiction in the whole of India.

[F.No. 17/4/2010-PL]  
RAJIV GAUBA, Jt. Secy.



**MINISTRY OF ENVIRONMENT AND FORESTS****NOTIFICATION**

New Delhi, the 17th August, 2011

**S.O. 1908(E).**—In exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government hereby specifies the following ordinary places of sitting of the National Green Tribunal which shall exercise jurisdiction in the area indicated against each :—

Serial number	Zone	Place of Sitting	Territorial Jurisdiction
1.	Northern	Delhi (Principal place)	Uttar Pradesh, Uttarakhand, Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir, National Capital Territory of Delhi and Union Territory of Chandigarh.
2.	Western	Pune	Maharashtra, Gujarat, Goa with Union Territories of Daman and Diu and Dadra and Nagar Haveli.
3.	Central	Bhopal	Madhya Pradesh, Rajasthan and Chhattisgarh.
4.	Southern	Chennai	Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, Union Territories of Pondicherry and Lakshadweep.
5.	Eastern	Kolkata	West Bengal, Orissa, Bihar, Jharkhand, seven sister States of North-Eastern region, Sikkim, Andaman and Nicobar Islands :

Provided that till the Benches of the National Green Tribunal become functional at Bhopal, Pune, Kolkata and Chennai, the aggrieved persons may file petitions before the National Green Tribunal at Delhi and till such time the notification No. S.O.1003(E), dated the 5th May, 2011 in the Ministry of Environment and Forests, shall continue to be operative.

[F. No. 17(4)/2010-PL]

RAJNEESH DUBE, Jt. Secy.



True Copy



**ANNEXURE -R-3**

Shephali

**REPORTABLE**

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
GOA SEAT, AT PORVORIM  
PIL WRIT PETITION NO. 4 OF 2022**

1. **THE GOA FOUNDATION,**  
Through its Secretary,  
Dy. Claude Alvares, Age 73 years,  
Having Regd. Office at Room No. 7,  
Above Mapusa Clinic, Mapusa,  
Goa 403 507,  
PAN No. AAAAG0249C  
Email id: goafoundation@gmail.com

**... PETITIONER**

**~ VERSUS ~**

1. **THE NATIONAL GREEN  
TRIBUNAL, PRINCIPAL BENCH,**  
Through the Registrar General,  
Faridkot House, Copernicus Marg,  
New Delhi 110001.
2. **THE NATIONAL GREEN  
TRIBUNAL, WESTERN BENCH,**  
Through its Registrar, New  
Administrative Building, 1st Floor,  
B-wing, Opposite Council Hall,  
Pune - 411001.
3. **THE UNION OF INDIA,**  
Through the Secretary, Ministry of  
Environment, Forests & Climate  
Change, Indira Paryavaran Bhavan,  
Jor Bag Road, New Delhi - 110003.

**4. THE STATE OF GOA**  
Through its Chief Secretary,  
Secretariat, Porvorim, Goa 403521

**... RESPONDENTS**

**APPEARANCES**

---

**FOR THE PETITIONER:** Ms Norma Alvares, *with Mr Om*  
GOA FOUNDATION *Costa.*

**FOR RESPONDENTS NOS. 1 & 2:** Mr Abhijeet Joshi, *with Ms Varsha*  
NATIONAL GREEN TRIBUNAL *Sawant & Mr Namit V Loya.*  
("NGT") AND NATIONAL GREEN  
TRIBUNAL WESTERN BENCH

**FOR RESPONDENT NO. 3:** Mr Anil Singh, Addl. Solicitor  
UNION OF INDIA *General, with Mr Aditya*  
*Thakkar & Ms Savita Ganoo,*  
*i/b DP Singh.*

**FOR RESPONDENT NO. 4:** Mr Deep Shirodkar, Addl.  
THE STATE OF GOA *Government Pleader, with*  
*Ms Neha Shirodkar.*

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**CORAM : DIPANKAR DATTA, CJ.,**  
**G.S. PATEL &**  
**M.S. SONAK, JJ.**  
**(Hearing at Principal Seat**  
**at Bombay through VC and**  
**physical hearing)**

**RESERVED ON : 14th September 2022**

**PRONOUNCED ON : 21st September 2022**

**JUDGMENT (Per GS Patel J):-**

1. Rule. By consent, Rule is made returnable forthwith.

2. The matter was first listed before a Division Bench (Chief Justice and MS Sonak J) at the seat of the Bombay High Court at Porvorim, Goa on 5th August 2022. After outlining the issue, the Bench was of the view that the matter could be more advantageously be heard by a Full Bench of three Judges. Hence the present Full Bench, which took up the matter at the principal seat since all three of us were presently in Mumbai.

3. This Public Interest Writ Petition is filed by the Goa Foundation, an environment NGO based in Goa, and represented by Ms Alvares. Over several decades, the Goa Foundation has approached this court and the Supreme Court in the public interest, litigating questions regarding environmental protection in various forms. The members of the Petitioner are all Indian citizens. We are satisfied with the bona fides of the Petitioner, and, indeed, these are not questioned in the Writ Petition.

4. The Petition assails administrative notices dated 6th September 2021 (page 130), 4th January 2022 (page 132), 11th April 2022 (page 133A) and 27th April 2022 (page 133B) and 26th August 2022 (page 227 of the Petitioners' Affidavit dated 8th September 2022).<sup>1</sup> The last of this was noticed after Affidavits came in. We grant leave to amend to include a challenge to the 26th August 2022 notice, without need of reverification. The amendment is to be effected in two weeks from the date this judgment is pronounced. We allow the

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1 There is some duplication in the Affidavits in Reply on behalf of the 1st and 2nd Respondents and the further Affidavit filed by the Goa Foundation. Our references in this judgment are to the Affidavits and their page numbers, both.

additional challenge because the fifth notice is of a class with the other four notices.

5. Briefly stated, Ms Alvares's case is that these five notices taken together have resulted in cases from Goa that were being heard by the Western Zonal Bench of the National Green Tribunal ("NGT") at Pune being abruptly taken up, for no good reason and without clarity as to which case would be taken and when, by a so-called "Special Bench" sitting in New Delhi, and comprising members of the Northern Bench joined on VC by members of the Western Zonal Bench. There is no power, she submits, for the Chairperson of the NGT to issue such directions or orders. There is no superior or governing seat or bench. Nothing in the National Green Tribunal (Practice and Procedure) Rules 2011 ("**the Procedure Rules**") or in the National Green Tribunal Act, 2010 ("**the NGT Act**") permits this. Every one of these notices is explicitly said on its face to be a 'notice', not an order. Each is said to have been issued by a "Competent Authority", without identifying that authority; and neither the NGT Act nor the Procedure Rules speak of any such 'Competent Authority'.

6. That these are administrative directions or notices is accepted in the Affidavit in Reply filed on behalf of the NGT (the 1st and 2nd Respondents collectively), which describes them as "office orders/notices". In other words, all five notices are issued without underlying any petition, application, or judicial proceeding.

7. We note this at the forefront because Mr Joshi, learned Advocate for the NGT raises a preliminary objection as to maintainability. He relies a decision of the Supreme Court in *Union of India v Alapan Bandyopadhyay*.<sup>2</sup> Mr Joshi's submission is that since the impugned notices emanated from the Northern Zonal Bench, claimed to be "the Principal Bench" of the NGT, therefore, this Court does not have the territorial jurisdiction to entertain the Petition. His submission is that *Bandyopadhyay*'s ratio is that it is only the High Court which has territorial jurisdiction over the notice-issuing bench that can entertain a petition such as this one. In the present case that would be the Delhi High Court. He emphasizes paragraphs 40 to 44 of *Bandyopadhyay*:

"40. The law thus declared by the Constitution Bench cannot be revisited by a Bench of lesser quorum or for that matter by the High Courts by looking into the bundle of facts to ascertain whether they would confer territorial jurisdiction to the High Court within the ambit of Article 226 (2) of the Constitution. We are of the considered view that taking another view would undoubtedly result in indefiniteness and multiplicity in the matter of jurisdiction in situations when a decision passed under Section 25 of the Act is to be called in question especially in cases involving multiple parties residing within the jurisdiction of different High Courts albeit aggrieved by one common order passed by the Chairman at the Principal Bench at New Delhi.

41. The undisputed and indisputable position in this case is that the WPCT No.78/2021 was filed to challenge the order dated 22.10.2021 in P.T.No.215/2021 of the Central Administrative Tribunal, Principal Bench at New Delhi, (by the Chairman of the Tribunal in exercise of the power under

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2 (2022) 3 SCC 133

Section 25 of the Act sitting at the Principal Bench) transferring O.A.No.1619/2021 to its files. On applying the said factual position to the legal exposition in L. Chandra Kumar's case (supra) it is crystal clear that the Principal Bench of the Central Administrative Tribunal at New Delhi, which passed the order transferring O.A.No.1619/2021 vide order in P.T.No.215/2021 falls within the territorial jurisdiction of High Court of Delhi at New Delhi.

42. Needless to say that the power of judicial review of an order transferring an Original Application pending before a Bench of the Tribunal to another Bench under Section 25 of the Act can be judicially reviewed only by a Division Bench of the High Court within whose territorial jurisdiction the Bench passing the same, falls. In fact, the decision in *Bhavesh Motiani's* case (supra), relied on by the respondent is also in line with the said position as in that case also, as against the order of transfer passed under Section 25 of the Act by the Principal Bench of the Central Administrative Tribunal at New Delhi Writ Petition was filed by the aggrieved party only before the High Court of Delhi. This is evident from the very opening sentence of the said judgment, which reads thus:

“The present petition has been filed being aggrieved by order dated 30.11.2018 passed by the Central Administrative Tribunal, Principal Bench, New Delhi (the ‘Tribunal’), by the O.A.No.421/2018 pending before the Ahmedabad Bench has been transferred to the Principal Bench of the Tribunal.”

43. In the instant case, the High Court at Calcutta has usurped jurisdiction to entertain the Writ Petition, viz., WPCT No.78/2021, challenging the order passed by the Central Administrative Tribunal, New Delhi, in P.T.No.215/2021, even after taking note of the fact that the

Principal Bench of the Tribunal does not lie within its territorial jurisdiction.

44. In the circumstances, based on our conclusion the impugned judgment and final order in WPCT No.78/2021 passed by the High Court at Calcutta is to be held as one passed without jurisdiction and hence, it is ab initio void. Accordingly, it is set aside. The writ petition being WPCT No.78/2021 filed before the High Court at Calcutta is accordingly dismissed, however, with liberty to the petitioner therein/the respondent herein to assail the same before the jurisdictional High Court, if so advised.”

8. We do not believe that the objection to maintainability is well taken. The facts in *Bandyopadhyay* were peculiar. The question arose in respect of tribunals created under Articles 323-A and 323-B of the Constitution of India, quite unlike a statutory tribunal such as a NGT constituted its own statute, the NGT Act. But that is not all. What was in question before the Supreme Court was a *judicial* pronouncement, and where — before which High Court exercising writ jurisdiction — such an order could be challenged. Bandyopadhyay, a former Chief Secretary of West Bengal, (since superannuated), filed an Original Application challenging certain disciplinary proceedings initiated against him. He filed this OA before the Kolkata Bench of the Central Administrative Tribunal (“CAT”). While that OA was pending before the Kolkata bench of the CAT, the Union of India moved a transfer petition under Section 25 of the Administrative Tribunals Act, 1985 seeking a transfer of the OA from the Kolkata Bench to what is undoubtedly the Principal Bench of the CAT at New Delhi. The transfer Petition was allowed, and the OA was then taken up and heard by the Principal Bench in

New Delhi, which disposed of the OA by an order of 22nd October 2021.<sup>3</sup> What Bandyopadhyay next did was to challenge that final order passed on his OA by the New Delhi bench in a Writ Petition before the *Calcutta* High Court. On 29th October 201, the Calcutta High Court allowed the Writ Petition and set aside the New Delhi CAT Bench’s order of 22nd October 2021.<sup>4</sup> The Union of India challenged the Calcutta High Court’s order of 29th October 2021 before the Supreme Court — and this resulted in the decision that Mr Joshi cites.

9. The situation therefore was this: Bandyopadhyay initiated his OA before the Kolkata Bench of CAT. The Union of India sought its transfer to the Principal Bench at New Delhi. That was allowed. Having received an adverse order from the Principal Bench in New Delhi, Bandyopadhyay then challenged that final order (by the New Delhi Bench of the CAT) before the Calcutta High Court. This was the factual conspectus before the Supreme Court, and it is at a considerable remove from undisputed facts of the present case where there neither a transfer petition, application, or judicial proceeding of any kind, nor a judicial order, but only administrative (or “office”) directions or notices. None of the notices impugned in this Petition have any of the essential ingredients of a judicial order — the institution of a proceeding, notice to the opponent, hearing of both sides and then an order on merits.

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3 *Public Grievances & Pensions v Alapan Bandyopadhyay*, 2021 SCC OnLine CAT 3242.

4 *Alapan Bandyopadhyay v Union of India*, 2021 SCC OnLine Cal 2793.

10. In *Bandyopadhyay*, the Supreme Court relied on its earlier decision in *L Chandra Kumar v Union of India*,<sup>5</sup> particularly paragraph 99, for the proposition that decisions of tribunals are subject to scrutiny before the Division Bench of the High Court within whose jurisdiction the tribunal concerned falls. Far from being in Mr Joshi's favour, this is actually against him; for *L Chandra Kumar* speaks clearly of a *decision*. It is in this context that *Bandyopadhyay* must be understood. It is well settled that a decision is only an authority for what it actually decides.<sup>6</sup>

11. We do not think it is permissible to accept an argument such as the one canvassed by Mr Joshi. Indeed, we do not believe that such was or could have been the intention of the Supreme Court in *Bandyopadhyay*, for the simple reason that if extended as Mr Joshi would have us do, the result would be an evisceration of the entirety of Article 226(2) of the Constitution of India even in matters of *judicial review of administrative action*, which this Petition undoubtedly is. We quote Article 226(1) and (2):

**“226. Power of High Courts to issue certain writs.—**

(1) Notwithstanding anything in article 32, every High Court shall have powers, throughout the territories in relation to which it exercises jurisdiction, to issue to any person or authority including in appropriate case, any

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5 (1997) 3 SCC 261.

6 *Goodyear India Ltd v State of Haryana*, (1990) 2 SCC 71; *State of Orissa v Mohd Illiyas*, (2006) 1 SCC 275; *Sarva Shramik Sanghatana (KV) v State of Maharashtra*, (2008) 1 SCC 494; *Bhuwalka Steel Industries v Bombay Iron & Steel Labour Board & Anr*, (2010) 2 SCC 273; *Jitendra Kumar Singh v State of UP*, (2010) 3 SCC 119. The principle was enunciated over a century ago by the House of Lords in *Quinn v Leathem*, 1901 AC 495 (HL).

Government, within those territories directions, orders or writs, including writs in the nature of *habeas corpus*, *mandamus*, prohibition, *quo warranto* and *certiorari*, or any of them, for the enforcement of any of the rights conferred by Part III and for nay other purpose.

**(2) The power conferred by clause (1) to issue directions, orders or writs to any Government, authority or person may also be exercised by any High Court exercising jurisdiction in relation to the territories within which the cause of action, wholly or in part, arises for the exercise of such power, notwithstanding that the seat of such Government or authority or the residence of such person is not within those territories.”**

*(Emphasis added)*

12. Even within the *Bandyopadhyay* case itself, there is an internal or intrinsic clue to support our view. In paragraph 20, the Court said, in the context of Article 226(2), that the law on that aspect was settled by the Supreme Court decisions in *Kusum Ingots & Alloys Ltd v Union of India & Anr*,<sup>7</sup> *Nawal Kishore Sharma v Union of India & Ors*,<sup>8</sup> and *Navinchandra N Majithia v State of Maharashtra*.<sup>9</sup> Each of these authorities related to judicial review of executive action.

13. In *Majithia*, a writ petition was filed in this court to quash a criminal complaint filed in Shillong. The Supreme Court held that this court erred in dismissing the writ petition on the ground that it had no jurisdiction. In paragraph 27, the Supreme Court in *Majithia* held:

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7 (2004) 6 SCC 254.

8 (2014) 9 SCC 329.

9 (2000) 7 SCC 640.

27. Tested in the light of the principles laid down in the cases noted above the judgment of the High Court under challenge is unsustainable. **The High Court failed to consider all the relevant facts necessary to arrive at a proper decision on the question of maintainability of the writ petition, on the ground of lack of territorial jurisdiction. The Court based its decision on the sole consideration that the complainant had filed the complaint at Shillong in the State of Meghalaya and the petitioner had prayed for quashing the said complaint. The High Court did not also consider the alternative prayer made in the writ petition that a writ of mandamus be issued to the State of Meghalaya to transfer the investigation to Mumbai Police. The High Court also did not take note of the averments in the writ petition that filing of the complaint at Shillong was a mala fide move on the part of the complainant to harass and pressurise the petitioners to reverse the transaction for transfer of shares. The relief sought in the writ petition may be one of the relevant criteria for consideration of the question but cannot be the sole consideration in the matter.** On the averments made in the writ petition gist of which has been noted earlier it cannot be said that no part of the cause of action for filing the writ petition arose within the territorial jurisdiction of the Bombay High Court.

*(Emphasis added)*

14. In paragraph 9 of *Nawal Kishore Sharma*, the Supreme Court said:

9. The interpretation given by this Court in the aforesaid decisions resulted in undue hardship and inconvenience to the citizens to invoke writ jurisdiction. As a result, clause (1-A) was inserted in Article 226 by the Constitution (Fifteenth) Amendment Act, 1963 and subsequently

renumbered as clause (2) by the Constitution (Forty-second) Amendment Act, 1976. The amended clause (2) now reads as under:

“226. Power of High Courts to issue certain writs.—(1) Notwithstanding anything in Article 32, every High Court shall have power, throughout the territories in relation to which it exercises jurisdiction, to issue to any person or authority, including in appropriate cases any Government, within those territories, directions, orders or writs, including writs in the nature of habeas corpus, mandamus, prohibition, quo warranto and certiorari, or any of them, for the enforcement of any of the rights conferred by Part III and for any other purpose.

(2) The power conferred by clause (1) to issue directions, orders or writs to any Government, authority or person may also be exercised by any High Court exercising jurisdiction in relation to the territories within which the cause of action, wholly or in part, arises for the exercise of such power, notwithstanding that the seat of such Government or authority or the residence of such person is not within those territories.

(3)-(4)\*\*\*”

**On a plain reading of the amended provisions in clause (2), it is clear that now the High Court can issue a writ when the person or the authority against whom the writ is issued is located outside its territorial jurisdiction, if the cause of action wholly or partially arises within the court's territorial jurisdiction. Cause of action for the purpose of Article 226(2) of the Constitution, for all**

**intent and purpose must be assigned the same meaning as envisaged under Section 20(c) of the Code of Civil Procedure. The expression cause of action has not been defined either in the Code of Civil Procedure or the Constitution. Cause of action is bundle of facts which is necessary for the plaintiff to prove in the suit before he can succeed. The term “cause of action” as appearing in clause (2) came up for consideration time and again before this Court.**

*(Emphasis added)*

15. Later, in paragraph 12, the Supreme Court in *Nawal Kishore Sharma* relied on *Kusum Ingots* to say:

12. In *Kusum Ingots & Alloys Ltd. v. Union of India* [(2004) 6 SCC 254] , this Court elaborately discussed clause (2) of Article 226 of the Constitution, particularly the meaning of the word “cause of action” with reference to Section 20(c) and Section 141 of the Code of Civil Procedure and observed: (SCC p. 259, paras 9-10)

**“9. Although in view of Section 141 of the Code of Civil Procedure the provisions thereof would not apply to writ proceedings, the phraseology used in Section 20(c) of the Code of Civil Procedure and clause (2) of Article 226, being in pari materia, the decisions of this Court rendered on interpretation of Section 20(c) CPC shall apply to the writ proceedings also. Before proceeding to discuss the matter further it may be pointed out that the entire bundle of facts pleaded need not constitute a cause of action as what is necessary to be proved before the petitioner can obtain a decree is**

**the material facts. The expression material facts is also known as integral facts.**

10. Keeping in view the expressions used in clause (2) of Article 226 of the Constitution of India, *indisputably even if a small fraction of cause of action accrues within the jurisdiction of the Court, the Court will have jurisdiction in the matter.*”

*(Emphasis added)*

The Supreme Court in *Nawal Kishore Sharma* also said:

Their Lordships further observed as under: (*Kusum Ingots & Alloys Ltd.* case [(2004) 6 SCC 254] , SCC p. 264, paras 29-30)

“29. In view of clause (2) of Article 226 of the Constitution of India, now if a part of cause of action arises outside the jurisdiction of the High Court, it would have jurisdiction to issue a writ. The decision in *Khajoor Singh [Lt. Col. Khajoor Singh v. Union of India, AIR 1961 SC 532]* has, thus, no application.

16. This clearly shows that what was before the Court in *Bandyopadhyay* was an entirely distinct set of circumstances. The case at hand is closer to *Majithia, Nawal Kishore Sharma, and Kusum Ingots*. For the cause of action in the present Petition is clearly within the jurisdictional remit of this Court: wherever the impugned notices may have been issued, the situs of the origin of those notices is immaterial and by no means jurisdictionally determinative. The effect of the impugned notices is directly on the Western Zonal Bench and those litigating before that Bench.

17. When a Writ Court is tasked with judicial review of administrative action, the contours of Article 226(2) cannot possibly be fettered by a blind invocation of jurisdictional territoriality. Many tribunals are administratively centred in Delhi. Some tribunals do have a principal seat there. Others choose to use Delhi only as a matter on administrative convenience. An administrative exigency can never operate to denude a constitutional Court of its power to issue a high prerogative remedy. The administrative situs of a tribunal, adopted because of such an administrative need or exigency, will not operate to confer exclusive jurisdiction only on the Delhi High court nor rob other High Courts of their wide jurisdiction under Article 226, particularly Article 226(2). We do not believe that any Court has ever suggested that all Writ Petitions directed against the Union Government must only be filed in New Delhi before the Delhi High Court. Yet that would be the logical — albeit untenable — consequence of accepting Mr Joshi’s submission.

18. For this reason, we find Mr Joshi’s next submission to be incongruous, for he also says that it is not his case that merely because the NGT has a seat in Delhi therefore the Delhi High Court would have exclusive jurisdiction. If this be so, i.e., if this is not his case, then there is simply no basis for the submission based on *Bandyopadhyay*.

19. The last submission Mr Joshi makes at the threshold is based on Section 22 of the NGT Act. It reads:

**“22. Appeal to Supreme Court.** — Any person aggrieved by any award, decision or order of the Tribunal, may file an appeal to the Supreme Court, within ninety days from the

date of communication of the **award, decision or order** of Tribunal, to him, on any one or more of the grounds specified in section 100 of the Code of Civil Procedure, 1908 (5 of 1908);

Provided that the Supreme Court may, entertain any appeal after the expiry of ninety days, if its is satisfied that the appellant was prevented by sufficient cause from preferring the appeal.”

*(Emphasis added)*

20. *Ex facie*, Section 22 is inapplicable because it speaks of an award, decision or order being appealable. That cannot extend to a Petition seeking judicial review of administrative action; nor can Section 22 ever be said to oust the *writ* jurisdiction of a High Court.

21. Consequently, we hold that the Petition is maintainable.

22. The context in which the NGT and its benches were constituted is this. The NGT Act replaced the National Environment Tribunal Act 1995. The Statement of Objects and Reasons (“**SOR**”) of the NGT Act inter alia notes that India was a party to the decisions taken at the Stockholm Conference in June 1972. Later, India participated in the United Nation’s Conference on Environment and Development at Rio de Janeiro in June 1992, which led to the Rio Declaration. One of the resolutions was to demand that member states provide “effective access” to judicial and administrative proceedings, including redress and remedy, and develop national laws regarding liability and compensation for victims of pollution and other environmental damage. The SOR of the NGT Act also

recognises that the right to a wholesome and pollution-free environment has been pronounced by our Supreme Court to be part of Article 21, the fundamental right to life.<sup>10</sup> Then the SOR goes on to say that the National Environmental Tribunal had a limited mandate. It was not established. There came a National Environment Appellate Authority Act 1997, but it had a narrow jurisdictional remit. Acknowledging that there were many environmental cases pending in higher courts and that these required a multi-disciplinary approach, the Supreme Court requested the Law Commission to consider the need to constitute special environmental courts.

23. Thus, there was a perceived need to establish a specialised tribunal to handle multi-disciplinary issues involved in environmental cases; and hence, the enactment of the NGT Act and the constitution of the NGT. The Chairperson is to be a Judge of the Supreme Court or to be a Chief of the High Court. He is a Judicial Member. A High Court Judge is also eligible to be appointed as a Judicial Member (though not as Chairperson). There are provisions for appointing Expert Members. The NGT has jurisdiction over all civil cases where substantial questions relating to the environment are involved and where such cases arise from the implementation of the enactments specified in Schedule I. The National Environment Act 1995 and the National Environment Appellate Authority Act 1997 stood repealed by the NGT Act.

24. On 5th May 2011, the Government of India issued a Notification under Section 4, specifying Delhi as the 'ordinary place

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10 See: *Subhash Kumar v State of Bihar*, (1991) 1 SCC 74.

of sitting’ of the NGT. It was to exercise jurisdiction over the whole of India. Just a few months later, on 17th August 2011 came another Notification under Section 4(3) of the Act specifying the “ordinary places of sitting” of the NGT. Five zones were specified, and Delhi was said — parenthetically — to be the principal place. For completeness, the 17th August 2011 Notification is quoted below:

THE GAZETTE OF INDIA : EXTRAORDINARY  
**MINISTRY OF ENVIRONMENT AND FORESTS**  
**NOTIFICATION**

New Delhi, the 17th August 2011

**S.O. 1908(E).**—In exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government hereby specifies the following ordinary places of sitting of the National Green Tribunal which shall exercise jurisdiction in the area indicated against each :—

Serial number	Zone	Place of Sitting	Territorial Jurisdiction
1.	Northern	Delhi (Principal place)	Uttar Pradesh, Uttarakhand, Punjab, Haryana, Himachal Pradesh, Jammu and Kashmir, National Capital Territory of Delhi and Union Territory of Chandigarh.
2.	Western	Pune	Maharashtra, Gujarat, Goa with Union Territories of Daman and Diu and Dadra and Nagra Haveli
3.	Central	Bhopal	Madhya Pradesh, Rajasthan and Chhattisgarh.
4.	Southern	Chennai	Kerala, Tamil Nadu, Andhra Pradesh, Karnataka, Union

			Territories of Pondicherry and Lakshadweep.
5.	Eastern	Kolkata	West Bengal, Orissa, Bihar, Jharkhand, seven sister States of North-Eastern region, Sikkim, Andaman and Nicobar Islands:

Provided that till the Benches of the National Green Tribunal become functional at Bhopal, Pune, Kolkata and Chennai, the aggrieved persons may file petitions before the National Green Tribunal at Delhi and till such time the notification No. S.O. 1003(E), dated the 5th May, 2011 in the Ministry of Environment and Forests, shall continue to be operative.

[F.NO. 17(4)/2010-PL]

RAJNEESH DUBE, Jt. Secy.

**25.** With this background, we turn to an overview of the impugned notices. The first notice is of 6th September 2021. This is how it reads:

National Green Tribunal  
Principal Bench  
Faridkot House, Copernicus Marg  
New Delhi- 110001

NGT/PB/JUDL./05/2020/339 Dated: 06th September, 2021

NOTICE

It is hereby notified for information of all concerned that the Competent Authority had been pleased to issue direction for constituting Special Bench in all the four Zonal Benches. It has been directed that Special Bench shall take-up such appropriate matters in consultation with the concerned Bench, which need to be taken-up by the Additional Bench till constitution of Additional Bench and/or till further orders. If necessary, sittings can continue as per requirement for such period as may be found necessary. It has been further directed that in case the hearing of any such matter(s) is/ are not concluded on the date

fixed then the matter(s) can be postponed to the next working day or to any other such date as may be directed by the Special Bench. In case Monday happens to be holiday, then the matters of that particular bench will be listed before Special Bench on the next working day. However the matters of Principal Bench and the matters of the respective Bench will continue to be heard on the said days after the hearing of matters fixed for hearing before the Special Bench in the respective Zonal Bench is concluded, unless otherwise directed.

It has directed that the sittings of Special Bench shall be as per the following schedule:

<b>NAME OF THE BENCH</b>	<b>DAYS ON WHICH THE MATTERS ARE TO BE LISTED</b>
Southern Zonal Bench, Chennai	Every working Monday (unless dispensed with on any particular scheduled Monday) in the first week of the month or any other day as decided by the Competent Authority.
Western Zonal Bench, Pune	Every working Monday (unless dispensed with on any particular scheduled Monday) in the second week of the month or any other day as decided by the Competent Authority.
Eastern Zonal Bench, Kolkata	Every working Monday (unless dispensed with on any particular scheduled Monday) in the third week of the month or any other day as decided by the Competent Authority.
Central Zonal Bench, Bhopal	Every working Monday (unless dispensed with on any particular scheduled Monday) in the fourth week of the month or any other day as decided by the Competent Authority.

This issues with the approval of the Competent Authority.

(Vidya Prakash)  
Registrar General

Copy to:

1. PPS to Hon'ble Chairperson, NGT
2. PS to all Hon'ble Judicial Members and Hon'ble Expert Member
3. PA to Registrar General, NGT (PB)
4. The Secretary, Ministry of Environment, Forest and Climate Change
5. Ld. Registrars (all Zonal Benches)
6. Ld. Deputy Registrar (PB)
7. NGT Website
8. NIC team
9. Guard file

**26.** This tells us that there is to be a 'Special Bench' constituted for all four Zonal Benches except the Northern Bench. This 'Special Bench' is to take up 'appropriate matters'. The notice is confusing because it says that the Special Bench will take up those matters which need to be taken up "by the Additional Bench till constitution of the Additional Bench" or till further orders. What this Additional Bench is, or was meant to be, is unexplained. Then there are administrative directions scheduling the hearings. For instance, Southern Zonal Bench matters would be taken up by the Special Bench on every working Monday in the first week of the month unless otherwise ordered. On the second Monday of every month would be the cases of Western Zonal Bench, and the third Monday would be when the Special Bench would take up the matters of Eastern Zonal Bench. Central Zonal Bench matters were to be taken up by the Special Bench on the fourth Monday of each month. Only the Northern Zonal Bench was excluded.

**27.** Then came another notice of 4th January 2022, at page 132, also issued by this 'Competent Authority'. This notice is also incomprehensible, but seems to suggest that those matters that were being heard by the Special Bench in Delhi, now described as the

‘NGT (PB) New Delhi’, would be taken first, and that the Western Zonal Bench would take up its own work thereafter. The Notice of 4th January 2022 says this:

National Green Tribunal/  
Western Zone Bench/  
New Administrative Building, B-Wing/  
1st floor, Opposite Council Hall/  
Camp, Pune – 411 001/  
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NOTICE

Dated: 04th Jan, 2022.

It is hereby notified for information of all concerned that the Competent Authority has been pleased to issue direction regarding functioning of the National Green Tribunal (WZB), Pune, through video conferencing w.e.f. 05/01/2022 as under:-

It has been directed that other than admission matter(s) of the NGT (WZB), Pune to be taken up by the National Green Tribunal (PB), New Delhi on every working Wednesday and Thursday of the month, till further order(s), after hearing of the matter(s), listed before the concerned bench is concluded, unless otherwise directed in the cause list.

Similarly, it has been directed that all admission matter(s) of the NGT (WZB) Pune to be taken up by the National Green Tribunal (CZ), Bhopal on every working Tuesday and Friday of the month, till further order(s), after hearing of the matter(s) listed before the concerned bench is concluded, unless otherwise directed in the cause list.

Registrar  
NGT(WZB) Pune.

28. The notice of 11th April 2022 at page 133-A for the first time injected some reason, for it said that given the pendency of old matters instituted before 31st December 2017 pending before the respective Zonal Benches, further directions were being issued. The relevant portion of this notice, which we also find unclear, says this:

NATIONAL GREEN Tribunal  
PRINCIPAL BENCH

Faridkot House  
Copernicus Marg,

New Delhi-110001

No.: No.NGT(PB)/Judicial/05/20/112

Dated 11 04 2022

NOTICE

Keeping in view the pendency of old matters instituted on or before 31.12.2017 pending in the respective Zonal Benches, it is hereby notified for information of all concerned that the Competent Authority has been pleased to issue direction for constituting Special Bench for hearing of such old matters pending in the Zonal Benches. It has been directed that Special Bench shall take-up such appropriate matters in consultation with the concerned Bench. If necessary, sittings can continue as per requirement for such period as may be found necessary. It has been further directed that in case the hearing of any such matter(s) is/are not concluded on the date fixed then the matter(s) can be postponed to the next working day or to any other such date as may be directed by the Special Bench. However the matters of Principal bench and the matters of the respective Zonal bench will continue to be heard on the said days after the hearing of matters fixed for hearing before the Special Bench in the respective Zonal Bench is concluded, unless otherwise directed.

It has been directed that till further orders, the sittings of Special Bench shall be as per the following schedule:

<b>NAME OF THE BENCH</b>	<b>DAYS ON WHICH THE OLD MATTERS ARE TO BE LISTED</b>
Western Zonal Bench, Pune	Every working Tuesday or any other day as decided by the Competent Authority.
Southern Zonal Bench, Chennai	Every working Wednesday or any other day as decided by the Competent Authority.
Eastern Zonal Bench, Kolkata	Every working Thursday or any other day as decided by the Competent Authority

This issues with the approval of the Competent Authority

(Vidya Prakash)  
Registrar General

Copy for information to:

1. PPS to Hon'ble Chairperson
2. PA to all Hon'ble Judicial and Hon'ble Expert Members
3. PA to Registrar General
4. The Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
5. Ld. Registrars (all Zonal Benches)
6. PA to Dy. Registrar & Assistant Registrar (PB)
7. NGT Website
8. Guard File"

29. Just a few days later, on 27th April 2022, came the fourth notice. This again spoke of a need to clear the backlog of pending cases instituted prior to 31st December 2017 in the Zonal Benches. It was said to be a partial modification of the notices of 6th September 2021 and 11th April 2022. It said this:

**"NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

**Faridkot House  
Copernicus Marg,  
New Delhi-110001**

**No. : NGT(PB)/Judicial/05/2020/728**

Dated 27.04.2022

**NOTICE**

It is hereby notified for information of all concerned that with a view to clear the backlog of the old pending cases instituted upto 31.12.2017 in the respective Zonal Benches, in partial modification of the directions issued vide Notices dated 06.09.2021 and 11.04.2022, the Competent Authority has been pleased to issue direction for constituting Special Bench for hearing such matters through Hybrid Option till further orders, as per schedule given below:

<b>NAME OF THE BENCH</b>	<b>DAYS ON WHICH THE MATTERS ARE TO BE LISTED</b>
Eastern Zonal Bench, Kolkata	Every working Monday or any other day as decided by the Competent Authority.
Western Zonal Bench, Pune	Every working Tuesday & Wednesday or any other day as decided by the Competent Authority
Southern Zonal Bench, Chennai	Every working Thursday & Friday or any other day as decided by the Competent Authority

The matters of the Principal Bench and the matters of the respective Bench will continue to be heard on the said days after the hearing of matters fixed for hearing before the Special Bench in the respective Zonal Bench is concluded, unless otherwise directed. However, the practice of listing the matters of the concerned Zonal Benches before Special Bench on every working Monday once in a month in terms of Notice dated 06/09.2021, shall be discontinued.

The Cause List will indicate that in Part-I of the list, the matters to be listed before Special Bench and in Part-II List, the matters before the Zonal Bench after the hearing of the matters of Special bench. The matters before Special bench will be heard at 10.30 AM onwards. The hearing of the matters of Part-II shall commence after the conclusion of the hearing of the matters of Part-I (tentatively 12.00 noon onwards). ***No request for adjournment will be entertained. However, in special circumstances, adjournment may be granted for a period not beyond one week before listing.***

The Special bench will start functioning w.e.f. 02.05.2022 as per the above proposed schedule.

This issues with the approval of the Competent Authority.

(Ravi Dahiya)  
Deputy Registrar

Copy for information to:

1. PPS to Hon'ble Chairperson
2. PA to all Hon'ble Judicial and Hon'ble Expert Members
3. PA to Registrar General

4. The Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
5. Ld. Registrars (all Zonal benches)
6. PA to Dy. Registrar & Assistant Registrar (PB)
7. NGT Website
8. Guard File"

30. Finally, there is the last notice dated 26th August 2022 (at page 227 of Goa Foundation's Additional Affidavit dated 8th September 2022). This repeated the need to clear the backlog of old cases instituted up to 31st December 2017 and said it was a partial modification of the previous notices of 6th September 2021, 11th April 2022 and 7th April 2022. It constituted a Special Bench for hearing matters of the Western Zonal Bench through a hybrid option. The notice of 26th August 2022 reads:

**NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH**

**Faridkot House  
Copernicus Marg,  
New Delhi-110001**

No. : NGT(PB)/Judicial/05/2020/274

Dated 26.08.2022

**NOTICE**

It is hereby notified for information of all concerned that with a view to clear the backlog of the old pending cases instituted upto 31.12.2017 in respect of Western Zonal Bench, Pune, in partial modification of the directions issued vide Notices dated 06.09.2021, 11.04.2022 & 27.04.2022, the Competent Authority has been pleased to issue direction for constituting Special bench for hearing such matters of Western Zonal Bench, Pune through Hybrid Option on every working Monday, Tuesday & Wednesday w.e.f. 29.08.2022 till further orders.

It is also notified that such pending matters of the concerned Zonal Benches, which were earlier heard by Principal Bench through Video Conferencing and/or such other matters which are, in the opinion of the Hon'ble Members of the Principal Bench and/or of the concerned Zonal Bench

depending upon the issues involved in the matters or their date of institution etc. or any other matter in which an application is filed by the concerned party for conducting hearing before Special Bench, then such matters may be listed before the Special Bench headed by Hon'ble Chairperson as per the schedule given below:

<b>NAME OF THE BENCH</b>	<b>DAYS ON WHICH THE MATTERS ARE TO BE LISTED</b>
Eastern Zonal Bench, Kolkata	Working Wednesday in the first week of the Month or any other day as decided by the Competent Authority
Southern Zonal Bench, Chennai	Working Wednesday in the second week of the Month or any other day as decided by the Competent Authority.
Central Zonal Bench, Bhopal	Working Wednesday in the third week of the Month or any other day as decided by the Competent Authority
Western Zonal Bench, Pune	Working Wednesday in the fourth week of the Month or any other day as decided by the Competent Authority

However, the matters of Western Zonal Bench, Pune shall not be listed before the Special Bench on such first, second and third Wednesday of the month on which such matters of the categories as mentioned above, shall be listed for hearing before the Special Bench.

The matters of the Principal Bench and the matters of the respective Zonal Bench will however continue to be heard on the said days after the hearing of matters of the respective Zonal Bench before the Special Bench is concluded, unless otherwise directed.

This issues with the approval of the Competent Authority.

(Vidya Prakash)  
Registrar General

Copy for information to:

1. PPS to Hon'ble Chairperson
2. PA to all Hon'ble Judicial and Hon'ble Expert Members
3. PA to Registrar General
4. The Secretary, Ministry of Environment, Forest and Climate Change, New Delhi
5. Ld. Registrars (all Zonal benches)
6. PA to Dy. Registrar & Assistant Registrar (PB)
7. NGT Website
8. Guard File"

**31.** There are many things missing and much left to be desired in each of these notices and in all of them taken together. For one thing, there is a complete lack of clarity. There is no roster for the Special Bench. It is unclear to anyone, even to us, which matters are to be taken by the Special Bench or why, and which will continue before the Western Zonal Bench. Ms Alvares confirms that, in practice, this is indeed so and nobody knows on a day-to-day basis which Bench will take what matter or for what reason. We are told that the practice is for the so-called Special Bench in Delhi comprising two Judicial Members and one Expert Member to sit with the Judicial Member and the Expert Member of the Western Zonal Bench, to take up these 'Special Bench' matters. A cause list is indeed notified, but without any indication of which matter will enter that cause list or why.

**32.** Ms Alvares accepts that there were problems in the functioning of the Western Zonal Bench for some time until August 2021. Between August and December 2021, the Bench did function, though on VC. The Judicial Member resigned on 15th December 2021. The Chairman permitted the solitary Expert Member to continue.

33. In 2018, the NGT Bar Association challenged a similar constitution of a single-member Bench. On 31st January 2018, the Supreme Court ordered the Chairperson not to constitute a Single Member Bench and said that there would be a Division Bench consisting of one Judicial and one Expert Member.<sup>11</sup>

34. We pause here to consider some of the statutory provisions in regard to the composition of any bench of the NGT. Section 4(4) of the NGT Act says:

**“4. Composition of Tribunal-**

(4) The Central Government may, in consultation with the Chairperson of the Tribunal, make rules regulating generally the practices and procedures of the Tribunal including—

(a) the rules as to the persons who shall be entitled to appear before the Tribunal;

(b) the rules as to the procedure for hearing applications and appeals and other matters including the circuit procedure for hearing at a place other than the ordinary place of its sitting falling within the jurisdiction referred to in sub-section (3), pertaining to the application and appeals;

(c) the minimum number of Members who shall hear the applications and the appeals in respect of any class or classes of applications and appeals;

**Provided that the number of Expert Members shall, in hearing an application or appeal, be equal to the number of Judicial Members hearing such application or appeal;**

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11 Page 105 of the Petition.

(d) rules relating to transfer of cases by the Chairperson from one place of sitting (including the ordinary place of sitting) to other place of sitting.”

*(Emphasis added)*

35. The proviso emphasised above prima facie indicates that Judicial Members cannot out-number Expert Members.

36. We also notice Rule 3 of the Procedural Rules which speaks of distribution of business among different ordinary place or place of sittings of the Tribunal. Rule 3 reads thus:

**“3. Distribution of business amongst the different ordinary place or places of sittings of Tribunal.—**

**(1) The Chairperson may constitute a bench of two or more Members consisting of at least one Judicial Member and one Expert Member:**

**Provided that in exceptional circumstances the chairperson may constitute a single Member bench.**

(2) The Chairperson shall have the power to decide the distribution of the business of the Tribunal amongst the Members of the Tribunal sitting at different places by order and specify the matters which may be dealt with by each such sitting in accordance with the provisions of clause (d) of sub-section (4) of section 4 of the Act.

(3) If any question arises as to whether any matter falls within the purview of the business allocated to a place of sitting, the decision of the Chairperson shall be final.

*Explanation.*—The expression “matter” includes application for interim relief.”

*(Emphasis added)*

37. The proviso was inserted by an amendment of 1st December 2017. The 31st January 2018 Supreme Court order on the NGT Bar Association Petition did not notice any exceptional circumstances justifying a Single Member Bench.

38. We must read these provisions along with Section 21 of the NGT Act and its first proviso.

21. **Decision to be taken by majority.**—The decision of the Tribunal by majority of Members shall be binding:

**Provided that if there is a difference of opinion among the Members hearing an application or appeal, and the opinion is equally divided, the Chairperson shall hear (if he has not heard earlier such application or appeal) such application or appeal and decide:**

Provided further that where the Chairperson himself has heard such application or appeal along with other Members of the Tribunal, and if there is a difference of opinion among the Members in such cases and the opinion is equally decided, he shall refer the matter to other Members of the Tribunal who shall hear such application or appeal and decide.

*(Emphasis added)*

39. Finally, we note Rule 5 of the Procedure Rules:

**“5. Minimum number of Members who shall hear application or appeal.—**

(1) The Tribunal shall hear an application or appeal, as the case may be, consisting of at least by a Judicial and an Expert Member.

(2) Where the Chairperson considers it necessary that a particular case or cases be heard and decided by the Tribunal consisting of more than two Members he may by order in writing direct that such case or case, be heard by such Members of the Tribunal as may be specified in that order.”

40. Ms Alvares draws our attention to a Division Bench order dated 3rd August 2021 in *Meenava Thanthai KR Selvaraj Kumar v National Green Tribunal*<sup>12</sup> by the Madras High Court. That Court took the view, one that we affirm, that the Act and the Rules do not permit a Bench of an odd number of members. Ms Alvares’s submission is that if the number of expert Members on any Bench must be equal to the number of Judicial Members, then, by necessary arithmetic, the bench strength must be an equal number. That is the proviso to Section 4(4)(c). This is also why the first proviso to Section 21 speaks of an opinion ‘being equally divided’, a situation that can only arise if there are an even number of Members. The provision for a single Member sitting in the procedure rules only operates in exceptional circumstances. Ms Alvares submits that this entire framework has been thrown to the winds by the impugned notices. Even assuming that the Bench strength could be more than two, it is unclear how, under the Act and Rules, it can ever be an *odd* number.

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12 Writ Petition No. 15112 of 2021.

But if two Members sit and are available in the Western Zone, then the statute does not contemplate the cases on their docket being heard by a larger Bench of an odd number of members sitting at a different location; and especially where the number of Expert Members is not equal to the number of Judicial Members. That the Chairperson is a Judicial Member is accepted. Thus, for the so-called Special Bench, there would be three Judicial Members and two Expert Members of this Special Bench. The statute does not permit this.

41. Until 4th January 2022, there was therefore, following the Supreme Court order of 31st January 2018, no available bench for the Western Zone. Admission matters were diverted to the Central Zone and to the Northern Zone in Delhi. Even then, there was no clarity, as paragraph 13 of the Petition says, as to which matters would be placed before the Northern Bench. Not all non-admission matters were posted before that Bench. We find to our surprise that in the Petition there is a tabulation of cause lists prepared for the non-functional and non-existent Western Bench at that time. It shows that matters were in fact listed before a non-existent bench and internally adjourned. Then some matters went off to the Northern Bench and some to the Central Bench. In the first week of April 2022, a Judicial Member was appointed for the Western Zone Bench. It is after this that there came the third impugned notice of 11th April 2022 (at page 133A) and the further notices that then followed. The result was the sudden composition of a five-member bench in the Northern Zone, with two members of the Northern Zone, the Chairperson, and the two members of the Western Zone. We believe Ms Alvares is correct that nothing in the NGT Act or the Procedure Rules permits this.

42. Ms Alvares's next objection is to the ad-hoc assumption, unwarranted and unsupported by the Act or the Procedure Rules, of jurisdiction by the Northern Zone Bench of matters that pertain to the Western Zone. There is no source of power, she says, to take away matters within the territorial jurisdiction of one Bench. If a particular Bench is non-functional (as indeed often happens with many tribunals) then surely the Writ Courts are available.

43. The answer on affidavit from the NGT is, first, to claim that the matter is one of 'convenience'; or, more accurately, of *inconvenience*. Whose convenience or inconvenience, we are not told. It is certainly not convenient — and it is certainly most inconvenient — for litigants and advocates from Goa not to know which matter is to be heard where by what Bench and for what reason, and to find that matters in a defined jurisdiction have suddenly been removed or withdrawn to some other bench with a differently defined jurisdiction.

44. The second submission by Mr Joshi is that the arrangement was purely temporary while there was a vacancy and insufficiency of Bench strength in the Western Zone. None of the notices say this and they have continued after there is an adequacy of Bench strength at the Western Zonal Bench in Pune. Then we were told that in keeping with the notices and their plain wording the Special Bench was only taking pre-2017 matters. This argument is negated by NGT's own Affidavit in paragraph 22 from pages 190 to 193 where table after table per bench shows that the so-called Special Bench has been taking post-2017 matters as well.

45. This does not even begin to answer the questions of jurisdiction and of the statutory requirement for equalized bench strength.

46. Mr Joshi lays some emphasis on Rule 3 and Section 4 to suggest that it is the Chairperson who decides the distribution of business of the Tribunal amongst Members of the Tribunal sitting at different places. The argument is misconceived. If there are multiple Benches in one zone, then it is for the Chairperson to distribute work between such local benches (just as the Chief Justice or Presiding Judge of any Court distributes work between the multiple benches in the court over which he presides). The Rule does not mean that the Chairperson can randomly cherry-pick matters from any Bench and withdraw them to himself or to a Bench over which he presides. This is particularly so if the Benches are co-equal as at least one High Court has noted.<sup>13</sup> The submission is by no means and no stretch of the imagination, at least not without doing considerable violence to the language, a legitimate exercise of the power to ‘decide the distribution of business of the Tribunal’. That is not even the stated purpose of the notices.

47. We are told by Mr Joshi that these notices are the results of “internal decisions of the Chairperson”. That adds no value whatsoever to a discussion on law. The Special Bench has no defined time limit. It is not a pro-tem provision until the temporary manpower crises is resolved. Strangely, only the Northern Bench has only

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<sup>13</sup> Madras High Court, paragraph 6 of the order dated 25th June 2021 in *K Saravanan v The National Green Tribunal*, Writ Petition No 13266 of 2021, pp. 162-169 of the petition, at p. 164.

Northern Bench matters; there is no explanation or rationale provided why the Western Zonal Bench is not allowed to hear regular matters when there is a sufficiency of coram, or why some part of its cause-lists — on no known, disclosed, or discernible basis — should be taken up by a wholly improperly constituted bench sitting somewhere else.

48. Mr Joshi claims that the jurisdiction of the Western Zone Bench is not taken away by these notices. True; it is not. And it cannot be taken away. The ingenious workaround seems to be to leave the jurisdiction intact, but to take selective matters away from the jurisdictional bench. So the jurisdiction remains in Pune, but the matter goes to Delhi; and that, we are expected to accept, is perfectly all right and within the administrative power of the Chairperson. What is really happening is that by this administrative legerdemain, the so-called Special Bench, dominated by the Northern Bench, with an unlawfully odd number of members acquires seizin of matters beyond its jurisdiction. It actually does not matter whether the Special Bench has members from the Northern, Eastern or any other Bench. Matters within the Western Zonal Bench must be heard by the Western Zonal bench. It is perfectly legitimate for any Member of any Bench to sit at any other Bench; but the sitting must be of the Bench at its place of sitting to hear matters filed at that Bench.

49. There is one final telling circumstance, and it is to our mind entirely dispositive of the issue. We now set out Section 4 in its entirety.

**4. Composition of Tribunal.—**

- (1) The Tribunal shall consist of—
  - (a) a full time Chairperson;
  - (b) not less than ten but subject to maximum of twenty full time Judicial Members as the Central Government may, from time to time, notify;
  - (c) not less than ten but subject to maximum of twenty full time Expert Members, as the Central Government may, from time to time, notify.
- (2) The Chairperson of the Tribunal may, if considered necessary, invite any one or more person having specialised knowledge and experience in a particular case before the Tribunal to assist the Tribunal in that case.
- (3) **The Central Government may, by notification, specify the ordinary place or places of sitting of the Tribunal, and the territorial jurisdiction falling under each such place of sitting.**
- (4) **The Central Government may, in consultation with the Chairperson of the Tribunal, make rules regulating generally the practices and procedure of the Tribunal including—**
  - (a) the rules as to the persons who shall be entitled to appear before the Tribunal;
  - (b) the rules as to the procedure for hearing applications and appeals and other matters **including the circuit procedure for hearing at a place other than the ordinary place of its sitting falling within the jurisdiction referred to in sub-section (3)**, pertaining to the applications and appeals;
  - (c) the minimum number of Members who shall hear the applications and appeals in respect of any class or classes of applications and appeals:

Provided that the number of Expert Members shall, in hearing an application or appeal, be equal to the number of Judicial Members hearing such application or appeal;

**(d) rules relating to transfer of cases by the Chairperson from one place of sitting (including the ordinary place of sitting) to other place of sitting.**

*(Emphasis added)*

50. Section 4(3), emphasised above, makes it abundantly clear that the Chairperson has no authority whatsoever to specify the place of sitting of the Tribunal or the territorial jurisdiction under each such place of sitting. That can only be done by the Central Government, and it can only be done by notification. It is incapable of being done by administrative action. Further, Section 4(4)(d) also requires that rules be made by the Central Government, though in consultation with the Chairperson, for the *transfer of cases by the Chairperson from one place of sitting, including the ordinary place of sitting, to any other place*. Absent such rules made by the Central Government and duly notified, the Chairperson has no power or authority to simply transfer cases from one place to another, nor to change the territorial jurisdiction of any bench. Any such executive or administrative jurisdictional gerrymandering is proscribed by the statute itself.

51. “*Plus ça change, plus c’est la même chose,*” says Ms Alvares; “The more it changes, the more it stays the same.” In 2017, the NGT attempted to take away cases coming from Goa, Daman Diu, Dadra and Nagar Haveli and assign them to the bench that sits in Delhi. This Court, in its seat at Goa, took up the matter as a Suo Motu Writ Petition No. 1 of 2017 and issued directions on 21st August 2017

(page 53). One of us, GS Patel J, was a member of that Bench. Ultimately, the Division Bench rendered a final decision dated 11th October 2017 (copy at page 57 of the Petition).<sup>14</sup> The Goa Foundation was the lead petitioner. Rule was made absolute and the administrative direction of jurisdictional transfer, at least as it pertained to Goa, was quashed. Nobody has ever challenged that decision.

52. This is critical, Ms Alvares says, for between 2017 and 2022 there has been no change in circumstances and nothing at all has happened to justify an administrative move to hear some Western Zone cases, i.e., those properly filed and lodged with the Western Zone Bench in Pune, before a bench or Special Bench with an entirely different composition in Delhi.

53. Late in the hearing, we were furnished some statistics by Mr Joshi. To our mind, these completely negate the ostensible reason given for constituting the Special Bench, i.e., to clear some alleged backlog. For we find from these notices that while the pendency at the Western Zonal Bench on 21st July 2022 was 654 cases, that of the Northern Bench as on 30th June 2022 was 821 cases. The statistics also show that there were 47 fresh filings in the Western Zone Bench in August 2022 and that the disposal in that month by the Special Bench was 78 cases, clearly meaning that the Special Bench was taking newer as well as older cases. This is also clear from the tabulations in the NGT Affidavit as well. There is, therefore, no

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14 *The Goa Foundation v Ministry of Environment, Forests & Climate Change & Anr*, 2017 SCC OnLine Bom 8815 : (2018) 1 Bom CR 232.

question of any administrative exigency in having matters — unknown, unspecified and with no clarity — being selectively taken and cherry-picked for listing before any so-called Special Bench.

54. On both counts, viz., the jurisdictional aspect as well as the illegal composition of the ‘Special Bench’, the notices are vulnerable. All five notices are ultra vires the NGT Act and the Procedure Rules.

55. We also find that they are violative of Article 14 and suffer from the impermissible vice of manifest arbitrariness. One of the crucial components to the administration of justice is transparency. A second is accountability.<sup>15</sup> The third is certainty. All three are conspicuous by their absence in the regime set up in these notices. Nobody knows which case will go to the Special Bench and which will not, or which might cycle back, when, or why. There is no reason why the Western Zone Bench should have to wait online on VC till the work of the Special Bench is over except to lend some colour of legitimacy that the Special Bench is not usurping jurisdiction because the two Western Zone Bench Members are also present online. In fact, this is a complete usurpation of jurisdiction of the Western Zonal Bench, and it fails every test of law and judicial review.

56. Rule is made absolute in terms of prayer clause (a). All five impugned notices dated 6th September 2021, 4th January 2022, 11th April 2022, 27th April 2022 and 26th August 2022 are quashed and set aside. The constitution of the Special Bench seated at New Delhi is illegal. Only the Members of the Western Zonal Bench can hear

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15 *Swapnil Tripathi v Supreme Court of India*, (2018) 10 SCC 639.

matters pertaining to the Western Zonal Bench, including matters arising from Goa and Maharashtra.

57. In this Court's Judgment of 11th October 2017, a recommendation was made, although no mandamus was issued, that the authorities must consider in all seriousness a proposal to establish a circuit bench at Panaji in Goa. It is fair to say that the environmental concerns of Goa have been pivotal in shaping the face of environmental law in this country. Those struggles to preserve that land and its environment have continued; as indeed they should. We, therefore, reaffirm such recommendation, that far from moving Goa-centric matters away from Pune, every endeavour must be made to set up a circuit bench in Panaji. This is the only way that true access to justice can be achieved; and access to justice has been held to be a "part and parcel of the right to life".<sup>16</sup> That purpose is not achieved by taking courts further and further away from litigants, lawyers and the very people who come to the NGT to seek environmental justice. It is most appropriately achieved by bringing courts of law to the litigants' doors. This, in our view, is best done by establishing a circuit bench at the nerve-centre of this environmental litigation.

58. The Petition is disposed of in these terms. There will be no order as to costs.

(M. S. SONAK, J.)      (G. S. PATEL, J.)      (CHIEF JUSTICE)

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16      *Anita Kushwaha v Pushap Sudan*, (2016) 8 SCC 509 (5-Judge Bench);



ITEM NO.43

COURT NO.8

SECTION IX

**S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S**

Petition(s) for Special Leave to Appeal (C) No(s). 17931/2022

(Arising out of impugned final judgment and order dated 21-09-2022  
in PILWP No. 4/2022 passed by the High Court Of Judicature At  
Bombay At Goa)

THE NATIONAL GREEN TRIBUNAL &amp; ANR.

Petitioner(s)

VERSUS

THE GOA FOUNDATION &amp; ORS.

Respondent(s)

(IA No.152085/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.152086/2022-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES, IA No. 152085/2022 - EXEMPTION FROM  
FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 155828/2022 -  
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.  
152086/2022 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 18-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Dushyant Dave, Sr. Adv.  
Mr. Arvind P. Datar, Sr. Adv.  
Mr. Santosh Krishnan, AOR

For Respondent(s)

Ms. Indira Jai Singh, Sr. Adv.  
Ms. Narma Alvares, Adv.  
Mr. Paras Nath Singh, Adv.  
Mr. Rohin Bhatt, Adv.  
Ms. Nupur Kumar, AOR  
Mr. Om Dcosta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

By way of ad-interim order, we stay the directions

mentioned in paragraph 56 of the impugned order.

However, we clarify that since two Members (One Judicial and one Expert Member) are very much available for Western Zone Bench, all matters pertaining to Western Zone, Pune, including the matters arising out the States of Maharashtra and Goa will be heard only by Pune Bench sitting at Pune.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)



1206



2022.01.07 08:49

1207



1208







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॥ श्री गणेशाय नमः ॥

ANNEXURE- R-5

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

January, 2022

GPCB ID: 41439

O/C

**Ref :** To,  
The Member Secretary,  
Gujarat Pollution Control Board  
Paryavaran Bhavan, sector – 10/A,  
Gandhinagar – 382 010

**Date :**

**SUB.: CLARIFICATION REGARDING YOUR VISIT AT OUR INDUSTRIAL UNIT**

**REF.: YOUR LETTER NO: NIL**

**DATED: 06/01/2022**

Respected Sir,

With reference to above subject matter, we would like to submit the point wise clarification as under...

**Q-1 "At your unit generated condensate steam from distillation column is illegally discharged by you into natural grass behind your unit, which has to be immediately stopped."**

**Q-2 "One sample of condense water is collected for analysis."**

- Sir, at the time of visit, valve of reactor was not in properly working. So that condensate steam went outside of natural grass, the said condensate steam is pure and not having any hazardous substance. We have immediately repaired the same. We are herewith enclosing photographs of the same as per **Annexure-I**.

**Q-3 "Unit has to strictly follow the conditions of CC&A issued by the Board."**

- We are trying our level best to comply all conditions of CC&A given by the Board.

**Q-4 "Intense V.O.C. odor is felt at your distillation plant and solvent storage area .So unit has to take immediate step to control for the same."**

- Sir, There is no any VOC smell in premises. If you went any chemical Industry some of chemical smell obviously felt in working area. GPCB also felt the same smell.
- All the vents are attached with condenser follow by Carbon column and VOC meter attached for the control of VOC and its measurement with the same; it is also in working condition.
- Sir, we also have to work in that atmosphere, if there is VOC smell then how can we work at there. We also need our safety first so that we will not do any that thing which harm to our health as well as our atmosphere.

We hope you will be satisfied from us & may humbly request you to consider the above details & oblige us.

Thanking you,

Yours faithfully,

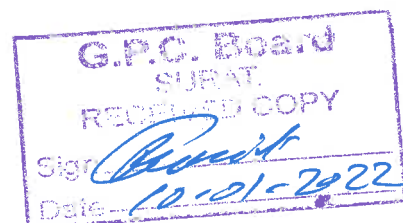
For JAY BAJRANG INDUSTRIES

[AUTHORISED SIGNATORY]

Encl.: Annexure-I

CC, To

The Regional Officer,  
Gujarat Pollution Control Board,  
338-Belgium Square, Ring Road, Surat-395003.



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॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

## ANNEXURE-I

Ref :

Date :



REPAIRED VALVE

For Jay Bairang Industries

*[Handwritten Signature]*

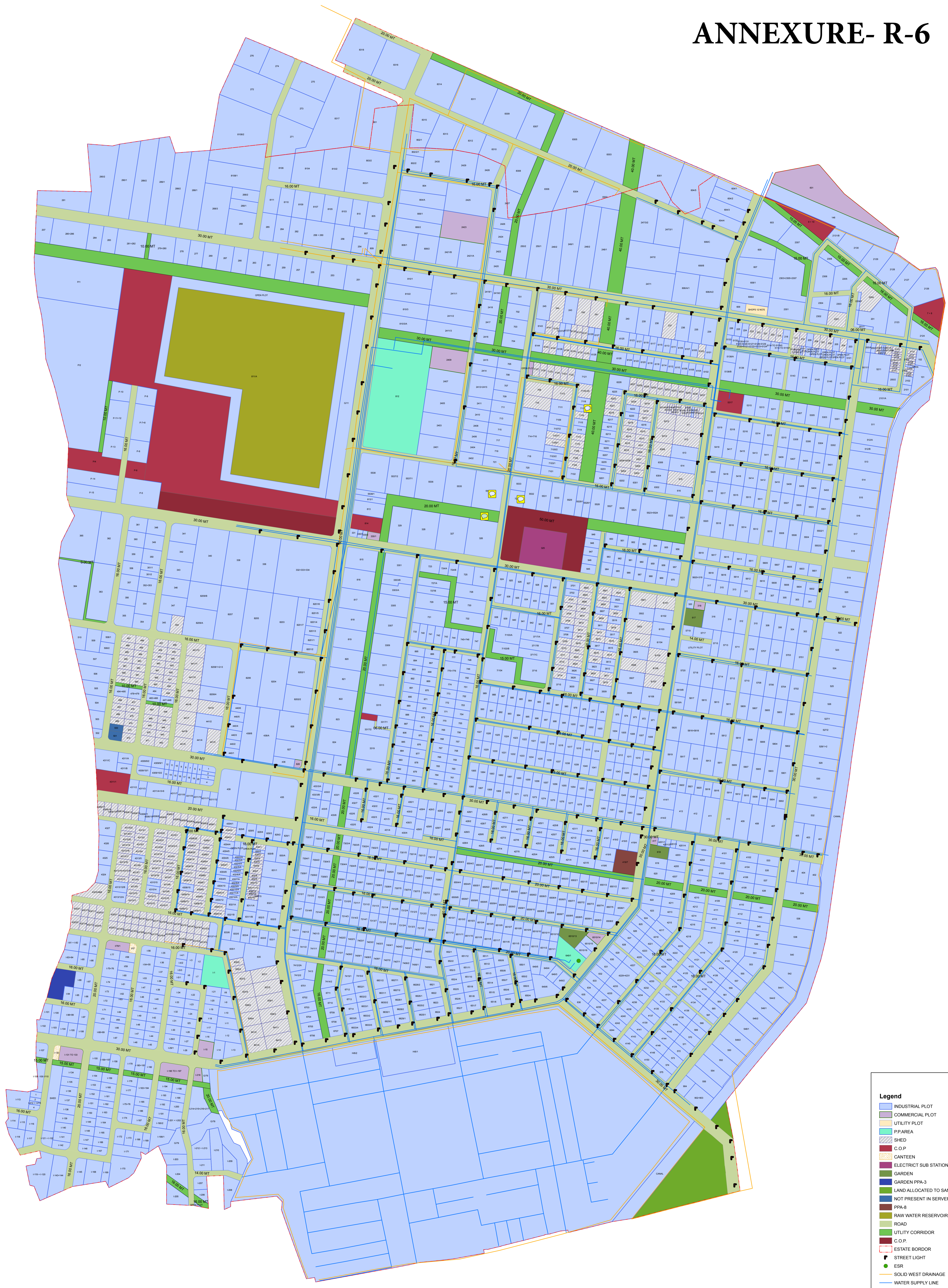
Partner





# SACHIN APPAREL PARK GIDC INDUSTRIAL ESTATE

## ANNEXURE- R-6



**Legend**

- INDUSTRIAL PLOT
- COMMERCIAL PLOT
- UTILITY PLOT
- PPAREA
- SHED
- C.O.P
- CANTEEN
- ELECTRIC SUB STATION
- GARDEN
- GARDEN PPA-3
- LAND ALLOCATED TO SANGTADEVI
- NOT PRESENT IN SERVER DATA
- PPA-B
- RAW WATER RESERVOIR
- ROAD
- UTILITY CORRIDOR
- C.O.P
- ESTATE BORDOR
- STREET LIGHT
- ESR
- SOLID WEST DRAINAGE
- WATER SUPPLY LINE

N

0 30 60 120 180 240 300

**SACHIN GIDC  
INDUSTRIAL ESTATE**

**DISCLAIMER :**  
 1. This map is intended for display purposes only and is not intended for legal representations.  
 2. Any details regarding plot no. and measurements shall have to be read in conjunction with the D.D. plan available at the Architect branch, GIDC, Gandhinagar.  
 3. Area of the plots are based on the actual available on site.  
 4. All dimensions are to be read not to be measured.  
 5. Verification is under process. Physical maps with Head Office is treated as final. Wherever there is discrepancy kindly contact SATP of Head Office for details.



100.0M WIDE GREEN SPACE

RAW WATER STORAGE RESERVOIR C.O.P.

COP 4

100.0M WIDE G.S.

COP 2

ADDITIONAL STORAGE RESERVOIR

P/7

P/6

COP 1

P/5

COP 3

P/9

P/10

P/8

P/7

P/6

P/5

P/4

P/3

P/2

P/1

CL 5000 BUSING CHANNEL FOR 7.5 M.G.D.

16.0M WIDE ROAD

P.P. AREA 7.5 M.G.D. W/S SCHEME

50 M.G.S. ELECTRIC SUB STATION

PHASE I 3171/C

30.0M WIDE

50 M.G.S. ELECTRIC SUB STATION

30.0M WIDE

50 M.G.S. ELECTRIC SUB STATION

30.0M WIDE

50 M.G.S. ELECTRIC SUB STATION

30.0M WIDE

50 M.G.S. ELECTRIC SUB STATION

30.0M WIDE

50 M.G.S. ELECTRIC SUB STATION

30.0M WIDE

50 M.G.S. ELECTRIC SUB STATION

30.0M WIDE

7120 7119 7118 7117 7116 7115 7114 7113 7112 7111 7110 7109 7108 7107 7106 7105 7104 7103 7102 7101

708 710 712 714 716 718 720 721 722

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3701 3602 3702 3604 3703 3606 3704 3608 3705 3610 3706 3612 3707 3614 3708 3616 3709 3618 3710 3620 3711 3622 3712 3624 3713 3626 3714 3628 3715 3630

931 925 926 927 928 929 930 931 932 933 934 935 936 937 938 939 940 941 942 943 944

7103/A 7103/B 7104/A 7104/B

989 988 987 986 985 984 983 982 981 980 979 978 977 976 975 974 973 972 971 970 969 968 967 966 965 964 963 962 961 960 959 958 957 956 955 954 953 952 951 950 949 948 947 946 945

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1235



सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Gujarat  
Certificate of Stamp Duty

Certificate No. : IN-GJ11879994507699U  
Certificate Issued Date : 22-Feb-2022 01:13 PM  
Account Reference : IMPACC (AC)/ gj13267211/ NANPURA/ GJ-SU  
Unique Doc. Reference : SUBIN-GJGJ1326721156707533597741U  
Purchased by : JAY BAJRANG INDUSTRIES  
Description of Document : Article 5(h) Agreement (not otherwise provided for)  
Description : BANK GUARANTEE  
Consideration Price (Rs.) : 0  
(Zero)  
First Party : JAY BAJRANG INDUSTRIES  
Second Party : HDFC BANK LTD  
Stamp Duty/ Paid By : JAY BAJRANG INDUSTRIES  
Stamp Duty/ Amount(Rs.) : 300  
(Three Hundred only)

THIS STAMP PAPER FORMS PART AND PARCE OF  
THE BANK GUARANTEE REF. NO. 0676102220550002  
DT - 24 - FEB - 2022 FOR RS. INR. 1,00,000/- FAVOURING  
GUJARAT POLLUTION CONTROL BOARD (GANDHINAHAR)  
BY HDFC BANK LTD AND SAME SHOULD BE ATTACHED  
TO THE ABOVE STATED BANK GUARANTEE



KARUNAM VYAS  
EMP. CODE - K2342  
BRANCH MANAGER  
PANDESARA BR - 4235



DARSHAN NIRMAL  
EMP CODE - D6541  
PANDESARA BR - 4235  
PBA - TA

IN-GJ11879994507699U

ICC 0030263191

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

# 1246



We understand your world

**HDFC Bank Limited**  
Plot No-195, Shop No-16,  
Community Display Center,  
GIDC, Pandesara,  
Surat - 394 221.

0177

Date 24-February-2022

BG Confirmation NO. GTEE 4235 24022022 005746

To,  
GUJARAT POLLUTION CONTROL BOARD  
PARYAVARAN BHAVAN SECTOR 10A  
GANDHINAGAR 382010

OUR BG NO.	:	067GT02220550002
DATE OF ISSUE	:	24-FEB-2022
APPLICANT	:	JAY BAJRANG INDUSTRIES
GUARANTEE AMOUNT	:	INR1,00,000.00
AMOUNT IN WORDS	:	RUPRES ONE LAKH ONLY
EXPIRY DATE	:	31-MAR-2024
EXPIRY PLACE	:	SURAT
CLAIM DATE	:	31-MAR-2025

DEAR SIR,

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE DULY ISSUED BY US.

THE ORIGINAL GUARANTEE ATTACHED IS TO BE RETURNED TO US ALONG WITH BENEFICIARY DISCHARGE LETTER WITHIN 15 DAYS FROM THE DATE IT CEASES TO BE IN FORCE OR AS SOON AS THE PURPOSE FOR WHICH IT HAS BEEN ISSUED IS FULFILLED ,WHICHEVER IS EARLIER.

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE SUBJECT GUARANTEE / EXTENSION AS STATED,BELOW HAVE THE REQUISITE POWERS TO SIGN ON BEHALF OF THE BANK.

1. Mr./Ms.	<b>KARDAM VYAS</b>	2. Mr./Ms.	
Designation	<b>EMP. CODE : K2342</b>	Designation	
PA / Auth Sig.	<b>BRANCH MANAGER</b>	PA / Auth Sig.	
	<b>PANDESARA BR-4235</b>		

*P. Darshan*  
**DARSHAN NIRMAL**  
**EMP CODE - D6541**  
**PANDESARA BR - 4235**  
**PBA - TA**

FURTHER CONFIRMATION OF THIS GUARANTEE IF DESIRED, SHOULD BE OBTAINED FROM THE ABOVE MENTIONED BRANCH.

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

FOR HDFC BANK LTD. **KARDAM VYAS**  
**EMP. CODE : K2342**  
**BRANCH MANAGER**  
**PANDESARA BR-4235**

AUTHORISED SIGNATORY *S. J. Vyas*



[www.hdfcbank.com](http://www.hdfcbank.com)

Regd. Office: HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013  
Corporate Identity No.: L65920MH1994PLC080618

B. G. No. : 067GT02220550002  
 Date : 24-FEB-2022  
 Amount : Rs. 1,00,000/-  
 Date of Expiry: 31/03/2024

To,  
**The Member Secretary,**  
 Gujarat Pollution Control Board,  
 Paryavaran Bhavan, Sector- 10/A,  
 Gandhinagar -- 382 010.

## Bank Guarantee Agreement

In consideration of the chairman, Gujarat pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar -- 382010 (hereinafter referred to as Board) having agreed to the unit **M/s. Jay Bajrang Industries** located at **Plot No.: CI-B, Shed No.: 7117, GIDC Sachin, Tal.: Chorasi, Dist:- Surat-394230** proposed compliance under Environment (Protection) Act, 1974, Water Act-1974 and Rules made there under as well as following points:

1. Unit shall have to operate ETP efficiently & regularly.
2. Unit shall have to maintain Zero Liquid Discharge.
3. Unit shall have to comply all condition mentioned in the CC&A of the Board.
4. Unit shall have to maintain GPCB Specified norms under Water Act, 1974.
5. Unit shall have to comply Environmental Rules and Regulations.

(1) We, HDFC Bank Limited, Surat (hereinafter referred to as the Bank) at the request of the said firm/unit. Do hereby undertake to pay the Board an amount not exceeding Rs. 1,00,000-00 (Rupees One Lakh Only) due to non compliance of Consent conditions or directions issued / being issue by the board from time to time for damage to the Environment by reason in breach of the said Act, Direction, Notice, instructions etc. by the said company / unit.

(2) We, HDFC Bank Limited, Surat do hereby undertake to pay the amount due and payable under this Guarantee without any demure merely on a demand from the board that the amount claimed is due for the reasons of non-fulfillment of any undertaking or violation of the Consent Conditions or any provision of the said Acts. The Bank shall conclusive as regards the amount due and payable by the Bank under this guarantee shall be restricted to an amount not exceeding Rs. 1,00,000-00 (Rupees One Lakh Only).

(3) We, HDFC Bank Limited, Surat undertake to pay to the Board any money to demanded notwithstanding any dispute of disputes raised by the said Company / Unit in any suit or proceedings pending before any Court or Tribunal or Board against the Board relating thereto. Our liability under this being absolved or irrevocable.



*Darshan Nirmal*  
**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 PBA - TA

*Karshan Vyas*  
**KARSHAN VYAS**  
 EMP. CODE : K2342  
 BRANCH MANAGER  
 PANDESARA BR-4235

**DARSHAN NIRMAL**

EMP CODE - D6541

PAANDESARA BR - 4235

PBA - TA

**KARSHAN VYAS**

EMP. CODE : K2342

BRANCH MANAGER

PAANDESARA BR-4235

(4) The payment so made by us under this agreement shall be valid discharge of our liability and Company / Unit shall have no claim against us for making such payment.

(5) We, HDFC Bank Limited, Surat further agree that the guarantee herein do not remain in full force and effect during the period that would be taken for the purpose of the undertaking, notice letter etc. and that itself continue to be in force till all the dues of the Board in or by virtue of the said undertaking, notice, letter etc. have been fully paid and its claim satisfy or discharge or till the Board Certificate with the terms and conditions of the directions, undertaking, notice, letter in provision of relative laws have been fully and properly carried out and completed by the said Company / Unit and accordingly discharge this guarantee unless the payment or claim under this guarantee is made on us in writing on or before 31/03/2024, we shall be discharged from all liability under this guarantee hereafter.

(6) We, HDFC Bank Limited, Surat further agree with the Board shall the fullest liberty without our consent and without affecting in any manner our obligations hereunder to vary any of the terms and conditions of the said Direction / Undertaking / Notice / letter etc. or to exchange time of compliance by the said company / unit from time to time or to postpone for any time or from time to time any of the power exercisable by the Board against the said Company / Unit and to forebear of enforce any of the terms and conditions relating to the said consent / conditions / undertaking / notice/ letter etc. and we shall not be relieved from our liability by reasons of any such variation or extension being granted to the said Company / Unit or any forbearance, action, commission on the part of the Board or any such matter or thing whatsoever under the law Relating to sureties would, but for this provision, effect of no relieving us.

(7) This Guarantee will not be discharged due to the change in the contribution of the bank from company/ Unit.

(8) We, HDFC Bank Limited, Surat undertake not to revoke this guarantee during its currency expect with the previous consent of the board in writing.

(9) Not with standing what has been stated above, our guarantee shall remain in force until date unless a demand or claim under this guarantee is made in writing on before 31/03/2024. All your rights under this guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter dated.

“NOTWITHSTANDIND ANYTHING CONTAINED HEREIN “:-

1.Our liability under the Bank Guarantee shall not exceed Rs. 1,00,000-00 (Rupees One Lakh Only).

2. This Bank Guarantee shall be valid up to 31/03//2024.

3. We are liable to pay the guaranteed amount under this Bank Guarantee only and if you serve upon us a written claim or demand on or before 31/03/2025.failing which the Bank shall stand released and discharged from any liability whatsoever under this Guarantee.

All claims under the guarantee will be payable at HDFC BANK LTD SURAT

This guarantee will be returned to us as soon as the purpose for which it is issued is fulfilled.The BG Confirmation Letter No. GTEE/423524022627805746 is an integral part of the Bank Guarantee no.067GT02220550002 Dated: 24-FEB-2022

Place: SURAT

Date: 24-FEB-2022



**KARDAM VYAS**  
EMP. CODE : K2342  
BRANCH MANAGER  
PANDESARA BR-4235

**DARSHAN NIRMAL**  
EMP CODE - D6541  
PANDESARA BR - 4235  
PBA - TA

**KARDAM VYAS**  
EMP. CODE : K2342  
BRANCH MANAGER  
PANDESARA BR-4235

**DARSHAN NIRMAL**  
EMP CODE - D6541  
PANDESARA BR - 4235  
PBA - TA



## Gujarat Pollution Control Board

### Closure Revocation Application

<b>GPCB ID :</b>	41439	<b>Legal No :</b>	621464	<b>Inw ID &amp; Date :</b>	5000517 - 08/03/2022
<b>Industry Name &amp; Address :</b>		Jay Bajrang Industries(Formerly:Sejal Colour Chem) Jay Bajrang Industries (Formerly:Sejal Colour Chem), Category: RED / SMALL, PLOT NO:C1-B,Shed no.7117,Sachin,GIDC, g.i.d.c,sachin, ta.choryasi, Sachin - 394230 Contact Person: Dipesh S.Shah, Mob:9898530663, Ph:9898530663 DIST: Surat, TAL: Chorasi, SIDC: Sachin			

### GENERAL DETAILS

S.N	Details	Action
1.	<b>Name and Address of Unit</b>	Jay Bajrang Industries(Formerly:Sejal Colour Chem) Jay Bajrang Industries(Formerly:Sejal Colour Chem), Category: RED / SMALL, PLOT NO:C1-B,Shed no.7117,Sachin,GIDC, g.i.d.c,sachin, ta.choryasi, Sachin - 394230 Contact Person: Dipesh S.Shah, Mob:9898530663, Ph:9898530663 DIST: Surat, TAL: Chorasi, SIDC: Sachin
2.	<b>PCB ID</b>	41439
3.	<b>Closure Direction issue letter No</b>	621464
3A.	<b>Closure Direction Issue Date</b>	
3B.	<b>Effect of Closure Direction</b>	
3C.	<b>Closure Direction issued under which Act</b>	
4.	<b>Power Disconnected by competent Authority</b>	Yes
4A.	<b>Date of disconnection of Power</b>	31/01/2022
5.	<b>Water Disconnected by competent Authority</b>	Yes
5A.	<b>Date of disconnection of Water</b>	24/01/2022
6.	<b>Sealed by local Authority</b>	Not Applicable
6A.	<b>Date of Seal</b>	
7.	<b>Measures taken for control of Pollution</b>	
S.N	Reasons for Closure Direction	Measures taken
1	Q-I. "Distance of this unit from the location where the Tanker No.- GJ 06 ZZ 6221 had carried out illegal discharged of liquid waste (near Vishwaprem Dyeing & printing Mills Pvt. Ltd) is @ 800 meters on the upstream side."	<ul style="list-style-type: none"> <li>• We would like to inform you that we have not carried out any illegal discharge of liquid waste near our premises area and the above said tanker is not ours.</li> <li>• We assure you that we are trying level best to comply all Environmental rules and Regulations.</li> </ul>

2	<p>Q-II. "During visit it is observed that steam condensate from distillate plant is being discharged outside premises through unauthorized outlet , leading to open surface drain of GIDC estate (passes behind the unit), which ultimately meets Unn Khadi." Q-III. "Sample of untreated acidic waste water being discharged outside premises through this unauthorized outlet, leading to open surface drain of GIDC estate Sachin is collected. Physical characteristic of sample collected during visit are as: pH -4 to 6 on pH strip, Temperature- 32 deg. C and Color- Colorless." Q-IV. "As per Consent &amp; Authorization obtained (condition no-3.4), there shall be no industrial wastewater generation." Q-V. "However , unit is found discharging untreated acidic waste water outside premises in unauthorized manner, leading to open surface drain of GIDC estate –Sachin, hence violating the condition no- 3.4 of Consent &amp; Authorization ." Q-VI. "Analysis result of the sample collected from untreated w/w from unauthorized outlet of industry shows pH=5.4 mg/l. which are higher than the permissible limit."</p>	<p>• We would like to inform you that, during visit valve of reactor was not in properly working. So that condensate steam went outside premises, the said condensate steam is pure and not having any hazardous substance. • We have immediately repaired the valve of reactor. We are herewith enclosing photographs of same as per Annexure-I. • We hereby assure you that we will not discharge any trade effluent outside the premises &amp; will maintain ZLD.</p>
8.	<p><b>In case, pollution control measures could take more than 7 days, Submitted notarized undertaking (on Rs. 300 stamp paper) shall have to be submitted stating which measures will be taken and still which date measures will be implemented?</b></p>	Not Applicable
8A.	<p><b>Submitted notarized undertaking (on Rs. 300 stamp paper) assuring compliance will be carried out under Air,Water and EP Act</b></p>	Yes
9.	<p><b>Bank Guarantee Submitted?</b></p>	Yes
9A.	<p><b>Bank Guarantee Number</b></p>	067GT02220550002
9B.	<p><b>Amount of Bank Guarantee Submitted</b></p>	100000.00
9C.	<p><b>BG Submitted of which Bank</b></p>	HDFC BANK LIMITED
9D.	<p><b>Transaction Number of BG Deposited</b></p>	067GT02220550002
9E.	<p><b>Bank Guarantee issue date</b></p>	24/02/2022
9F.	<p><b>Validity of BG</b></p>	31/03/2024
10.	<p><b>Existing CCA and its validity</b></p>	AWH-108624/30/06/2023
11.	<p><b>Any dues pending with board?</b></p>	No
12.	<p><b>If your location falls within water scarce area?</b></p>	Not Applicable
12 A.	<p><b>Source of Water</b></p>	
13.	<p><b>Details of closure direction issued by board within last two years</b></p>	
14.	<p><b>Whether latest monthly patrak(February-2022) submitted?</b></p>	Yes
15.	<p><b>Whether latest Annual Return(2021-2022) (Form-21) submitted?</b></p>	Yes
16.	<p><b>Environment Audit Scheme Applicability</b></p>	Not Applicable
17.	<p><b>Whether Environment Statement (Form-V) submitted?</b></p>	
18.	<p><b>Undertaking (Rs. 300) for liability of trial run revocation expiry</b></p>	
19.	<p><b>Environment Damage Compensation (EDC)</b></p>	None

19 A.	Date of EDC Submitted	
19 B.	Amount of EDC Submitted	0.00
19 C.	Name of bank (from which EDC is submitted)?	'
19 D.	Transaction Number of EDC Submitted	

1222

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref : March, 2022

GPCB ID: 41439

Date :

To,  
The Member Secretary,  
Gujarat Pollution Control Board,  
Paryavaran Bhavan, Sector-10/A  
Gandhinagar- 382010.



0/0

SUB: REQUEST TO REVOKE OUR CLOSURE ORDER

REF.: YOUR DIRECTION UNDER WATER ACT, 1974 VIDE LETTER NO.: GPCB/CCA-SRT-1938/ID-41439/621464 DATED: 20/01/2022

Respected Sir,

With reference to the above subject matter, we have received referred closure order from the Board & noted the content mentioned in it. In this connection, we would like to clarify & comply with your each direction as under...

During visit on 06<sup>th</sup> of January, 2022 officials of the Board found...

Q-I. "Distance of this unit from the location where the Tanker No.- GJ 06 ZZ 6221 had carried out illegal discharged of liquid waste (near Vishwaprem Dyeing & printing Mills Pvt. Ltd) is @ 800 meters on the upstream side."

- We would like to inform you that we have not carried out any illegal discharge of liquid waste near our premises area and the above said tanker is not ours.
- We assure you that we are trying level best to comply all Environmental rules and Regulations.

Q-II. "During visit it is observed that steam condensate from distillate plant is being discharged outside premises through unauthorized outlet , leading to open surface drain of GIDC estate (passes behind the unit), which ultimately meets Unn Khadi."

Q-III. "Sample of untreated acidic waste water being discharged outside premises through this unauthorized outlet, leading to open surface drain of GIDC estate Sachin is collected. Physical characteristic of sample collected during visit are as: pH -4 to 6 on pH strip, Temperature- 32 deg. C and Color- Colorless."

Q-IV. "As per Consent & Authorization obtained (condition no-3.4), there shall be no industrial wastewater generation."

Q-V. "However , unit is found discharging untreated acidic waste water outside premises in unauthorized manner, leading to open surface drain of GIDC estate –Sachin, hence violating the condition no- 3.4 of Consent & Authorization ."

For Jay Bairang Industries

RHS 21 M/2

Partner



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

**Ref :** Q-VI. "Analysis result of the sample collected from untreated w/w from unauthorized outlet of industry shows pH=5.4 mg/l. which are higher than the permissible limit." Date :

- We would like to inform you that, during visit valve of reactor was not in properly working. So that condensate steam went outside premises, the said condensate steam is pure and not having any hazardous substance.
- We have immediately repaired the valve of reactor. We are herewith enclosing photographs of same as per **Annexure-I**.
- We hereby assure you that we will not discharge any trade effluent outside the premises & will maintain ZLD.

M/s. DGVCL has disconnected our electricity supply on dated: 31/01/2022, water supply disconnected by GIDC on dated: 24/01/2022. We are herewith attaching copy of the same as per **Annexure-II**.

Moreover, we are herewith enclosing Revocation Application including Undertaking, Bank Guarantee, form-20 and form-21.

We hope you will be satisfied from above progressing steps & may humbly request you to revoke the closer order & oblige us.

Thanking You,

Yours faithfully,

For, **JAY BAJRANG INDUSTRIES**

*2MSG M/S*

(AUTHORIZED SIGNATORY)

Encl: Annexure I-II, Revocation Application with Undertaking, Bank Guarantee & Form-20 & 21.

CC To,

The Regional Officer,  
Gujarat Pollution Control Board,  
338, Belgium Square, Ring Road,  
Surat.

**FOR JAY BAJRANG TRADERS**  
*2MSG M/S*  
**PROPRIETOR**

1224

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

Date :

## ANNEXURE-I



**REPAIRED VALVE**

FOR JAY BAJRANG TRADERS

*28/5/2024*

PROPRIETOR

DG, CL

**DAKSHIN GUJARAT VIJ COMPANY LIMITED****CIN U40102GJ2003SGC042909****Regd. & Corp. Office: "UrjaSadan", Nana Varachha Road, Kapodra Char Rasta, Surat-395006****SACHIN INDUSTRIAL SUB DIVISION****ROAD NO.3, G.I.D.C., SACHIN, TA : CHORYASI, DIST : SURAT****Telephone: (0261) 2397338****Website: [www.dgvcl.com](http://www.dgvcl.com)**

SCN/O&amp;M/TECH/ NO. 531

Date: 31.01.2022

To  
 Executive Engineer(O&M)  
 SuratInd Div  
 Pandesara  
 Surat

Sub:-Disconnection of power supply as per GPCB letter.

Ref: -1.GPCB/CCA-SRT-1938/ID\_41439/621464 DTD. 20.01.2022

Respected Sir,

As per GPCB Letter no. GPCB/CCA-SRT-1938/ID\_41439/621464 DTD. 20.01.2022. We have disconnect power supply of M/S JAY BAJRANG TRADERS Con No.12306/09422/5 in name of M/S JAY BAJRANG INDUSTRIES. Plot no.7117 GIDC Sachin, last readings before disconnection of power supply is here as under

Date	31-01-2022
Time	15:10
Kwh	144412
Kvarh	117672
Kv	15.270

This is for information and needful action please.

*(Signature)*  
 Deputy Engineer  
 DGVCL  
 SACHIN IND S/D

C.F.W.C.S. to

1. The Executive Engineer (O&amp;M) SURAT IND DIV.

2. M/S JAY BAJRANG INDUSTRIES

3. GPCB GANDHINAGAR

Chief Officer,  
Sachin Notified Area, G.I.D.C-Sachin.  
Email:-naosachin1@gmail.com

**SACHIN NOTIFIED AREA AUTHORITY**  
Office of the Chief Officer,  
Unnati Building, Plot No.5719,  
Road No.6, G.I.D.C.  
Sachin 394 230, Dist.-Surat  
Ph.& Fax No.(0261)2399 825

No. C.O./N.A./SCN/ 257

Di. 25-01-2022

પ્રતિ,  
પ્રાદેશિક અધિકારીશ્રી,  
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,  
338, બેલ્જીયમ સ્કવેર, પહેલી માળ,  
સિલ્વર પ્લાઝા કોમ્પ્લેક્સ, લીનીયર બસ સ્ટેન્ડની સામે,  
રીંગ રોડ, સુરત - 395003.

વિષય:- પ્રદુષણ નિયંત્રણ કાયદા હેઠળ મે. જય બજરંગ ઈન્ડસ્ટ્રીઝ, પ્લોટ નં. C1B/7117 માં પાણી પુરવઠી અન્વેષણ કનેક્શન બંધ કરવા બાબત.

સંદર્ભ:- 1) આપનો પત્ર નં. ID-41439/7008/2022, તા.21/01/2022.

2) જી.પી.સી.બી. નો પત્ર નં. GPCB/CCA-SRT-1938/ID-41439/621464, તા.20/01/2022.

3) અત્રેની કચેરીનો પત્ર નં. સી.ઓ./એન.એ./સચીન/230, તા.24/01/2022.

સાહેબશ્રી,

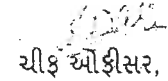
જયભારત સાથે ઉપરોક્ત વિષય તથા સંદર્ભ અન્વયે જણાવવાનું કે, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડના જાવ ક્રમાંક: GPCB/CCA-SRT-1938/ID-41439/621464, તા.20/01/2022 ના હુકમના અનુસંધાને મે. જય બજરંગ ઈન્ડસ્ટ્રીઝ, પ્લોટ નં. C1B/7117, જી.આઈ.ડી.સી., સચીન ઔદ્યોગિક એકમનું પાણી જોડાણ જેનો ગ્રાહક નં. 20235 છે. તે તા 24/01/2022 ના રોજ બપોરે 12:00 વાગ્યે કપાત કરવામાં આવેલ છે. જે આપની જાણ સારું.

પાણીનું જોડાણ ફીક્ષ જોડાણમાં આપવામાં આવેલ હતું.

વધુમાં અંદર ગ્રાઉન્ડ ડ્રેનેજ કનેક્શન કાપવા માટે અત્રેની કચેરી દ્વારા સંદર્ભ-3 તળેના પત્રથી મે. સચીન ઈન્ડ એન્વયરોમેન્ટ પ્રા.લી. (સી.ઈ.ટી.પી.), સચીન ને જણાવવામાં આવેલ છે. સદર પ્લોટમાં ડ્રેનેજ કનેક્શન નથી એમ તેઓ દ્વારા જણાવવામાં આવેલ છે. જે આપની જાણ સારું.

આભાર સહ.

આપનો વિશ્વાસુ

  
ચીફ ઓફીસર,

સચીન નોટીફાઈડ એરિયા,

જી.આઈ.ડી.સી., સચીન

નકલ સવિનય રવાના:-

- 1) ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પર્યાવરણ ભવન, સેક્ટર-10-એ, ગાંધીનગર-382010. --- તરફ જાણ સારું.
- 2) પ્રાદેશિક મેનેજરશ્રી, જી.આઈ.ડી.સી., સુરત. --- તરફ જાણ સારું.

નકલ રવાના:-

- 1) નાયબ કાર્યપાલક ઈજનેરશ્રી (એ.પી.), જી.આઈ.ડી.સી., સચીન. --- તરફ જાણ સારું.
- 2) મે. જય બજરંગ ઈન્ડસ્ટ્રીઝ, પ્લોટ નં. C1B/7117, જી.આઈ.ડી.સી., સચીન. --- તરફ જાણ સારું.

# 1227

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

APPLICATION FOR PERMENANT REVOCATION OF CLOSURE ORDER

Date :

1.	Full Name & Address of the Unit	M/s. JAY BAJRANG INDUSTRIES, Located at: Plot No. CI-B, Shed No: 7117, GIDC, Sachin-394230, Tal: Choryasi, Dist: Surat.
2.	GPCB ID	41439
3.	No. & date of Closure order for which the revocation is sought for	One - <b>YOUR DIRECTION UNDER WATER ACT, 1974 VIDE LETTER NO.: GPCB/CCA-SRT-1938/ID-41439/621464 DATED: 20/01/2022.</b>
4.	Date of Disconnection of electric supply	31/01/2022
5.	Date of Disconnection of Water supply	24/01/2022
6.	Remedial measures taken to control the pollution (in the table mention bellow)	---

Sr. No.	Reason of closure	Remedial measures taken	Date of completion of the measure	Where the compliance requires more than 7 days time likely date of its completion
1.	Distance of this unit from the location where the Tanker No.- GJ 06 ZZ 6221 had carried out illegal discharged of liquid waste (near Vishwaprem Dyeing & Printing Mills P. Ltd) is @ 800 meters on the upstream side.	We would like to inform you that we have not carried out any illegal discharge of liquid waste near our premises area and the above said tanker is not ours.	---	---
2.	During visit it is observed that steam condensate from distillate plant is being outside premises through unauthorized outlet, leading to open surface drain of GIDC estate (passes behind the unit), which ultimately meets Unn Khadi.	We would like to inform you that, during visit valve of reactor was not in properly working. So that condensate steam went outside premises, the said condensate steam is pure and not having any hazardous substance. We have immediately repaired the valve of reactor. We hereby	---	---

For Jay Bairang Industries

*Signature*

Partner



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

<p>Ref : 3.</p>	<p>Sample of untreated acidic waste water being discharged outside premises through unauthorized outlet, leading to open surface drain of GIDC estate Sachin is collected. Physical characteristic of sample collected during visit are as: pH-4 to 6 on pH strip, Temperature-32 deg. C and Colour- Colourless.</p>	<p>assure you that we will not discharge any trade effluent outside the premises &amp; will maintain ZLD.</p>		<p>Date :</p>
<p>4.</p>	<p>As per Consent &amp; Authorization obtained (condition no-3.4), there shall be no industrial waste water generation.</p>			
<p>5.</p>	<p>However, unit is found discharging untreated acidic waste water outside premises in unauthorized manner, leading to open surface drain of GIDC estate-Sachin, hence violating the condition no-3.4 of Consent &amp; Authorization.</p>			
<p>6.</p>	<p>Analysis result of the sample collected from untreated w/w from unauthorized outlet of industry shows pH=5.4 mg/l which are higher than the permissible limit.</p>			

For Jay Bairang Industries

24/5/21 PMS

Partner

1229

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

7 Ref :	Where remedial measures to mitigate pollution are likely to last more than 07 days, an undertaking (on stamp paper of Rs. 100/- duly signed & sealed by the notary) shall be submitted to GPCB stating the measures & likely date of their completion. In addition to this the company shall also undertake to complete with all provision of the Water Act-1974, Air Act-1981 & Hazardous Waste (M &H & Transboundary movements) Rules 2008 & shall also comply with the conditions stipulated in the consolidated consent & Authorization (CC&A) by the Board.	Please refer Undertaking as per <b>Annexure-A.</b> <b>Date :</b>
8.	Letter of Bank guarantee if require	Please refer Bank Guarantee as per <b>Annexure B.</b>
9	Status of CC&A along with Date of expiry.	CCA Consent Order: AWH-108604 date of issue-07-07-2020 valid up to 30-06-2023
10	Up to which period the Watercess is paid.	Not Applicable
11.	Are the samples analysis charges paid?	Shall be paid time to time
12	If the unit is in critically dark zone area, What is the source of water? If bore well is in use can it be sealed? Explain with reasons.	Unit is not in Dark Zone.
13	Closure order (s) issue to the Unit by the GPCB in last two years.	No
14	Status of Monthly Report form Industry (from -20).	Please refer <b>Annexure-C.</b>
15	Status of Annual Report from Industry (from-21)	Please refer <b>Annexure-D.</b>
16	Status of Environment Audit Report(If Applicable)	Not Applicable
17	Status of Env. Statement (Form-V, EPA Act)	Please refer <b>Annexure-E.</b>

Date: 07/03/2022

for JAY BAJRANG INDUSTRIES

Place: SURAT

(AUTHORISED SIGNATORY)

For Jay Bairang Industries

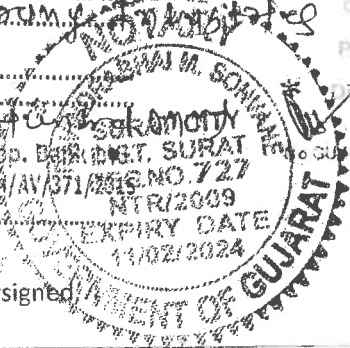
20/03/2022

Partner

Serial No. 2377 Date 21/2/22  
 Name Jay Bajrang Industries  
 &  
 Address Surat  
 Value Rs. 3,00,000  
 (Words) Three Lacs  
 The Kailupur Commercial Co-Op. Bank Ltd. SURAT  
 Licence No. GJJ/SOS/AUTH/AV/371/2016 NO. 727  
 NTR/2009  
 Sign

THE KAILUPUR COMMERCIAL  
 CO-OP. BANK LTD.  
 Pandesara Branch,  
 SURAT - 394210  
 GJJ/SOS/AUTH/AV/371/2016

भारत  
 STAMPS  
 00000  
 SPECIAL ADHESIVE  
 0000300  
 21.2.2022  
 365432  
 GUJARAT  
 INDIA



**UNDERTAKING**

Serial No.: 711/2022  
 Date: 21 FEB 2022

We undersigned

SR. NO.	NAME OF PARTNER	RESIDENTIAL ADDRESS	CONTACT DETAILS	PAN NO.
1.	Mr. Ramanbhai B. Baria	Plot No.: 13, Aakash Residency, Akash Raw House, Pandesara, Surat – 394221.	Mobile No.: 9998437092	ASCPB1269N
2.	Mr. Kantibhai B. Baria	Flat No.: 203, Pal Residency, Althan Bhimrad Canal Road, Bhimrad, Surat – 395017.	Email Id : Jaybajrangindustries09316@gmail.com	AJFPB2815C

Partner of M/s. JAY BAJRANG INDUSTRIES (PCB ID: 41439), located at Plot No.: CI-B, Shed No.: 7117, GIDC Sachin, Tal.: Chorasi, Dist:- Surat-394230. do hereby undertake as under...

- We will not provide any unauthorized outlet/by pass line in ETP.
- We will not discharge any kind of Effluent /Liquid waste water into underground drain.
- We will operate our ETP Plant regularly and efficiently.
- We will maintain Zero Liquid Discharge.
- Upon violation of Water Act-1974, we hereby agree to forfeit our Bank Guarantee of Rs. 1,00,000=00 (Rupees One Lakh Only) under all your rights.
- We will try our level best to comply all condition mentioned in the CC&A of the Board.
- We will comply with all directions of the Board in future.
- We will try our level best to follow all the Environmental guidelines.

What is stated herein above is true to the best of our knowledge and the same we believe to be true.

Solemnly affirm on: 21/02/2022

Place: Surat

For, Jay Bajrang Industries

1. Mr. Ramanbhai B. Baria  
 (Partner)

*Ramanbhai Baria*  
 .....



2. Mr. Kantibhai B. Baria  
 (Partner)

*Kantibhai Baria*  
 .....



Sr. No.: 711/2022  
 Date: 21 FEB 2022  
 My Commission expires on 11-02-2024

**BEFORE ME**  
 RAVINDRABHAI M. SONVANE  
 ADVOCATE & NOTARY  
 SURAT CITY DIST. SURAT  
 GOVT. OF GUJARAT.

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81

NOTARIAL

SURAT (DIST. SI)

REG. NO.

NTR/

EXPIRY

11/02/

Date: 11/11/2024

By: [Signature]

1232

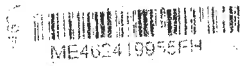


भारत सरकार

भारत सरकार

Government of India

Enrollment No.: 0124/44102/02462



आपका

कर्मका

No.



भारत सरकार

Government of India



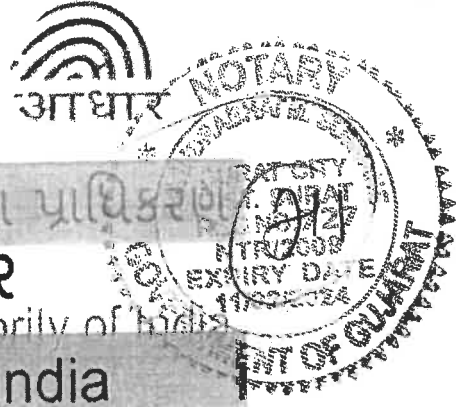
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ભારતીય વિશિષ્ટ ઓળખાણ પ્રાધિકરણ  
ભારત સરકાર  
Unique Identification Authority of India  
Government of India

નોંધણીની ઓળખ / Enrollment No.:

To

09/03/2014

124983772



ML249837727FT



તમારો આધાર નંબર / Your Aadhaar No.:

આધાર - સામાન્ય માણસનો અધિકાર



ભારત સરકાર  
Government of India



રમડગ મીડ



આધાર - સામાન્ય માણસનો અધિકાર

1234

710  
Serial No. 2378 Date 21/2/22  
Name: T. B. B. SURAT J. IND. INDUSTRIES  
Address: SURAT  
Value Rs. 300  
(Word) Three Hundred only  
The Kalapur Co-op. Bank Ltd.  
Licence No. 9/1903/AUTH/AV/371/2015  
Sgn.

THE KALUPUR COMMERCIAL  
CO-OP BANK LTD.  
Pandesari Branch  
Dist. SURAT - 394210  
REGULI/SOS/AUTH/AV/371/2015

भारत  
00000  
SPECIAL ADHESIVE  
Rs. 0000300  
21.2.2022  
365432  
INDIA  
GUJARAT

Serial No.: 710/Perz  
Date: 21 FEB 2022

**UNDERTAKING**

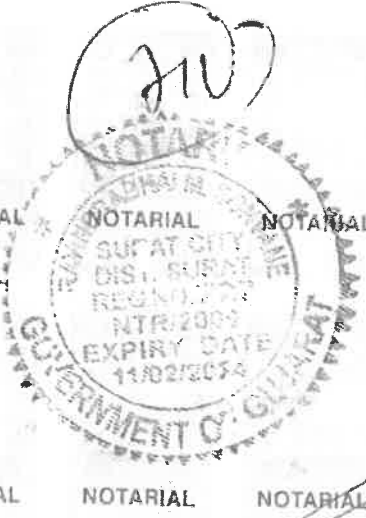
I RAMANBHAI B. BARIA (PARTNER) of M/s. JAY BAJRANG INDUSTRIES located at Plot No.: CI-B, Shed No.: 7117, GIDC Sachin, Tal.: Chorasi, Dist:- Surat-394230. here by undertake that in case of revocation order granted by the Board for a shot term period, I shall apply for revocation well before expiry of time limit. In case of revocation will not be extended further and time limit of revocation expired. I shall stop operation in compliance of closure issued to us and inform the Board, failing which all responsibilities lies with the undersigned and we shall abide by action/penalty by the Board for the same.



RAMANBHAI B. BARIA  
(PARTNER)



21/2/2022



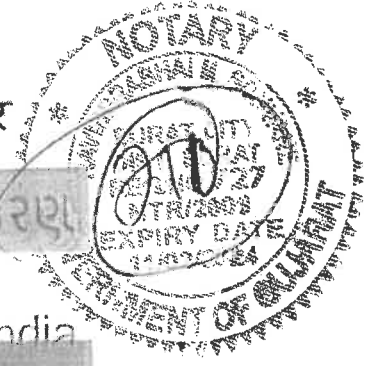
Sr. No. 710/Perz  
Date: 21 FEB 2022  
My Commission expires on 11-02-2024

**BEFORE ME**

**RAVINDRABHAI M. SONVANE**  
ADVOCATE & NOTARY  
SURAT CITY DIST. SURAT  
GOVT. OF GUJARAT



1235



ભારતીય વિશિષ્ટ ઓળખાણ પ્રાધિકરણ

ભારત સરકાર

Unique Identification Authority of India

Government of India

નોંધણીની ઓળખ / Enrollment No.: 1308/00386/87786

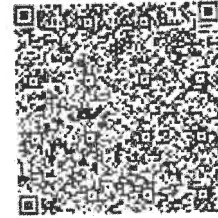
To

09/03/2014

124983772



ML249837727FT



તમારો આધાર નંબર / Your Aadhaar No. :

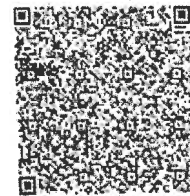
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ભારત સરકાર  
Government of India



રમણભાઈ



આધાર - સામાન્ય માણસનો અધિકાર



1237



We understand your world

HDFC Bank Limited  
Plot No-195, Shop No-16,  
Community Display Center,  
GIDC, Pandesara,  
Surat - 394 221.

0171

Date 24-February-2022

BG Confirmation NO. GTEE 4235 24022022 005746

To,  
GUJARAT POLLUTION CONTROL BOARD  
PARYAVARAN BHAVAN SECTOR 10A  
GANDHINAGAR 382010

OUR BG NO. : 067GT02220550002  
DATE OF ISSUE : 24-FEB-2022  
APPLICANT : JAY BAJRANG INDUSTRIES  
GUARANTEE AMOUNT : INR1,00,000.00  
AMOUNT IN WORDS : RUPEES ONE LAKH ONLY  
EXPIRY DATE : 31-MAR-2024  
EXPIRY PLACE : SURAT  
CLAIM DATE : 31-MAR-2025

DEAR SIR,

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE DULY ISSUED BY US.

THE ORIGINAL GUARANTEE ATTACHED IS TO BE RETURNED TO US ALONG WITH BENEFICIARY DISCHARGE LETTER WITHIN 15 DAYS FROM THE DATE IT CEASES TO BE IN FORCE OR AS SOON AS THE PURPOSE FOR WHICH IT HAS BEEN ISSUED IS FULFILLED, WHICHEVER IS EARLIER.

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE SUBJECT GUARANTEE / EXTENSION AS STATED, BELOW HAVE THE REQUISITE POWERS TO SIGN ON BEHALF OF THE BANK.

Mr./Ms. **KARDAM VYAS**  
Designation **EMP. CODE : K2342**  
PA / Auth Sig. **BRANCH MANAGER** Auth Sig. No.  
**PANDESARA BR-4235**

*Darshan Nirmal*  
**DARSHAN NIRMAL**  
**EMP CODE - D6541**  
**PANDESARA BR - 4235**  
**PBA - TA**

FURTHER CONFIRMATION OF THIS GUARANTEE IF DESIRED, SHOULD BE OBTAINED FROM THE ABOVE MENTIONED BRANCH.

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

FOR HDFC BANK LTD. **KARDAM VYAS**  
**EMP. CODE : K2342**  
**BRANCH MANAGER**  
AUTHORISED SIGNATURE **PANDESARA BR-4235**



[www.hdfcbank.com](http://www.hdfcbank.com)

B. G. No. : 067GT02220550002

Date : 24-FEB-2022

Amount : Rs. 1,00,000/-

Date of Expiry: 31/03/2024

To,  
**The Member Secretary,**  
 Gujarat Pollution Control Board,  
 Paryavaran Bhavan, Sector- 10/A,  
 Gandhinagar -- 382 010.

## Bank Guarantee Agreement

In consideration of the chairman, Gujarat pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar -- 382010 (hereinafter referred to as Board) having agreed to the unit **M/s. Jay Bajrang Industries** located at **Plot No.: CI-B, Shed No.: 7117, GIDC Sachin, Tal.: Chorasi, Dist:- Surat-394230** proposed compliance under Environment (Protection) Act, 1974, Water Act-1974 and Rules made there under as well as following points:

1. Unit shall have to operate ETP efficiently & regularly.
2. Unit shall have to maintain Zero Liquid Discharge.
3. Unit shall have to comply all condition mentioned in the CC&A of the Board.
4. Unit shall have to maintain GPCB Specified norms under Water Act, 1974.
5. Unit shall have to comply Environmental Rules and Regulations.

(1) We, HDFC Bank Limited, Surat (hereinafter referred to as the Bank) at the request of the said firm/unit. Do hereby undertake to pay the Board an amount not exceeding Rs. 1,00,000-00 (Rupees One Lakh Only) due to non compliance of Consent conditions or directions issued / being issue by the board from time to time for damage to the Environment by reason in breach of the said Act, Direction, Notice, instructions etc. by the said company / unit.

(2) We, HDFC Bank Limited, Surat do hereby undertake to pay the amount due and payable under this Guarantee without any demure merely on a demand from the board that the amount claimed is due for the reasons of non-fulfillment of any undertaking or violation of the Consent Conditions or any provision of the said Acts. The Bank shall conclusive as regards the amount due and payable by the Bank under this guarantee shall be restricted to an amount not exceeding Rs. 1,00,000- 00 (Rupees One Lakh Only).

(3) We, HDFC Bank Limited, Surat undertake to pay to the Board any money to demanded notwithstanding any dispute of disputes raised by the said Company / Unit in any suit or proceedings pending before any Court or Tribunal or Board against the Board relating thereto. Our liability under this being absolved or irrevocable.



*Darshan Nirmal*  
**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 10/03/2022

*Kalpana*  
**KALPANA**  
 EMP CODE - 4235  
 BRANCH MANAGER  
 PANDESARA BR-4235

**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 10/03/2022

**KALPANA**  
 EMP CODE - 4235  
 BRANCH MANAGER  
 PANDESARA BR-4235

(4) The payment so made by us under this agreement shall be valid discharge of our liability and Company / Unit shall have no claim against us for making such payment.

(5) We, HDFC Bank Limited, Surat further agree that the guarantee herein do not remain in full force and effect during the period that would be taken for the purpose of the undertaking, notice letter etc. and that itself continue to be in force till all the dues of the Board in or by virtue of the said undertaking, notice, letter etc. have been fully paid and its claim satisfy or discharge or till the Board Certificate with the terms and conditions of the directions, undertaking, notice, letter in provision of relative laws have been fully and properly carried out and completed by the said Company / Unit and accordingly discharge this guarantee unless the payment or claim under this guarantee is made on us in writing on or before 31/03/2024, we shall be discharged from all liability under this guarantee hereafter.

(6) We, HDFC Bank Limited, Surat further agree with the Board shall the fullest liberty without our consent and without affecting in any manner our obligations hereunder to vary any of the terms and conditions of the said Direction / Undertaking / Notice / letter etc. or to exchange time of compliance by the said company / unit from time to time or to postpone for any time or from time to time any of the power exercisable by the Board against the said Company / Unit and to forebear of enforce any of the terms and conditions relating to the said consent / conditions / undertaking / notice/ letter etc. and we shall not be relieved from our liability by reasons of any such variation or extension being granted to the said Company / Unit or any forbearance, action, commission on the part of the Board or any such matter or thing whatsoever under the law Relating to sureties would, but for this provision, effect of no relieving us.

(7) This Guarantee will not be discharged due to the change in the contribution of the bank from company/ Unit.

(8) We, HDFC Bank Limited, Surat undertake not to revoke this guarantee during its currency expect with the previous consent of the board in writing.

(9) Not with standing what has been stated above, our guarantee shall remain in force until date unless a demand or claim under this guarantee is made in writing on before 31/03/2024. All your rights under this guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter dated.

**“NOTWITHSTANDIND ANYTHING CONTAINED HEREIN “:-**

- 1. Our liability under the Bank Guarantee shall not exceed Rs. 1,00,000-00 (Rupees One Lakh Only).
  - 2. This Bank Guarantee shall be valid up to 31/03//2024.
  - 3. We are liable to pay the guaranteed amount under this Bank Guarantee only and if you serve upon us a written claim or demand on or before 31/03/2025. failing which the Bank shall stand released and discharged from any liability whatsoever under this Guarantee.
- All claims under the guarantee will be payable at HDFC BANK LTD SURAT  
 This guarantee will be returned to us as soon as the purpose for which it is issued is fulfilled. The BG Confirmation Letter No. GTEE/ <sup>423524022627605746</sup> is an integral part of the Bank Guarantee no.067GI02220550002 Dated: 24-FEB-2022

Place: SURAT

Date: 24-FEB-2022

*Kardam Vyas*  
**KARDAM VYAS**  
 EMP. CODE : K2342  
 BRANCH MANAGER  
 PANDESARA BR-4235

*Darshan Nirmal*  
**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 PBA - TA



*Kardam Vyas*  
**KARDAM VYAS**  
 EMP. CODE : K2342  
 BRANCH MANAGER  
 PANDESARA BR-4235

*Darshan Nirmal*  
**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 PBA - TA

Monthly Report from Industry

Form No D2

Gujarat Pollution Control Board

January , 2022

1. Name & address of Industry : Jay Bajrang Industries(Formerly:Sejal Colour Chem),  
G.I.D.C,SachinTa.Choryasi,  
Sachin - 394230  
DIST : Surat, TAL : Chorasi, SIDC : Sachin

PCB ID : 41439

2. Phone No. : 9898530663

3. Date of commencement of Manufacturing process : 01/06/2013

4. CTEs No. &amp; Date : CEE-100183,19/03/2024

5. CCA No. &amp; Date of Expiry : AWH-108624, 30/06/2023

6. Water Cess (with Interest) paid up to which Period :

7. Laboratory charges pending if any : 0

8. Water consumed during the month (by all sources )in KL : Meter Reading=0,Kilo Litre=4

Water Cess Cooling Boiler/Dom/BIO Degrable/Non BIO Degrable : 2/2/0/0

9. Electricity consumed in PRODUCTION : 2082

ETP/CETP : 0

APCM : 0

9A. Stack attached to : Boiler

10. Fuel consumed during the month : Agro Waste/Briquettes

11. Products : distill / recover acetic acid

12. Work of Control Measures In Progress : Nothing in Progress

13. Upgradation / Addition of PCM is Required : APCM,ETP

14. HAZ Waste Disposal(in Metric Tonne):

Return NOT Entered

Type	Code	Name	Qty-Unit	Remark
FUE	AGR	Agro Waste/Briquettes	9.550-M.T	
GAS		NOx	50.000----	nox < 50 ppm
GAS		so2	100.000----	so2<100 ppm
GAS		spm	150.000----	spm<150 mg/nm3
PRD	284533	distill / recover acetic acid	14.700-M.T	

N I C

Date : 02/03/2022

1 / 1

Company Seal

Authorised Signatory

Yours Faithfully

For Jay Bairang Industries

RHSOIMLS

Partner

**Form No. 21**  
**GUJARAT POLLUTION CONTROL BOARD**  
 "Paryavaran Bhavan", Sector - 10 A,  
 GANDHINAGAR - 382 010.

**ANNUAL REPORT FROM INDUSTRY**

(To be submitted Online (XGN) by each industrial unit on or before 31<sup>st</sup> March in respect of Calendar Year ended on previous 31<sup>st</sup> December)

1. GPCB ID No. : **41439**
2. Name & Address of the Unit : **M/s. JAY BAJRANG INDUSTRIES,  
Plot No.: C1-B, Shed No:7117, GIDC, Sachin-  
394230, Tal: Choryasi, Dist: Surat.**
3. Phone Nos. : **(M) 9998437092**
4. CCA No., Date & Validity (Copy of The CCA should be enclose) : **CCA Consent Order No. AWH-108624 Date of issue:07-07-2020 valid up to 30-06-2023.  
Please refer as per Annexure-I.**

5. **Production :**

Sr.No.	Name of the Products	CC&A applied Quantity per month	Total produced during the previous year (January-2021 to December-2021)	Name of the supporting document or record.
1.	2.	3.	4.	5.
1.	Distill/Recover Acetic Acid	150 MT/Month	348.85 MT/Year	Please refer as per <b>Annexure-II</b>
2.	Distill/Recover of Methanol Acetone Toluene Iso Propyl Alcohol Ethyl Acetate Methylene Dichloride Dimethyl Formamide	200 MT/Month	54.34 MT/Year	

For Jay Bairang Industries

*27/5/21 PMS*

Partner

**6. Raw Materials (RM) :**


Sr.No.	Name of the Raw Materials	CC&A applied quantity per month	Total consumed during the year	Name of the supporting document or record (January-2021 to December-2021)
1.	2.	3.	4.	5.
1.	Please refer as per <b>Annexure-II.</b>	Please refer as per <b>Annexure-II.</b>	Please refer as per <b>Annexure-II.</b>	Please refer as per <b>Annexure-II.</b>

**7. Utilities :**

Sr.No.	Name of the Utility	CC&A applied Quantity per month.	Total produced during the year (January-2021 to December-2021)	Name of the supporting document or record (January-2021 to December-2021)
1.	2.	3.	4.	5.
1.	Electric Power	---	---	---
2.	Captive Power	---	---	---
3.	Water	6.7 KL/ Day	74.98 KL/Year	---
4.	Bio Coal/Coke	---	---	---
5.	<b>Coal/Lignite Or LDO</b>	3 MT/Day	---	---
6.	<b>Agro waste</b>	4.5 MT/Day	278.92 MT/Year	---
7.	Oil (Name)	---	---	---
8.	Gas (Name)	---	---	---
9.	Others. (Diesel)	---	---	---

**8. Wastes Generation & Disposal during the year :**

Sr. No	Name of the Waste	State (S,L,G)	CC&A applied Quantity	Total Quantity of wastes generated reused and treated during the year			Type & capacity of Treatment facility at site (ETP, APCM etc.)	Out side Disposal facility for treated waste (place of disposal)	Total Wastes disposed during the year. (January' 21- December' 21)
				Generated (January '21- December' 21)	Reused at site (January' 21- December' 21)	Treated			
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	Distillation Residue	Solid	3 MT/Year	6.36 MT/Year	Nil	Nil	Nil	TSDF site of BEIL	Nil
2.	Spent Solvents	Liquid	2436 MT/Year	55.36 MT/Year	Nil	55.36 MT/Year	Nil	Treatment/ Solvent recovery	Nil
3.	Discarded Containers	Solid	18 MT/Year	4.5 MT/Year	Nil	Nil	Nil	Recycler	Nil

For Jay Bairang Industries  
  
 Partner

**9. Details of Disposal of Treated Effluent :**

Sr.No.	Name of the Waste stream	Total quantity of treated effluent disposed during the year				
		Disposed on land by		Directly disposed to GIDC or municipal drain or Sea.	Disposed to CETP by	
		Gardening etc.	Disposal outside (January'21-December'21)		Tankers	Pipeline
1.	2.	3	4	5	6	7
1	Effluent	Nil	Nil	Nil	Nil	Nil

**10. Details of Solid/Gaseous wastes after treatment :**

Sr No	Name of the Waste	Total Quantity disposed during the year							
		Sent for co-processing	Sent to TSDF or Re-cycler	Incinerated at		Evaporated at		Vented through flue gas stack	Vented through process gas scrubber
				Own site	Common facility	Own site	Common facility		
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	Steam Boiler (0.7TPH)	---	---	---	---	---	---	---	---

**11. Details of Disposal of Spent Solvents, Acids or Alkalis after use : \*Not Applicable**

Sr.No.	Name of the Solvent, Acid or Alkali	Total Quantity disposed during the year.						
		Solvent distillation at			Spent Acid or Alkali Re-use or treatment at			
		Own site	Other site	Sale to Actual Users	Own Site	Other site	Sale to Actual users	
1	2	3	4	5	6	7	8	
1	--	--	--	--	--	--	--	
2								

**12. Other Details :**

- (1) CETP Membership No., Date, Place & booked quantity (membership certificate should be attached):
- (2) TSDF Membership No., Date & Place (a)  
(b)  
(c)
- (3) CHWI Membership No., Date & Place (a)  
(b)  
(c)
- (4) Consent No. & Date of Reuser/Recycler etc. :

For Jay Bairang Industries

2018/01/15

Partner

Sr.No.	Name, Address & Phone Nos. of Reuser/Recycler etc.	Consent No. & Date from GPCB/CPCB./ Other SPCB (For transboundary movement)	Total Quantity sent to them	
			Name of the Waste	Total Quantity sent during the year.
1.	2.	3.	4.	5.
1	--	--	--	--

(5) Wastes' Transporters Details : **Not Applicable**

Sr No	Name, Address & Phone Nos. of the Transporters	Vehicle Registration Nos. of Trucks/ Tankers & capacity	Used to carry wastes		Having Authorization from GPCB?	GPS system implemented?	Online manifests implemented?	Log-book maintained?
			Name of the waste	To carry at which place for disposal				
1.	2.	3.	4.	5.	6	7	8.	9.
1.	--	--	--	--	--	--	--	--

**13. Need of Upgradation, if any :**

Looking to the above production and wastes generation or/and future planning to increase production, mention any up gradation or addition of pollution control measures necessary in respect of –

1. ETP
2. Fuel change or use
3. APCM
4. Scrubbing system for process gases
5. Noise control.
6. Solvent Recovery Unit
7. Any other

For Jay Bairang Industries

*(Handwritten Signature)*  
Partner

(Signature)

\_\_\_\_\_  
Name & Designation.

**Note :** Any false information or suppression of information may lead to cancellation of all types of permissions from the Board.



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 169730 dated 26-01-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

### CONSENTS AND AUTHORISATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)

Plot No: CI-B, Satal No: 7117,

GIDC, Satal, 394230,

Tal: Charyat, Dist: Surat.

1. Consent Order No. AWI-18824 Date of issue: 07-07-2020.

2. The consents shall be valid upto 30-06-2023 for the use of outlet for the discharge of treated effluents and pollution due to operation of industrial plant for manufacturing of the following items/ products: Formulation of drugs/pharmaceutical and health care products only, no Raw Material shall be procured from pesticide units:

Sr. No.	Product	Quantity
1	Distill/Receptor Acetic Acid	150 MT/Month
2	Distill/Recovery of Methanol Acetone Toluene Isopropyl Alcohol Ethyl Acetate Methylene Dichloride Diethyl Formamide	200 MT/Month

### Subject to specific conditions:

1. Unit shall maintain zero discharge of wastewater.

2. In Industry shall manage Solid Waste generated from Industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

Page 1 of 7

**Clean Gujarat Green Gujarat**

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. Unit shall comply with Coal handling guidelines of the Board.
7. Industry shall receive raw material only from industrial units having valid CCA of the Board.
8. Industry shall maintain complete records about reception of raw material along with name & address of industry, quantity received & recovered on day to day basis.
9. Vent of all storage tanks shall be connected through scrubber.
10. The unit shall submit quarterly & annual information on hazardous waste consumed, its source, products generated or resources conserved (specify the details like type and quantity of waste) to the Board.
11. The unit shall label its product (Bromine) manufactured by utilizing aforesaid hazardous waste as this liquid Bromine has been manufacture by utilizing waste generated from pharmaceuticals, pesticides & organic chemicals manufacturing process.
12. Industry shall comply with standard operating procedure (SOP) and Checklist of Minimal Requirement facilities for utilization of Hazardous Waste Rule-9 of the Hazardous and other Waste (Management and Transboundary movement) Rules, 2016 of Central Pollution Control Board for utilization of Spent Alkali Bromine & Spent Acidic Bromine and comply with its conditions.
13. Industry shall not use any raw material or carry out any activities which attracts provision of Rule 9 of Hazardous and Other Waste (Management & Transboundary) Rules 2016 without prior permission of the Board.
14. The unit shall not procure spent solvents from pesticides industry without prior permission.
15. The unit shall store spent solvents as per PESO License (Wherever applicable).
16. The unit shall maximum store total spent solvent 50 MT and total recovered solvent 50 MT at any given point of time.
17. The unit shall provide minimum total area 157 m<sup>2</sup> for storage of spent solvent & recovered solvent.
18. The Spent Solvents shall not be transferred from drums to distillation column. The Spent solvents shall only be transferred to distillation column from raw material storage tank by solvent transfer pump.
19. The unit shall explore the possibilities of co-processing of distillation residue.
20. The unit shall comply with the conditions mentioned in the Standard operating procedure published by Central Pollution Control Board.
21. The Stock of spent solvents within the premises should not exceed 7 days requirement. In simple words, stock of spent solvents should not exceed 25% of the monthly solvent recovery capacity (consented quantity).
22. The storage of spent solvent shall be 70% or more quantity in the closed storage tanks and only 30% or less quantity of spent solvents shall be stored in drums.
23. The unit shall annually submit third party monitoring report for work zone standards by any NABL/EPA approved lab to the Board.
24. Unit shall provide Water Scrubber as per the Board's guidelines within 3 months and inform HO & RO.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

### 3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - GIDC.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 6 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.7 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 0.3 KL/Day shall generate boiler Blow down water and reused for cooling purpose, Thus there shall be no industrial waste water generation.
- 3.5. The quantity of domestic waste water shall not exceed 0.5 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.

### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Fuel	Total Quantity
1)	Imported Coal or Wood or Agro waste	3 MT/Day or 3.75 MT/Day or 4.5 MT/Day

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Steam Boiler/Thermo Pack and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (0.7 TPH)	15	Multi Cyclone Separator	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm

- 4.4. There shall be no fugitive emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M <sup>3</sup> )	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60	100

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

Page 3 of 7

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Particulate Matter- 2.5 (PM <sub>2.5</sub> )	40	60
SO <sub>2</sub>	50	80
NO <sub>x</sub>	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

**5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- AWH-198624 date of Issue: 07-07-2020.

5.2 M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem), is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Plot No: CI-B, Shed No: 7117, GIDC, Sachin-394230, Tal. Chavara, Dist: Surat.

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Distillation Residue	3	20.3	Collection, Storage, Transportation and disposal at CFW/IF site.
2	Spent Solvents	2436	20.2 & 28.6	Reception, treatment/solvent recovery.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	18	33.1	Collection, storage transportation and disposal to authorized decontaminator

5.3 The authorization shall be valid up to 30-06-2023.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

**6. TERMS AND CONDITIONS OF AUTHORISATION**

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for the accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain "No Objection Certificate" from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.

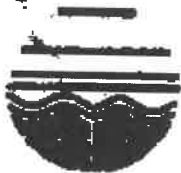
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

**7. SPECIFIC CONDITIONS:-**

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be done after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&OC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, use, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

**8. GENERAL CONDITIONS:-**

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of  
Gujarat Pollution Control Board

(G.R. Vaswani)  
Senior Scientific Officer

Date:-

NO: GPCB/CCA-SRT-1938/ID\_41439/

Issued to:

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)

Plot No: C1-B, Shed No: 7117,

GIDC, Sachin-394236,

Tal: Cheryasi, Dist: Surat.

GPCB ID-41439

Outward No: 565737, 11/08/2020

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M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

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Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

Date :

## ANNEXURE-II

### MONTHWISE PRODUCTION AND WATER CONSUMPTION DETAILS

MONTH	PRODUCTION (MT)		RAW MATERIAL (MT)	
	Distill/Recover Acetic Acid	Distill/ Recovery of Spent Solvent	Spent Acetic Acid	Spent solvents
Jan-21	37.54	8.23	38.12	55.36
Feb-21	15.43	5.21	15.67	
Mar-21	31.55	6.41	32.03	
Apr-21	13.20	8.35	13.40	
May-21	12.59	10.74	12.78	
Jun-21	64.09	15.40	65.07	
Jul-21	27.33	NIL	27.75	
Aug-21	28.50	NIL	28.94	
Sep-21	51.15	NIL	51.93	
Oct-21	13.31	NIL	13.51	
Nov-21	24.77	NIL	25.15	
Dec-21	29.39	NIL	29.84	
Total	348.85	54.34	354.19	55.36

For Jay Bairang Industries

*20/10/21*

Partner



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

March, 2022

GPCB ID: 41439

Date :

To,  
The Member Secretary,  
Gujarat Pollution Control Board,  
Paryavaran Bhavan, Sector - 10/A,  
Gandhinagar- 382 010.

**SUB.: SUBMISSION OF AN ENVIRONMENTAL STATEMENT FOR THE FINANCIAL YEAR ENDING ON 31<sup>ST</sup> MARCH 2021**

Respected Sir,

With reference to the above subject matter, we would like to submit herewith  
An Environmental Statement for the financial year ending March 31<sup>ST</sup> 2021.

We hope you would find the same in proper order & oblige us.

Thanking you,

Yours faithfully,

For, JAY BAJRANG INDUSTRIES

(AUTHORISED SIGNATORY)

Encl.: Form-V & Annexure-I

For Jay Bajrang Industries

Partner

**FORM – V**

(See Rule 14)\*

**From :**

**M/s. JAY BAJRANG INDUSTRIES  
PLOT NO:-C1-B, SHED NO:-7117,  
GIDC SACHIN:-394230,  
TAL: - CHORASI, DIST: - SURAT.**

**To,**

**Gujarat Pollution Control Board  
“Paryavaran Bhavan”,  
Sector – 10 A,  
GANDHINAGAR – 382 010**

Environmental Statement for the financial year ending the 31<sup>st</sup> March...2021**PART – A**

(i) Name and address of the owner/  
occupier of the industry operation  
or process

**MR. RAMANBHAI B. BARIA  
(PARTNER)**

**M/S. Jay Bajrang Industries**

**Plot No:-C1-B, Shed No:-7117, GIDC Sachin:-394230, Tal: -  
Chorasi, Dist:- Surat.**

(ii) Industry category -  
Primary – (STC Code)  
Secondary – (SIC Code)

: **Small Scale**

(iii) Production capacity Units

SR.NO.	PRODUCTION	QUANTITY
1.	Distill/ Recover Acetic Acid	150 MT/Month
2.	Distill/ Recovery of Methanol Acetone Tolune Iso Propyl Alcohol Ethyl Acetate Methylene Dichloride Dimethyl Formamide	200 MT/Month

(iv) Year of establishment

: **March-2011**

(v) Date of the last Environmental  
Statement submitted

: ---

\*Submission of Environmental Statement is in accordance with the provisions of Rule-14 of the Environment (Protection). Amendment Rules, 1993 of the Environment (Protection) Act, 1986 (29 of 1986) published vide Notification dated 22-4-1993 G.S.R. 386 (E) in the Gazette of India-Extraordinary- Part-II Section-3 Subsection (i), No. 155 dated 28-4-1993 by the Ministry of Environment and Forests, Government of India; read with the Notification dated 13-3-1993 G. S. R. 329 (E), of the Gazette of India –Extraordinary Part – II Section –3 Subsection (i) No. 120 dated 13-3-1993.“Every person carrying on an industry, operation or process requiring Consent under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 (6 of 1974) or under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 (14 of 1981) or both or authorization under the Hazardous Wastes (Management and Handling) Rules, 1989 published under the Environment (Protection) Act, 1986 (29 of 1986) Shall submit an Environmental Statement for the financial year ending the 31<sup>st</sup> March in Form V to the concerned State Pollution Control Board on or Before the Thirtieth day of September every year, beginning 1993.”

**For Jay Bairang Industries**

*2013/1/MS*

**Partner**

## PART –B

## Water and Raw Material Consumption

(1) Water Consumption M<sup>3</sup>/day

Process	NIL
Cooling & Boiler	0.134 m <sup>3</sup> /day
Domestic	0.26 m <sup>3</sup> /day

Name of Product	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
	(1)	(2)
(1) Distill/ Recover Acetic Acid	---	---
(2) Distill/ Recovery of Methanol		
Acetone		
Toluene		
Iso Propyl Alcohol		
Ethyl Acetate		
Methylene Dichloride		
Dimethyl Form amide		

* Name of raw material	Name of Product	Consumption of raw material per unit of output	
		During the previous financial year	During the current financial year

Please refer Annexure – I

\* Industry may use codes if disclosing details of raw material would violate contractual obligations, otherwise all industries have to name the raw materials used.

For Jay Bairang Industries  
 RJS/MS  
 Partner

**PART – C**

Pollution discharge to environment/unit of output  
(Parameter as specified in the consent issued)

Pollutants	Quantity of Pollutants discharged (mass/day)	Concentration of pollutants in discharged (mass/volume )	Percentage of variation from prescribed Standards with reason
(a) Water			<b>Not Available</b>
(b) Air			<b>Not Available</b>

**PART – D****HAZARDOUS WASTES**

(As specified under Hazardous Wastes (Management and Handling) Rules, 1989)

Hazardous Waste	Total Quantity (kg.)	
	During the previous financial year	During the current financial year
(a) From Process	<b>Distillation Residue- NIL Discarded Container- NIL</b>	<b>Distillation Residue- 5.27 MT Discarded Container- 230 Nos.</b>
(b) From pollution control facilities	---	---

**PART – E****SOLID WASTE**

Hazardous Waste	Total Quantity (kg.)	
	During the previous financial year	During the current financial year
(a) From Process	--	--
(b) From pollution control facilities	--	--
(c) (1) Quantity recycled or re-utilized within the unit	--	--
(2) Sold	--	--
(3) Disposed	--	--

For Jay Bairang Industries

*28/5/1918*

Partner

**PART – F**

Please specify the characterizations (in terms of composition and quantity) of hazardous as well as solid and indicate disposal practice adopted for both these categories of wastes.

**Distillation Residue- NIL**

**Discarded Container- NIL**

- Whatever quantity of process waste generated from unit is stored in to hazardous waste storage area & disposed off at TSDF site.
- Discarded Containers disposed to its actual recycler having decontamination facility enlisted with GPCB/MoEF.

**PART – G**

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

The cost of pollution control measure on the cost of production is 0.03 Paises per kg.

**PART – H**

Additional measure/investment proposal for environmental protection including abatement of pollution prevention of pollution.

**Not Available**

**PART – I**

Any other particulars for improving the quality of the environment.

**Not Available**

**FOR JAY BAJRANG TRADERS**  
*22/5/21 M/S*

**PROPRIETOR**

(Signature of a person carrying  
out an industry, operation or process)

Date : 08/03/2022

Name : Mr. RAMANBHAI. B. BARIA  
 Designation : PARTNER  
 Address : M/s. JAY BAJRANG INDUSTRIES,  
 PLOT NO:-C1-B, SHED NO:-7117, GIDC  
 SACHIN:-394230, TAL: - CHORASI, DIST: -  
 SURAT.

**For Jay Bairang Industries**

*22/5/21 M/S*

Partner

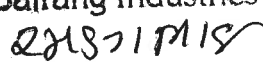
## ANNEXURE-I

### MONTHWISE PRODUCTION

MONTH	DISITILL/RECOVER ACETIC ACID (MT/MONTH)	DISTILL/ RECOVERY OF METHANOL, ACETONE, TOLUENE, ISO PROPYL ALCOHOL, ETHYL ACETATE, METHYLENE DICHLORIDE, DIMETHYL FORMAMIDE (MT/MONTH)
Apr-20	NIL	NIL
May-20	NIL	NIL
Jun-20	NIL	NIL
Jul-20	12.72	NIL
Aug-20	NIL	NIL
Sep-20	15.37	NIL
Oct-20	42.16	17.54
Nov-20	29.94	24.26
Dec-20	98.27	NIL
Jan-21	37.54	8.23
Feb-21	15.43	5.21
Mar-21	31.55	6.41
<b>TOTAL</b>	<b>282.996</b>	<b>61.650</b>

### RAW MATERIAL CONSUMPTION

NAME OF PRODUCTION	NAME OF RAW MATERIAL	RAW MATERIAL CONSUMPTION (MT/YEAR)
Distill/Recover Acetic Acid	Spent Acetic Acid	287.34
Distill/ Recovery Of Methanol Acetone Toluene Iso Propyl Alcohol Ethyl Acetate Methylene Dichloride Dimethyl Formamide	Spent solvents of:	62.575
	Acetone	
	Toluene	
	Benzene	
	Xylene	
	Cyclohexane	
	Methyl Iso Butyl Ketone	
	Methanol	
	Iso Propyl Alcohol	
	Methylene Dichloride	
	Tetra hydro Furan	
	Ethyl Acetate	
	Dimethyl formamide	
	Butyl Acetate	
	Methyl Acetate	
	Butanol	
	Ethanol	
Methyl Ethyl ketone		
Iso Propyl Ether		

For Jay Bairang Industries  
  
 Partner

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Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :  
10- March, 2022

GPCB ID: 41439

Date :

To,  
The Member Secretary,  
Gujarat Pollution Control Board,  
Paryavaran Bhavan, Sector-10/A  
Gandhinagar- 382010.

BY  
10/3/2022  
Gujarat Pollution Control Board  
Sector-10/A,  
Gandhinagar-382010

**SUB: REQUEST TO REVOKE OUR CLOSURE ORDER**  
**REF.: YOUR DIRECTION UNDER WATER ACT, 1974 VIDE LETTER NO.: GPCB/CCA-SRT-1938/ID-41439/621464 DATED: 20/01/2022**

Respected Sir,

With reference to the above subject matter, we have received referred closure order from the Board & noted the content mentioned in it. In this connection, we would like to clarify & comply with your each direction as under...

During visit on 06<sup>th</sup> of January, 2022 officials of the Board found...

**Q-I. "Distance of this unit from the location where the Tanker No.- GJ 06 ZZ 6221 had carried out illegal discharged of liquid waste (near Vishwaprem Dyeing & printing Mills Pvt. Ltd) is @ 800 meters on the upstream side."**

- We would like to inform you that we have not carried out any illegal discharge of liquid waste near our premises area and the above said tanker is not ours.
- We assure you that we are trying level best to comply all Environmental rules and Regulations.

**Q-II. "During visit it is observed that steam condensate from distillate plant is being discharged outside premises through unauthorized outlet , leading to open surface drain of GIDC estate (passes behind the unit), which ultimately meets Unn Khadi."**

**Q-III. "Sample of untreated acidic waste water being discharged outside premises through this unauthorized outlet, leading to open surface drain of GIDC estate Sachin is collected. Physical characteristic of sample collected during visit are as: pH -4 to 6 on pH strip, Temperature- 32 deg. C and Color- Colorless."**

**Q-IV. "As per Consent & Authorization obtained (condition no-3.4), there shall be no industrial wastewater generation."**

**Q-V. "However , unit is found discharging untreated acidic waste water outside premises in unauthorized manner, leading to open surface drain of GIDC estate –Sachin, hence violating the condition no- 3.4 of Consent & Authorization ."**

For Jay Bairang Industries

28/3/2022

Partner



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref : Q-VI. "Analysis result of the sample collected from untreated w/w from unauthorized outlet of industry shows pH=5.4 mg/l. which are higher than the permissible limit." Date :

- We would like to inform you that, during visit valve of reactor was not in properly working. So that condensate steam went outside premises, the said condensate steam is pure and not having any hazardous substance.
- We have immediately repaired the valve of reactor. We are herewith enclosing photographs of same as per **Annexure-I**.
- We hereby assure you that we will not discharge any trade effluent outside the premises & will maintain ZLD.

M/s. DGVCL has disconnected our electricity supply on dated: 31/01/2022, water supply disconnected by GIDC on dated: 24/01/2022. We are herewith attaching copy of the same as per **Annexure-II**.

Moreover, we are herewith enclosing Revocation Application including Undertaking, Bank Guarantee, form-20 and form-21.

We hope you will be satisfied from above progressing steps & may humbly request you to revoke the closer order & oblige us.

Thanking You,

Yours faithfully,

For, **JAY BAJRANG INDUSTRIES**

*22/5/21 M/S*

**(AUTHORIZED SIGNATORY)**

**Encl: Annexure I-II, Revocation Application with Undertaking, Bank Guarantee & Form-20 & 21.**

**CC To,**

**The Regional Officer,**  
Gujarat Pollution Control Board,  
338, Belgium Square, Ring Road,  
Surat.

For Jay Bairang Industries

*22/5/21 M/S*  
Partner

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Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

Date :

April, 2022

GPCB ID: 41439

O/C

To,  
The Member Secretary,  
Gujarat Pollution Control Board  
Paryavaran Bhavan, Sector – 10 A,  
Gandhinagar – 382010.

SUB.: CLARIFICATION REGARDING YOUR VISIT AT OUR INDUSTRIAL UNIT  
REF.: YOUR LETTER NO: NIL DATED: 08/04/2022

Respected Sir,

With reference to the above subject matter, we would like to submit point wise clarification as under....

Q.1 "Unit has to strictly comply the closure order given by the Board on dated 20/01/2022 and Follow the Undertaking point which will be given by you on dated 21/02/2022."

- We will try our level best to comply with closure order point and also follow the undertaking point until getting the revocation order from the Board.

We hope you will be satisfied from us & may humbly request you to consider the above details & oblige us.

Thanking you,

Yours Faithfully,

For, JAY BAJRANG INDUSTRIES

*[Handwritten Signature]*

(AUTHORIZED SIGNATORY)

CC To,

The Regional Officer,  
Gujarat Pollution Control Board,  
338-Belgium Square, Ring Road,  
Surat-395003

For Jay Bairang Industries

*[Handwritten Signature]*

Partner

*[Handwritten Signature]*  
Gujarat Pollution Control Board  
Head Office  
Sector No. 10-A,  
Gandhinagar, Surat-382010



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

Date :

13<sup>th</sup> April, 2022

GPCB ID: 41439

O/C

To,  
The Member Secretary,  
Gujarat Pollution Control Board  
Paryavaran Bhavan, Sector – 10 A,  
Gandhinagar – 382010.

SUB.: CLARIFICATION REGARDING YOUR VISIT AT OUR INDUSTRIAL UNIT  
REF.: YOUR LETTER NO: NIL DATED: 08/04/2022

Respected Sir,

With reference to the above subject matter, we would like to submit point wise clarification as under....

Q.1 "Unit has to strictly comply the closure order given by the Board on dated 20/01/2022 and Follow the Undertaking point which will be given by you on dated 21/02/2022."

- We will try our level best to comply with closure order point and also follow the undertaking point until getting the revocation order from the Board.

We hope you will be satisfied from us & may humbly request you to consider the above details & oblige us.

Thanking you,

Yours Faithfully,

For, JAY BAJRANG INDUSTRIES

*(Handwritten signature)*

(AUTHORIZED SIGNATORY)

CC To,

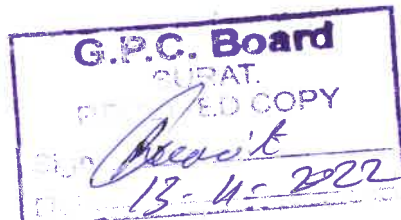
The Regional Officer,  
Gujarat Pollution Control Board,  
338-Belgium Square, Ring Road,  
Surat-395003

For Jay Bairang Industries

*(Handwritten signature)*

Partner

*(Handwritten signature)*  
Gujarat Pollution Control Board  
Head Office  
Sector No. 10-A,  
Gandhinagar, Surat-382010



1264

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref : Date:

Date :

To,  
The Member Secretary  
Gujarat Pollution Control Board  
Paryavaran Bhavan  
Sector – 10A  
Gandhinagar – 382010

Sub: Revocation of Closure Order No. GPCB/CCA-SRT-1938/ID-41439/621464 DATED: 20/01/2022.

Sir/Madam,

Pursuant to the abovementioned closure order and in compliance thereof, we submitted an Undertaking, Bank Guarantee, Form – 20, Form – 21 and other relevant documents with a request to revoke the closure order. Upon your instruction, we submit another Undertaking for revocation of the closure order of our unit, which is attached herewith. With this we have complied with all your directions/instructions and hence request you to revoke the closure order at the earliest.

Our unit like many others has just recovered from the effect of the Covid pandemic. The livelihood of our employees and their families solely depends upon the continuance of our unit. Hence, we once again request you to revoke the closure order and allow us the operation. We reiterate our commitment to the protection of the environment.

Thanking you,

Sincerely yours,

For

  
FOR Jay Bajrang Industries

(M/s. Jay Bajrang Industries), Partner

c.c. The Regional Officer  
Gujarat Pollution Control Board  
338, Beligum Square  
Ring Road  
Surat – 395003

Serial No. **1265** 03/den  
Date: **19 APR 2022**

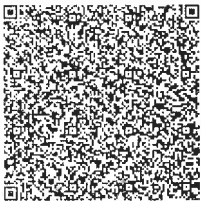


सत्यमेव जयते

**INDIA NON JUDICIAL**  
**Government of Gujarat**  
**Certificate of Stamp Duty**



Certificate No. : IN-GJ44243578451850U  
Certificate Issued Date : 19-Apr-2022 11:44 AM  
Account Reference : CSCACC (GV)/ gjcsceg07/ GJ-SUMAN0372/ GJ-SU  
Unique Doc. Reference : SUBIN-GJGJCSCEG0720626622344178U  
Purchased by : JAY BAJRANG INDUSTRIES  
Description of Document : Article 29 Indemnity Bond  
Description : UNDERTAKING  
Consideration Price (Rs.) : 0  
(Zero)  
First Party : JAY BAJRANG INDUSTRIES  
Second Party : GUJARAT POLLUTION CONTROL BOARD  
Stamp Duty Paid By : JAY BAJRANG INDUSTRIES  
Stamp Duty Amount(Rs.) : 300  
(Three Hundred only)



CSC GUJARAT  
GJMANLUN0372U

KC 0034827762

VOID VOID VOID

- Bank Guarantee Undertaking Uploaded in XGN on 20/04/2022 15:24:52 from IP No: 172.16.31.15.  
- Note: IP of machine is captured by the browser of client machine. IP is depends upon the Internet Service Provider.

SHCIL



Warning

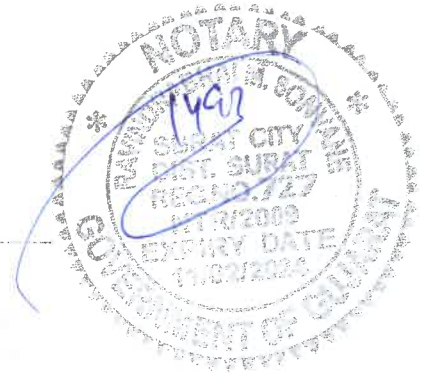
“The contents of this certificate can be verified and authenticated world-wide by any members of the public at [www.shcilestamp.com](http://www.shcilestamp.com) or at any Authorised collection center address displayed at [www.shcilestamp.com](http://www.shcilestamp.com) free of cost.”

“Any alteration to this certificate renders it invalid. Use of an altered certificate without all the security features could constitute a criminal offence.”

“This document contains security features like coloured background with Lacey Geometric Flexible patterns and Subtle Logo images, Complex ornamental design borders, Anti - copy text, the appearance of micro printing, artificial watermarks and other Overt and Covert features.”



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भारत सरकार  
Government of India

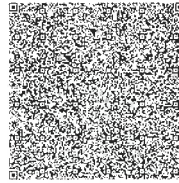
भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

Enrollment No. : 01116

To



50995510



आपक पं



भारत सरकार  
Government of India



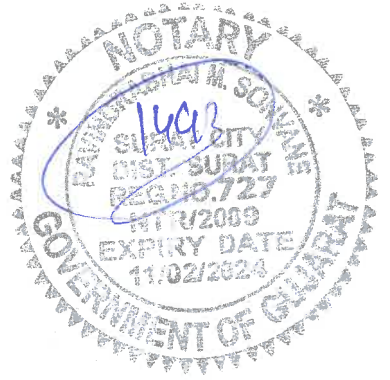
Issue Date: 09/03/2014



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मेरी पहचान

221571 015



UNDERTAKING

WITHOUT PREJUDICE

We, Mr. Kantibhai Bhalabhai Baria and Mr. Ramanbhai Bhalabhai Baria, as a Partners of M/s. Jay Bajrang Industries (Old Name: M/s. Sejal Colour Chemi, having address at Plot No. C1-B, Shed No. 7117, Sachin GIDC, Choryasi – 394230, Ta. Choryasi, Dist. Surat, do hereby give this undertaking that we shall abide by the decision of the Hon'ble National Green Tribunal (NGT).

Solemnly Affirm On: 19/04/2022

FOR, JAY BAJRANG INDUSTRIES

PLACE: SURAT

RAMANBHAI B. BARIA  
(PARTNER)

*2019/1/11/5*



Sr. No.: *1493 Hon*  
Date: 19 APR 2022  
My Commission expires on 11-02-2024

**BEFORE ME**  
*[Signature]*  
RAVINDRA M. SONVANE  
ADVOCATE & NOTARY  
SURAT CITY DIST. SURAT  
GOVT. OF GUJARAT



## Gujarat Pollution Control Board

### Closure Revocation Application

<b>GPCB ID :</b>	41439	<b>Legal No :</b>	660499	<b>Inw ID &amp; Date :</b>	5000784 - 29/06/2022
<b>Industry Name &amp; Address :</b>		Jay Bajrang Industries(Formerly:Sejal Colour Chem) Jay Bajrang Industries (Formerly:Sejal Colour Chem), Category: RED / SMALL, PLOT NO:C1-B,Shed no.7117,Sachin,GIDC, g.i.d.c,sachin, ta.choryasi, Sachin - 394230 Contact Person: Dipesh S.Shah, Mob:9898530663, Ph:9898530663 DIST: Surat, TAL: Chorasi, SIDC: Sachin			

### GENERAL DETAILS

S.N	Details	Action
1.	<b>Name and Address of Unit</b>	Jay Bajrang Industries(Formerly:Sejal Colour Chem) Jay Bajrang Industries(Formerly:Sejal Colour Chem), Category: RED / SMALL, PLOT NO:C1-B,Shed no.7117,Sachin,GIDC, g.i.d.c,sachin, ta.choryasi, Sachin - 394230 Contact Person: Dipesh S.Shah, Mob:9898530663, Ph:9898530663 DIST: Surat, TAL: Chorasi, SIDC: Sachin
2.	<b>PCB ID</b>	41439
3.	<b>Closure Direction issue letter No</b>	660499
3A.	<b>Closure Direction Issue Date</b>	
3B.	<b>Effect of Closure Direction</b>	
3C.	<b>Closure Direction issued under which Act</b>	
4.	<b>Power Disconnected by competent Authority</b>	Yes
4A.	<b>Date of disconnection of Power</b>	31/01/2022
5.	<b>Water Disconnected by competent Authority</b>	Yes
5A.	<b>Date of disconnection of Water</b>	24/01/2022
6.	<b>Sealed by local Authority</b>	Not Applicable
6A.	<b>Date of Seal</b>	
7.	<b>Measures taken for control of Pollution</b>	
<b>S.N</b>	<b>Reasons for Closure Direction</b>	<b>Measures taken</b>
1	Q-I. "Distance of this unit from the location where the Tanker No.- GJ 06 ZZ 6221 had carried out illegal discharged of liquid waste (near Vishwaprem Dyeing & printing Mills Pvt. Ltd) is @ 800 meters on the upstream side."	<ul style="list-style-type: none"> <li>• We would like to inform you that we have not carried out any illegal discharge of liquid waste near our premises area and the above said tanker is not ours.</li> <li>• We assure you that we are trying level best to comply all Environmental rules and Regulations.</li> </ul>

2	<p>Q-II. "During visit it is observed that steam condensate from distillate plant is being discharged outside premises through unauthorized outlet , leading to open surface drain of GIDC estate (passes behind the unit), which ultimately meets Unn Khadi." Q-III. "Sample of untreated acidic waste water being discharged outside premises through this unauthorized outlet, leading to open surface drain of GIDC estate Sachin is collected. Physical characteristic of sample collected during visit are as: pH -4 to 6 on pH strip, Temperature- 32 deg. C and Color- Colorless." Q-IV. "As per Consent &amp; Authorization obtained (condition no-3.4), there shall be no industrial wastewater generation." Q-V. "However , unit is found discharging untreated acidic waste water outside premises in unauthorized manner, leading to open surface drain of GIDC estate –Sachin, hence violating the condition no- 3.4 of Consent &amp; Authorization ." Q-VI. "Analysis result of the sample collected from untreated w/w from unauthorized outlet of industry shows pH=5.4 mg/l. which are higher than the permissible limit."</p>	<p>• We would like to inform you that, during visit valve of reactor was not in properly working. So that condensate steam went outside premises, the said condensate steam is pure and not having any hazardous substance. • We have immediately repaired the valve of reactor. We are herewith enclosing photographs of same as per Annexure-I. • We hereby assure you that we will not discharge any trade effluent outside the premises &amp; will maintain ZLD.</p>
8.	<p><b>In case, pollution control measures could take more than 7 days, Submitted notarized undertaking (on Rs. 300 stamp paper) shall have to be submitted stating which measures will be taken and still which date measures will be implemented?</b></p>	<p>Not Applicable</p>
8A.	<p><b>Submitted notarized undertaking (on Rs. 300 stamp paper) assuring compliance will be carried out under Air,Water and EP Act</b></p>	<p>Yes</p>
9.	<p><b>Bank Guarantee Submitted?</b></p>	<p>Yes</p>
9A.	<p><b>Bank Guarantee Number</b></p>	<p>067GT02220550002</p>
9B.	<p><b>Amount of Bank Guarantee Submitted</b></p>	<p>100000.00</p>
9C.	<p><b>BG Submitted of which Bank</b></p>	<p>HDFC BANK LIMITED</p>
9D.	<p><b>Transaction Number of BG Deposited</b></p>	<p>067GT02220550002</p>
9E.	<p><b>Bank Guarantee issue date</b></p>	<p>24/02/2022</p>
9F.	<p><b>Validity of BG</b></p>	<p>31/03/2024</p>
10.	<p><b>Existing CCA and its validity</b></p>	<p>AWH-108624/30/06/2023</p>
11.	<p><b>Any dues pending with board?</b></p>	<p>No</p>
12.	<p><b>If your location falls within water scarce area?</b></p>	<p>Not Applicable</p>
12 A.	<p><b>Source of Water</b></p>	
13.	<p><b>Details of closure direction issued by board within last two years</b></p>	
14.	<p><b>Whether latest monthly patrak(May-2022) submitted?</b></p>	<p>Yes</p>
15.	<p><b>Whether latest Annual Return(2021-2022) (Form-21) submitted?</b></p>	<p>Yes</p>
16.	<p><b>Environment Audit Scheme Applicability</b></p>	<p>Not Applicable</p>
17.	<p><b>Whether Environment Statement (Form-V) submitted?</b></p>	
18.	<p><b>Undertaking (Rs. 300) for liability of trial run revocation expiry</b></p>	
19.	<p><b>Environment Damage Compensation (EDC)</b></p>	<p>Yes</p>

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19 A.	<b>Date of EDC Submitted</b>	05/04/2022
19 B.	<b>Amount of EDC Submitted</b>	2500000.00
19 C.	<b>Name of bank (from which EDC is submitted)?</b>	HDFC BANK LIMITED
19 D.	<b>Transaction Number of EDC Submitted</b>	N095221903212400



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

**Ref :**

June, 2022

GPCB ID: 41439

Date :

O/C

To,  
The Member Secretary,  
Gujarat Pollution Control Board S  
Paryavaran Bhavan, Sector-10/A,  
Gandhinagar – 382010.

**SUB: TO REVOKE OUR CLOSURE ORDER PERMANENTLY & RELEASE OUR BANK GUARANTEE**

**REF.: (I) YOUR REVOCATION ORDER VIDE LETTER NO.: GPCB/CCA-SRT-1938/ID-41439/660499 DATED: 27/04/2022**

**(II) ONLINE CLOSURE REVOCATION APPLICATION VIDE INWARD NO.: 5600784 ON DATED: 29/06/2022**

Respected Sir

With reference to the above subject matter, we would like to inform you that we have received 3 month of trial run revocation order on dated: 27/04/2022 against our closure order issue on dated: 20/01/2022. We were done online closure revocation application on dated: 08/03/2022. We are complying all the Environmental Rules and regulations, also following CC&A conditions and we are abiding by the decision by Hon. NGT with reference to OA 05/2022. So that we have herewith applied for permanent revocation with valid Bank Guarantee, latest Form-20, Form-21 as per **Annexure-I, Annexure-II, Annexure-III** respectively.

We hope you will be satisfied from above progressing steps & may humbly request you to revoke the closer order permanently and release our bank guarantee & oblige us.

Thanking You,

Yours Faithfully,

For, JAY BAJRANG INDUSTRIES

(AUTHORIZED SIGNATORY)

Encl.: Annexure I-III

CC, To

The Regional Officer,  
Gujarat Pollution Control Board,  
338-Belgium Square, Ring Road,  
Surat-395003.

Gujarat Pollution Control Board  
Head Office  
Sector No. 10-A,  
Gandhinagar-382010



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We understand your world

HDFC Bank Limited  
Plot No-195, Shop No-16,  
Community Display Center,  
GIDC, Pandesara,  
Surat - 394 221.

0171

Date 24-February-2022

BG Confirmation NO. GTEE 4235 24022022 005746

To,  
GUJARAT POLLUTION CONTROL BOARD  
PARYAVARAN BHAVAN SECTOR 10A  
GANDHINAGAR 382010

OUR BG NO. : 067GT02220550002  
DATE OF ISSUE : 24-FEB-2022  
APPLICANT : JAY BAJRANG INDUSTRIES  
GUARANTEE AMOUNT : INR1,00,000.00  
AMOUNT IN WORDS : RUPEES ONE LAKH ONLY  
EXPIRY DATE : 31-MAR-2024  
EXPIRY PLACE : SURAT  
CLAIM DATE : 31-MAR-2025

DEAR SIR,

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE DULY ISSUED BY US.

THE ORIGINAL GUARANTEE ATTACHED IS TO BE RETURNED TO US ALONG WITH  
BENEFICIARY DISCHARGE LETTER WITHIN 15 DAYS FROM  
THE DATE IT CEASES TO BE IN FORCE OR AS SOON AS THE PURPOSE FOR WHICH IT  
HAS BEEN ISSUED IS FULFILLED ,WHICHEVER IS EARLIER.

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE SUBJECT  
GUARANTEE / EXTENSION AS STATED BELOW HAVE THE REQUISITE POWERS TO SIGN  
ON BEHALF OF THE BANK.

1. Mr./Ms. **KARDAM VYAS**  
Designation **EMP. CODE : K2342**  
PA / Auth Sig. **BRANCH MANAGER** PA / Auth Sig. No.  
**PANDESARA BR-4235**

**DARSHAN NIRMAL**  
EMP CODE - D6541  
PANDESARA BR - 4235  
PBA - TA

FURTHER CONFIRMATION OF THIS GUARANTEE IF DESIRED, SHOULD BE OBTAINED  
FROM THE ABOVE MENTIONED BRANCH.

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

FOR HDFC BANK LTD **KARDAM VYAS**  
**EMP. CODE : K2342**  
AUTHORISED SIGNATORY **BRANCH MANAGER**  
**PANDESARA BR-4235**



www.hdfcbank.com

Regd. Office: HDFC Bank Ltd., HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013  
Corporate Identity No.: L65920MH1994PLC080618

1275

B. G. No. : 067GT02220550002

Date : 24-FEB-2022

Amount : Rs. 1,00,000/-

Date of Expiry: 31/03/2024

To,  
The Member Secretary,  
Gujarat Pollution Control Board,  
Paryavaran Bhavan, Sector- 10/A,  
Gandhinagar -- 382 010.

## Bank Guarantee Agreement

In consideration of the chairman, Gujarat pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar -- 382010 (hereinafter referred to as Board) having agreed to the unit **M/s. Jay Bajrang Industries** located at **Plot No.: CI-B, Shed No.: 7117, GIDC Sachin, Tal.: Chorasi, Dist:- Surat-394230** proposed compliance under Environment (Protection) Act, 1974, Water Act-1974 and Rules made there under as well as following points:

1. Unit shall have to operate ETP efficiently & regularly.
2. Unit shall have to maintain Zero Liquid Discharge.
3. Unit shall have to comply all condition mentioned in the CC&A of the Board.
4. Unit shall have to maintain GPCB Specified norms under Water Act, 1974.
5. Unit shall have to comply Environmental Rules and Regulations.

(1) We, HDFC Bank Limited, Surat (hereinafter referred to as the Bank) at the request of the said firm/unit. Do hereby undertake to pay the Board an amount not exceeding Rs. 1,00,000-00 (Rupees One Lakh Only) due to non compliance of Consent conditions or directions issued / being issue by the board from time to time for damage to the Environment by reason in breach of the said Act, Direction, Notice, instructions etc. by the said company / unit.

(2) We, HDFC Bank Limited, Surat do hereby undertake to pay the amount due and payable under this Guarantee without any demure merely on a demand from the board that the amount claimed is due for the reasons of non-fulfillment of any undertaking or violation of the Consent Conditions or any provision of the said Act. The Bank shall conclusive as regards the amount due and payable by the Bank under this guarantee shall be restricted to an amount not exceeding Rs. 1,00,000-00 (Rupees One Lakh Only).

(3) We, HDFC Bank Limited, Surat undertake to pay to the Board any money to demanded notwithstanding any dispute of disputes raised by the said Company / Unit in any suit or proceedings pending before any Court or Tribunal or Board against the Board relating thereto. Our liability under this being absolved or irrevocable.



*Darshan Nirmal*  
DARSHAN NIRMAL  
EMP CODE - D6541  
PANDESARA BR - 4235  
PBA - 1A

*Karishma*  
KARISHMA  
EMP CODE - K2347  
BRANCH MANAGER  
PANDESARA BR-4235

*Darshan Nirmal*  
DARSHAN NIRMAL  
EMP CODE - D6541  
PANDESARA BR - 4235  
PBA - 1A

*Karishma*  
KARISHMA  
EMP CODE - K2347  
BRANCH MANAGER  
PANDESARA BR-4235



1. Name & address of Industry : Jay Bajrang Industries(Formerly:Sejal Colour Chem),  
G.I.D.C,SachinTa.Choryasi,  
Sachin - 394230  
DIST : Surat, TAL : Chorasi, SIDC : Sachin

PCB ID : 41439

2. Phone No. : 9898530663

3. Date of commencement of Manufacturing process : 01/06/2013

4. CTEs No. & Date : CEE-100183,19/03/2024

5. CCA No. & Date of Expiry : AWH-108624, 30/06/2023

6. Water Cess (with Interest) paid up to which Period :

7. Laboratory charges pending if any : 0

8. Water consumed during the month (by all sources )in KL : Meter Reading=0,Kilo Litre=5

Water Cess Cooling Boiler/Dom/BIO Degrable/Non BIO Degrable : 2 / 3 / 0 / 0

9. Electricity consumed in PRODUCTION : 190 ETP/CETP : 0 APCM : 0

9A. Stack attached to : Boiler

10. Fuel consumed during the month : Agro Waste/Briquettes

11. Products : Spent Solvent (Methanol, Acetone, Toluene, IPA, Ethyl Acetate, MDC, DMF, Pyridine )

12. Work of Control Measures In Progress : Nothing in Progress

13. Upgradation / Addition of PCM is Required : Nothing Suggested

14. HAZ Waste Disposal(in Metric Tonne):

Return NOT Entered

Type	Code	Name	Qty-Unit	Remark
FUE	AGR	Agro Waste/Briquettes	5.000-M.T	
GAS		Nox	50.000----	nox < 50 ppm
GAS		So2	100.000----	so2<100 ppm
GAS		Spm	150.000----	spm<150 mg/nm3
PRD	432480	spent solvent (methanol, acetone, toluene, ipa, ethyl acetate, mdc, dmf, pyridine )	20.640-M.T	



**Form No. 21**  
**GUJARAT POLLUTION CONTROL BOARD**  
 "Paryavaran Bhavan", Sector - 10 A,  
 GANDHINAGAR - 382 010.

**ANNUAL REPORT FROM INDUSTRY**

(To be submitted Online (XGN) by each industrial unit on or before 31<sup>st</sup> March in respect of Calendar Year ended on previous 31<sup>st</sup> December)

1. GPCB ID No. : **41439**
2. Name & Address of the Unit : **M/s. JAY BAJRANG INDUSTRIES,  
Plot No.: C1-B, Shed No:7117, GIDC, Sachin,  
Surat-394230.**
3. Phone Nos. : **(M) 9998437092**
4. CCA No., Date & Validity (Copy of The CCA should be enclose : **CCA Consent Order No. AWH-108624 Date of issue:07-07-2020 valid up to 30-06-2023.  
Please refer as per Annexure-I.**

5. **Production** :

Sr.No.	Name of the Products	CC&A applied Quantity per month	Total produced during the previous year (April-2021 to March-2022)	Name of the supporting document or record.
1.	2.	3.	4.	5.
1.	Distill/Recover Acetic Acid	150 MT/Month	279.03 MT/Year (Please refer as per <b>Annexure-II</b> )	
2.	Distill/Recover of Methanol Acetone Toluene Iso Propyl Alcohol Ethyl Acetate Methylene Dichloride Dimethyl Formamide	200 MT/Month	34.49 MT/Year (Please refer as per <b>Annexure-II</b> )	---

6. **Raw Materials (RM)** :

Sr.No.	Name of the Raw Materials	CC&A applied quantity per month	Total consumed during the year	Name of the supporting document or record
--------	---------------------------	---------------------------------	--------------------------------	---

**For JAY BAJRANG INDUSTRIES**

*(Signature)*

**Partner**

			(April-2021 to March-2022)	
1.	2.	3.	4.	5.
1.	Please refer as per <b>Annexure-II.</b>	Please refer as per <b>Annexure-II.</b>	Please refer as per <b>Annexure-II.</b>	---

### 7. Utilities :

Sr.No.	Name of the Utility	CC&A applied Quantity per month.	Total produced during the year (April-2021 to March-2022)	Name of the supporting document or record (April-2021 to March-2022)
1.	2.	3.	4.	5.
1.	Electric Power	---	---	---
2.	Captive Power	---	---	---
3.	Water	6.7 KL/ Day	62 KL/Year	---
4.	Bio Coal/ Coke	---	---	---
5.	<b>Coal</b> /Lignite Or LDO	3 MT/Day	---	---
6.	<b>Agro waste</b>	4.5 MT/Day	193.26 MT/Year	---
7.	Oil (Name)	---	---	---
8.	Gas (Name)	---	---	---
9.	Others. (Diesel)	---	---	---

### 8. Wastes Generation & Disposal during the year :

Sr. No	Name of the Waste	State (S,L,G)	CC&A applied Quantity	Total Quantity of wastes generated reused and treated during the year			Type & capacity of Treatment facility at site (ETP, APCM etc.)	Out side Disposal facility for treated waste (place of disposal)	Total Wastes disposed during the year. (April-2021 to March - 2022)
				Generated (April-2021 to March-2022)	Reused at site (April-2021 to March-2022)	Treated			
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	Distillation Residue	Solid	3 MT/Year	1.09 MT/Year	Nil	Nil	Nil	TSDf site of BEIL	Nil
2.	Spent Solvents	Liquid	2436 MT/Year	Nil	Nil	35 MT/Year	Nil	Treatment /Solvent recovery	Nil
3.	Discarded Containers	Solid	18 MT/Year	70 Nos./Year	Nil	Nil	Nil	Return back to actual vender	130 Nos./Year

For JAY BAJRANG INDUSTRIES

*Alia*

Partner

**9. Details of Disposal of Treated Effluent :**

Sr.No.	Name of the Waste stream	Total quantity of treated effluent disposed during the year				
		Disposed on land by		Directly disposed to GIDC or municipal drain or Sea.	Disposed to CETP by	
		Gardening etc.	Disposal outside (April-2021 to March-2022)		Tankers	Pipeline
1.	2.	3.	4.	5.	6.	7.
1	Effluent	Nil	Nil	Nil	Nil	Nil

**10. Details of Solid/Gaseous wastes after treatment :**

Sr No	Name of the Waste	Total Quantity disposed during the year							
		Sent for co-processing	Sent to TSDf or Re-cycler	Incinerated at		Evaporated at		Vented through flue gas stack	Vented through process gas scrubber
				Own site	Common facility	Own site	Common facility		
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	Steam Boiler (0.7TPH)	---	---	---	---	---	---	---	---

**11. Details of Disposal of Spent Solvents, Acids or Alkalis after use : \*Not Applicable**

Sr.No.	Name of the Solvent, Acid or Alkali	Total Quantity disposed during the year.					
		Solvent distillation at			Spent Acid or Alkali Re-use or treatment at		
		Own site	Other site	Sale to Actual Users	Own Site	Other site	Sale to Actual users
1	2	3	4	5	6	7	8
1	--	--	--	--	--	--	--
2							

**12. Other Details :**

- (1) CETP Membership No., Date, Place & booked quantity (membership certificate should be attached):
- (2) TSDf Membership No., Date & Place (a)  
(b)  
(c)
- (3) CHWIF Membership No., Date & Place (a) Please refer as per **Annexure-III.**  
(b)  
(c)
- (4) Consent No. & Date of Reuser/Recycler etc. :

Sr.No.	Name, Address & Phone Nos. of Reuser/Recycler	Consent No. & Date from GPCB/CPCB./ Other SPCB (For	Total Quantity sent to them

For JAY BAIRANG INDUSTRIES



Partner

	etc.	transboundary movement)	Name of the Waste	Total Quantity sent during the year.
1.	2.	3.	4.	5.
1	--	--	--	--

(5) Wastes' Transporters Details : **Not Applicable**

Sr No	Name, Address & Phone Nos. of the Transporters	Vehicle Registration Nos. of Trucks/ Tankers & capacity	Used to carry wastes		Having Authorization from GPCB?	GPS system implemented?	Online manifests implemented?	Log-book maintained?
			Name of the waste	To carry at which place for disposal				
1.	2.	3.	4.	5.	6	7	8.	9.
1.	--	--	--	--	--	--	--	--

**13. Need of Upgradation, if any :**

Looking to the above production and wastes generation or/and future planning to increase production, mention any up gradation or addition of pollution control measures necessary in respect of –

1. ETP
2. Fuel change or use
3. APCM
4. Scrubbing system for process gases
5. Noise control.
6. Solvent Recovery Unit
7. Any other

For JAY BAJRANG INDUSTRIES



Partner

(Signature)

Name &amp; Designation.

**Note :** Any false information or suppression of information may lead to cancellation of all types of permissions from the Board.



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 169730 dated 26-01-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts, Consents & Authorization are hereby granted as under:

### CONSENTS AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)

Plot No. C1-B, Shad No. 7117,

GIDC, Suda-39-030,

Tal. Charyat, Dist. Surat.

1. Consent Order No. AWJ-169624 Date of issue: 07-07-2020.

2. The consents shall be valid upto 30-06-2023 for the use of outlet for the discharge of treated effluent and pollution due to operation of industrial plant for manufacturing of the following items/products: Formulation of drugs/pharmaceutical and health care products only, no Raw Material shall be poured from pesticide units:

Sr. No.	Product	Quantity
1	Distill/Recover Acetic Acid	150 MT/Month
2	Distill/Recovery of Methanol Acetone Ethyl Isopropyl Alcohol Ethyl Acetate Methylene Dichloride Diethyl Formamide	200 MT/Month

### Subject to specific conditions:

1. Unit shall maintain zero discharge of wastewater.

2. In Industry shall manage Solid Wastes generated from Industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).

Page 1 of 7

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

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ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. Unit shall comply with Coal handling guidelines of the Board.
7. Industry shall receive raw material only from industrial units having valid CCA of the Board.
8. Industry shall maintain complete records about reception of raw material along with name & address of industry, quantity received & recovered on day to day basis.
9. Vent of all storage tanks shall be connected through scrubber.
10. The unit shall submit quarterly & annual information on hazardous waste consumed, its source, products generated or resources conserved (specify the details like type and quantity of waste) to the Board.
11. The unit shall label its product (Bromine) manufactured by utilizing aforesaid hazardous waste as this Liquid Bromine has been manufacture by utilizing waste generated from pharmaceuticals, pesticides & organic chemicals manufacturing process.
12. Industry shall comply with standard operating procedure (SOP) and Checklist of Minimal Requisite facilities for utilization of Hazardous Waste Rule-9 of the Hazardous and other Waste (Management and Transboundary movement) Rules, 2016 of Central Pollution Control Board for utilization of Spent Alkali Bromine & Spent Acidic Bromine and comply with its conditions.
13. Industry shall not use any raw material or carry out any activities which attracts provision of Rule 9 of Hazardous and Other Waste (Management & Transboundary) Rules 2016 without prior permission of the Board.
14. The unit shall not procure spent solvents from pesticides industry without prior permission.
15. The unit shall store spent solvents as per PESO License (Wherever applicable).
16. The unit shall maximum store total spent solvent 50 MT and total recovered solvent 50 MT at any given point of time.
17. The unit shall provide minimum total area 157 m<sup>2</sup> for storage of spent solvent & recovered solvent.
18. The Spent Solvents shall not be transferred from drums to distillation column. The Spent solvents shall only be transferred to distillation column from raw material storage tank by solvent transfer pump.
19. The unit shall explore the possibilities of co-processing of distillation residue.
20. The unit shall comply with the conditions mentioned in the Standard operating procedure published by Central Pollution Control Board.
21. The Stock of spent solvents within the premises should not exceed 7 days requirement. In simple words, stock of spent solvents should not exceed 25% of the monthly solvent recovery capacity (consented quantity).
22. The storage of spent solvent shall be 70% or more quantity in the closed storage tanks and only 30% or less quantity of spent solvents shall be stored in drums.
23. The unit shall annually submit third party monitoring report for work zone standards by any NABL/EPA approved lab to the Board.
24. Unit shall provide Water Scrubber as per the Board's guidelines within 3 months and inform HO & RO.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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### 3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - GIDC.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 6 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.7 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 0.3 KL/Day shall generate boiler Blow down water and reused for cooling purpose. Thus there shall be no industrial waste water generation.
- 3.5. The quantity of domestic waste water shall not exceed 0.5 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.

### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Fuel	Total Quantity
1)	Imported Coal or Wood or Agro waste	3 MT/Day or 3.75 MT/Day or 4.5 MT/Day

- 4.2. The applicant shall install & operate comprehensive adequate pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Steam Boiler/Thermo Pack and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (0.7 TPH)	15	Multi Cyclone Separator	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm

- 4.4. There shall be no fugitive emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M <sup>3</sup> )	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60	100

Particulate Matter- 2.5 (PM <sub>2.5</sub> )	40	60
SO <sub>2</sub>	50	80
NO <sub>x</sub>	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

**5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

- 5.1 Authorization order No:- AWH-198624 date of Issue: 07-07-2020.
- 5.2 M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem), is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Plot No: CI-B, Shed No: 7117, GIDC, Sector-394230, Tal. Chavvan, Dist: Surat.

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Distillation Residue	3	20.3	Collection, Storage, Transportation and disposal at CCAWIF site.
2	Spent Solvents	2436	20.2 & 28.6	Reception, treatment/solvent recovery.
3	Empty barrels/containers/ liners contaminated with hazardous chemicals/ wastes	18	33.1	Collection, storage transportation and disposal to authorized decontaminator

- 5.3 The authorization shall be valid up to 30-06-2023.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

**6. TERMS AND CONDITIONS OF AUTHORISATION**

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain "No Objection Certificate" from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

Page 5 of 7

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20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

#### **7. SPECIFIC CONDITIONS:-**

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be done after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

#### **8. GENERAL CONDITIONS:-**

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of  
Gujarat Pollution Control Board

*(G.B. Vankar)*  
Senior Scientific Officer

Date:-

NO: GPCBCCA-SRT-1938/ID\_41439/

Issued to:  
M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)  
Plot No: C1-B, Shed No: 7117,  
GIDC, Sachin-394230,  
Tal: Cheryasi, Dist: Surat.

GPCB ID-41439/2020

Outward No: 565737, 11/08/2020

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

Page 7 of 7

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1290

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

Date :

## ANNEXURE-II

### MONTHWISE PRODUCTION AND WATER CONSUMPTION DETAILS

MONTH	PRODUCTION (MT)		RAW MATERIAL (MT)	
	Distill/Recover Acetic Acid	Distill/ Recovery of Spent Solvent	Spent Acetic Acid	Spent solvents
Apr-21	13.20	8.35	13.40	35
May-21	12.59	10.74	12.78	
Jun-21	64.09	15.40	65.07	
Jul-21	27.33	NIL	27.75	
Aug-21	28.50	NIL	28.94	
Sep-21	51.15	NIL	51.93	
Oct-21	13.31	NIL	13.51	
Nov-21	24.77	NIL	25.15	
Dec-21	29.39	NIL	29.84	
Jan-22	14.70	NIL	14.93	
Feb-22	NIL	NIL	NIL	
Mar-22	NIL	NIL	NIL	
<b>Total</b>	<b>279.03</b>	<b>34.49</b>	<b>283.30</b>	

For Jay Bairang Industries

  
Partner



## BHARUCH ENVIRO INFRASTRUCTURE LIMITED

25<sup>th</sup> December, 2017

To,  
**Jay Bajrang Industries**  
Plot No.C1-B,  
Shed No.7117,  
GIDC, Sachin,  
Tal: Chorasi,  
Dist: Surat

**Sub: Membership Certificate for Common Incineration Facility.**

Dear Sir,

We hereby certify that you have become member for the common incineration facility of Bharuch Enviro Infrastructure Ltd. at Ankleshwar. You have booked quantity of 10 MT/Year. You have paid Registration fees for common incinerator membership. Your Membership No. is **CI/OBD/202**.

Waste will be accepted after submitting valid authorization of GPCB.

Thanking you,

Yours faithfully,  
**For, BHARUCH ENVIRO INFRASTRUCTURE LTD.**

  
AUTHORISED SIGNATORY

1292

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

**Ref :**

June, 2022

GPCB ID: 41439

**Date :**

O/C

To,  
**The Member Secretary,**  
Gujarat Pollution Control Board S  
Paryavaran Bhavan, Sector-10/A,  
Gandhinagar – 382010.

**SUB: TO REVOKE OUR CLOSURE ORDER PERMANENTLY & RELEASE OUR BANK GUARANTEE**

**REF.: (I) YOUR REVOCATION ORDER VIDE LETTER NO.: GPCB/CCA-SRT-1938/ID-41439/660499 DATED:  
27/04/2022**

**(II) ONLINE CLOSURE REVOCATION APPLICATION VIDE INWARD NO.: 5800784 ON DATED: 25/06/2022**

Respected Sir

With reference to the above subject matter, we would like to inform you that we have received 3 month of trial run revocation order on dated: 27/04/2022 against our closure order issue on dated: 20/01/2022. We were done online closure revocation application on dated: 08/03/2022. We are complying all the Environmental Rules and regulations, also following CC&A conditions and we are abiding by the decision by Hon. NGT with reference to OA 05/2022. So that we have herewith applied for permanent revocation with valid Bank Guarantee, latest Form-20, Form-21 as per **Annexure-I, Annexure-II, Annexure-III** respectively.

We hope you will be satisfied from above progressing steps & may humbly request you to revoke the closer order permanently and release our bank guarantee & oblige us.

Thanking You,

Yours Faithfully,

For, **JAY BAJRANG INDUSTRIES**

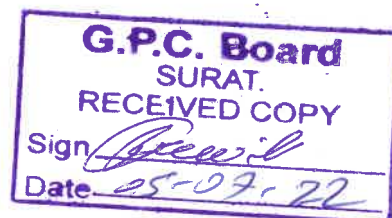
**(AUTHORIZED SIGNATORY)**

Encl.: Annexure I-III

CC, To

**The Regional Officer,**  
Gujarat Pollution Control Board,  
338-Belgium Square, Ring Road,  
Surat-395003.

Gujarat Pollution Control Board  
Head Office  
Sector No. 10-A,  
mohinagar-382010



B. G. No. : 067GT02220550002  
 Date : 24-FEB-2022  
 Amount : Rs. 1,00,000/-  
 Date of Expiry: 31/03/2024

To,  
**The Member Secretary,**  
 Gujarat Pollution Control Board,  
 Paryavaran Bhavan, Sector- 10/A,  
 Gandhinagar -- 382 010.

## Bank Guarantee Agreement

In consideration of the chairman, Gujarat pollution Control Board, Paryavaran Bhavan, Sector-10A, Gandhinagar -- 382010 (hereinafter referred to as Board) having agreed to the unit **M/s. Jay Bajrang Industries** located at Plot No.: **CI-B, Shed No.: 7117, GIDC Sachin, Tal.: Chorasi, Dist:- Surat-394230** proposed compliance under Environment (Protection) Act, 1974, Water Act-1974 and Rules made there under as well as following points:

1. Unit shall have to operate ETP efficiently & regularly.
2. Unit shall have to maintain Zero Liquid Discharge.
3. Unit shall have to comply all condition mentioned in the CC&A of the Board.
4. Unit shall have to maintain GPCB Specified norms under Water Act, 1974.
5. Unit shall have to comply Environmental Rules and Regulations.

(1) We, HDFC Bank Limited, Surat (hereinafter referred to as the Bank) at the request of the said firm/unit. Do hereby undertake to pay the Board an amount not exceeding Rs. 1,00,000-00 (Rupees One Lakh Only) due to non compliance of Consent conditions or directions issued / being issue by the board from time to time for damage to the Environment by reason in breach of the said Act, Direction, Notice, instructions etc. by the said company / unit.

(2) We, HDFC Bank Limited, Surat do hereby undertake to pay the amount due and payable under this Guarantee without any demure merely on a demand from the board that the amount claimed is due for the reasons of non-fulfillment of any undertaking or violation of the Consent Conditions or any provision of the said Acts. The Bank shall conclusive as regards the amount due and payable by the Bank under this guarantee shall be restricted to an amount not exceeding Rs. 1,00,000- 00 (Rupees One Lakh Only).

(3) We, HDFC Bank Limited, Surat undertake to pay to the Board any money to demanded notwithstanding any dispute of disputes raised by the said Company / Unit in any suit or proceedings pending before any Court or Tribunal or Board against the Board relating thereto. Our liability under this being absolved or irrevocable.



*Darshan Nirmal*  
**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 PBA - 1A

*K. J. Jais*  
**K. J. JAIS**  
 EMP. CODE - K2342  
 BRANCH MANAGER  
 PANDESARA BR-4235

**DARSHAN NIRMAL**

EMP CODE - D6541  
 PANDESARA BR - 4235  
 PBA - 1A

K. J. Jais  
 EMP. CODE - K2342  
 BRANCH MANAGER  
 PANDESARA BR-4235

(4) The payment so made by us under this agreement shall be valid discharge of our liability and Company / Unit shall have no claim against us for making such payment.

(5) We, HDFC Bank Limited, Surat further agree that the guarantee herein do not remain in full force and effect during the period that would be taken for the purpose of the undertaking, notice letter etc. and that itself continue to be in force till all the dues of the Board in or by virtue of the said undertaking, notice, letter etc. have been fully paid and its claim satisfy or discharge or till the Board Certificate with the terms and conditions of the directions, undertaking, notice, letter in provision of relative laws have been fully and properly carried out and completed by the said Company / Unit and accordingly discharge this guarantee unless the payment or claim under this guarantee is made on us in writing on or before 31/03/2024, we shall be discharged from all liability under this guarantee hereafter.

(6) We, HDFC Bank Limited, Surat further agree with the Board shall the fullest liberty without our consent and without affecting in any manner our obligations hereunder to vary any of the terms and conditions of the said Direction / Undertaking / Notice / letter etc. or to exchange time of compliance by the said company / unit from time to time or to postpone for any time or from time to time any of the power exercisable by the Board against the said Company / Unit and to forebear of enforce any of the terms and conditions relating to the said consent / conditions / undertaking / notice/ letter etc. and we shall not be relieved from our liability by reasons of any such variation or extension being granted to the said Company / Unit or any forbearance, action, commission on the part of the Board or any such matter or thing whatsoever under the law Relating to sureties would, but for this provision, effect of no relieving us.

(7) This Guarantee will not be discharged due to the change in the contribution of the bank from company/ Unit.

(8) We, HDFC Bank Limited, Surat undertake not to revoke this guarantee during its currency expect with the previous consent of the board in writing.

(9) Not with standing what has been stated above, our guarantee shall remain in force until date unless a demand or claim under this guarantee is made in writing on before 31/03/2024. All your rights under this guarantee shall be forfeited and we shall be released and discharged from all liabilities under this guarantee thereafter dated.

“NOTWITHSTANDING ANYTHING CONTAINED HEREIN “:-

- 1. Our liability under the Bank Guarantee shall not exceed Rs. 1,00,000-00 (Rupees One Lakh Only).
  - 2. This Bank Guarantee shall be valid up to 31/03//2024.
  - 3. We are liable to pay the guaranteed amount under this Bank Guarantee only and if you serve upon us a written claim or demand on or before 31/03/2025. failing which the Bank shall stand released and discharged from any liability whatsoever under this Guarantee.
- All claims under the guarantee will be payable at HDFC BANK LTD SURAT  
 This guarantee will be returned to us as soon as the purpose for which it is issued is fulfilled. The BG Confirmation Letter No. GTEE/423524022627605346 is an integral part of the Bank Guarantee no.067G102220550002 Dated: 24-FEB-2022

Place: SURAT

Date: 24-FEB-2022

*Kardam Vyas*  
**KARDAM VYAS**  
 EMP. CODE : K2342  
 BRANCH MANAGER  
 PANDESARA BR-4235

*Darshan Nirmal*  
**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 PBA - TA



*Kardam Vyas*  
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 EMP. CODE : K2342  
 BRANCH MANAGER  
 PANDESARA BR-4235

*Darshan Nirmal*  
**DARSHAN NIRMAL**  
 EMP CODE - D6541  
 PANDESARA BR - 4235  
 PBA - TA

**1. Name & address of Industry :** Jay Bajrang Industries(Formerly:Sejal Colour Chem),  
G.I.D.C,SachinTa.Choryasi,  
Sachin - 394230  
DIST : Surat, TAL : Chorasi, SIDC : Sachin

PCB ID : 41439

**2. Phone No. :** 9898530663

**3. Date of commencement of Manufacturing process :** 01/06/2013

**4. CTEs No. & Date :** CEE-100183,19/03/2024

**5. CCA No. & Date of Expiry :** AWH-108624, 30/06/2023

**6. Water Cess (with Interest) paid up to which Period :**

**7. Laboratory charges pending if any :** 0

**8. Water consumed during the month (by all sources )in KL :** Meter Reading=0,Kilo Litre=5

**Water Cess Cooling Boiler/Dom/BIO Degrable/Non BIO Degrable :** 2 / 3 / 0 / 0

**9. Electricity consumed in PRODUCTION :** 190 **ETP/CETP :** 0 **APCM :** 0

**9A. Stack attached to :** Boiler

**10. Fuel consumed during the month :** Agro Waste/Briquettes

**11. Products :** Spent Solvent (Methanol, Acetone, Toluene, IPA, Ethyl Acetate, MDC, DMF, Pyridine )

**12. Work of Control Measures In Progress :** Nothing in Progress

**13. Upgradation / Addition of PCM is Required :** Nothing Suggested

**14. HAZ Waste Disposal(in Metric Tonne):**

Return NOT Entered

Type	Code	Name	Qty-Unit	Remark
FUE	AGR	Agro Waste/Briquettes	5.000-M.T	
GAS		Nox	50.000----	nox < 50 ppm
GAS		So2	100.000----	so2<100 ppm
GAS		Spm	150.000----	spm<150 mg/nm3
PRD	432480	spent solvent (methanol, acetone, toluene, ipa, ethyl acetate, mdc, dmf, pyridine )	20.640-M.T	

N I C

Date : 28/06/2022

1 / 1

Company Seal

Authorised Signatory

Yours Faithfully

For Jay Bairang Industries


  
Partner

**Form No. 21**  
**GUJARAT POLLUTION CONTROL BOARD**  
**"Paryavaran Bhavan", Sector - 10 A,**  
**GANDHINAGAR - 382 010.**

**ANNUAL REPORT FROM INDUSTRY**

(To be submitted Online (XGN) by each industrial unit on or before 31<sup>st</sup> March in respect of Calendar Year ended on previous 31<sup>st</sup> December)

1. GPCB ID No. : **41439**
2. Name & Address of the Unit : **M/s. JAY BAJRANG INDUSTRIES,**  
**Plot No.: C1-B, Shed No:7117, GIDC, Sachin,**  
**Surat-394230.**
3. Phone Nos. : **(M) 9998437092**
4. CCA No., Date & Validity (Copy of The CCA should be enclose) : **CCA Consent Order No. AWH-108624 Date of issue:07-07-2020 valid up to 30-06-2023.**  
**Please refer as per Annexure-I.**

5. **Production** :

Sr.No.	Name of the Products	CC&A applied Quantity per month	Total produced during the previous year (April-2021 to March-2022)	Name of the supporting document or record.
1.	2.	3.	4	5.
1.	Distill/Recover Acetic Acid	150 MT/Month	279.03 MT/Year (Please refer as per <b>Annexure-II</b> )	
2.	Distill/Recover of Methanol Acetone Toluene Iso Propyl Alcohol Ethyl Acetate Methylene Dichloride Dimethyl Formamide	200 MT/Month	34.49 MT/Year (Please refer as per <b>Annexure-II</b> )	

6. **Raw Materials (RM)** :

Sr.No.	Name of the Raw Materials	CC&A applied quantity per month	Total consumed during the year	Name of the supporting document or record
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**For JAY BAJRANG INDUSTRIES**

*(Signature)*

**Partner**

			(April-2021 to March-2022)	
1.	2.	3.	4.	5.
1.	Please refer as per <b>Annexure-II.</b>	Please refer as per <b>Annexure-II.</b>	Please refer as per <b>Annexure-II.</b>	---

### 7. Utilities :

Sr.No.	Name of the Utility	CC&A applied Quantity per month.	Total produced during the year (April-2021 to March-2022)	Name of the supporting document or record (April-2021 to March-2022)
1.	2.	3.	4.	5.
1.	Electric Power	---	---	---
2.	Captive Power	---	---	---
3.	Water	6.7 KL/ Day	62 KL/Year	---
4.	Bio Coal/ Coke	---	---	---
5.	<b>Coal/Lignite</b> Or LDO	3 MT/Day	---	---
6.	<b>Agro waste</b>	4.5 MT/Day	193.26 MT/Year	---
7.	Oil (Name)	---	---	---
8.	Gas (Name)	---	---	---
9.	Others. (Diesel)	---	---	---

### 8. Wastes Generation & Disposal during the year :

Sr. No	Name of the Waste	State (S,L,G)	CC&A applied Quantity	Total Quantity of wastes generated reused and treated during the year			Type & capacity of Treatment facility at site (ETP, APCM etc.)	Out side Disposal facility for treated waste (place of disposal)	Total Wastes disposed during the year. (April-2021 to March -2022)
				Generated (April-2021 to March-2022)	Reused at site (April-2021 to March-2022)	Treated			
1.	2.	3.	4.	5.	6	7	8	9	10
1.	Distillation Residue	Solid	3 MT/Year	1.09 MT/Year	Nil	Nil	Nil	TSDF site of BEIL	Nil
2.	Spent Solvents	Liquid	2436 MT/Year	Nil	Nil	35 MT/Year	Nil	Treatment /Solvent recovery	Nil
3.	Discarded Containers	Solid	18 MT/Year	70 Nos./Year	Nil	Nil	Nil	Return back to actual vender	130 Nos./Year

For JAY BAJRANG INDUSTRIES

  
Partner

**9. Details of Disposal of Treated Effluent :**

Sr.No.	Name of the Waste stream	Total quantity of treated effluent disposed during the year				
		Disposed on land by		Directly disposed to GIDC or municipal drain or Sea.	Disposed to CETP by	
		Gardening etc.	Disposal outside (April-2021 to March-2022)		Tankers	Pipeline
1.	2.	3	4	5	6	7
1	Effluent	Nil	Nil	Nil	Nil	Nil

**10. Details of Solid/Gaseous wastes after treatment :**

Sr No	Name of the Waste	Total Quantity disposed during the year							
		Sent for co-processing	Sent to TSDF or Re-cycler	Incinerated at		Evaporated at		Vented through flue gas stack	Vented through process gas scrubber
				Own site	Common facility	Own site	Common facility		
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.
1.	Steam Boiler (0.7TPH)	---	---	---	---	---	---	---	---

**11. Details of Disposal of Spent Solvents, Acids or Alkalis after use : \*Not Applicable**

Sr.No.	Name of the Solvent, Acid or Alkali	Total Quantity disposed during the year.						
		Solvent distillation at			Spent Acid or Alkali Re-use or treatment at			
		Own site	Other site	Sale to Actual Users	Own Site	Other site	Sale to Actual users	
1	2	3	4	5	6	7	8	
1	--	--	--	--	--	--	--	
2								

**12. Other Details :**

- (1) CETP Membership No., Date, Place & booked quantity (membership certificate should be attached):
- (2) TSDF Membership No., Date & Place (a)  
(b)  
(c)
- (3) CHWIF Membership No., Date & Place (a) Please refer as per **Annexure-III.**  
(b)  
(c)
- (4) Consent No. & Date of Reuser/Recycler etc. :

Sr.No.	Name, Address & Phone Nos. of Reuser/Recycler	Consent No. & Date from GPCB/CPCB./ Other SPCB (For	Total Quantity sent to them

For JAY BAIRANG INDUSTRIES



Partner

	etc.	transboundary movement)	Name of the Waste	Total Quantity sent during the year.
1.	2.	3.	4.	5.
1	--	--	--	--

(5) Wastes' Transporters Details : **Not Applicable**

Sr No	Name, Address & Phone Nos. of the Transporters	Vehicle Registration Nos. of Trucks/ Tankers & capacity	Used to carry wastes		Having Authorization from GPCB?	GPS system implemented?	Online manifests implemented?	Log-book maintained?
			Name of the waste	To carry at which place for disposal				
1.	2.	3.	4.	5.	6	7	8.	9.
1.	--	--	--	--	--	--	--	--

**13. Need of Upgradation, if any :**

Looking to the above production and wastes generation or/and future planning to increase production, mention any up gradation or addition of pollution control measures necessary in respect of -

1. ETP
2. Fuel change or use
3. APCM
4. Scrubbing system for process gases
5. Noise control.
6. Solvent Recovery Unit
7. Any other

For JAY BAJRANG INDUSTRIES



Partner

(Signature)

Name &amp; Designation.

**Note :** Any false information or suppression of information may lead to cancellation of all types of permissions from the Board.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 169730 dated 26-01-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under;

### CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)

Plot No: C1-B, Sgd No: 7117,

GIDC, Sachin-394230,

Tal: Charyat, Dist: Surat.

1. Consent Order No. AWH-169624 Date of issue: 07-07-2020.

2. The consents shall be valid upto 30-06-2023 for the use of outlet for the discharge of treated effluents and emission due to operation of industrial plant for manufacturing of the following items/products: Formulation of drugs/pharmaceutical and health care products only, no Raw Material shall be poured from pesticide units:

Sr. No.	Product	Quantity
1	Distill/Receptor Acetic Acid	150 MT/Month
2	Distill/Recovery of Methanol Acetone Ethanol Iso Propyl Alcohol Ethyl Acetate Methylene Dichloride Diethyl Formamide	200 MT/Month

### Subject to specific conditions:

1. Unit shall maintain zero discharge of wastewater.

2. In Industry shall manage Solid Waste generated from Industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).

Page 1 of 7

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

**Clean Gujarat Green Gujarat**

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. Unit shall comply with Coal handling guidelines of the Board.
7. Industry shall receive raw material only from industrial units having valid CCA of the Board.
8. Industry shall maintain complete records about reception of raw material along with name & address of industry, quantity received & recovered on day to day basis.
9. Vent of all storage tanks shall be connected through scrubber.
10. The unit shall submit quarterly & annual information on hazardous waste consumed, its source, products generated or resources conserved (specify the details like type and quantity of waste) to the Board.
11. The unit shall label its product (Bromine) manufactured by utilizing aforesaid hazardous waste as this Liquid Bromine has been manufacture by utilizing waste generated from pharmaceuticals, pesticides & organic chemicals manufacturing process.
12. Industry shall comply with standard operating procedure (SOP) and Checklist of Minimal Requisite facilities for utilization of Hazardous Waste Rule-9 of the Hazardous and other Waste (Management and Transboundary movement) Rules, 2016 of Central Pollution Control Board for utilization of Spent Alkali Bromine & Spent Acidic Bromine and comply with its conditions.
13. Industry shall not use any raw material or carry out any activities which attracts provision of Rule 9 of Hazardous and Other Waste (Management & Transboundary) Rules 2016 without prior permission of the Board.
14. The unit shall not procure spent solvents from pesticides industry without prior permission.
15. The unit shall store spent solvents as per PESO License (Wherever applicable).
16. The unit shall maximum store total spent solvent 50 MT and total recovered solvent 50 MT at any given point of time.
17. The unit shall provide minimum total area 157 m<sup>2</sup> for storage of spent solvent & recovered solvent.
18. The Spent Solvents shall not be transferred from drums to distillation column. The Spent solvents shall only be transferred to distillation column from raw material storage tank by solvent transfer pump.
19. The unit shall explore the possibilities of co-processing of distillation residue.
20. The unit shall comply with the conditions mentioned in the Standard operating procedure published by Central Pollution Control Board.
21. The Stock of spent solvents within the premises should not exceed 7 days requirement. In simple words, stock of spent solvents should not exceed 25% of the monthly solvent recovery capacity (consented quantity).
22. The storage of spent solvent shall be 70% or more quantity in the closed storage tanks and only 30% or less quantity of spent solvents shall be stored in drums.
23. The unit shall annually submit third party monitoring report for work zone standards by any NABL/EPA approved lab to the Board.
24. Unit shall provide Water Scrubber as per the Board's guidelines within 3 months and inform HO & RO.



# GUJARAT POLLUTION CONTROL BOARD

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### 3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - GIDC.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 6 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.7 KL/Day
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 0.3 KL/Day shall generate boiler Blow down water and reused for cooling purpose, Thus there shall be no industrial waste water generation.
- 3.5. The quantity of domestic waste water shall not exceed 0.5 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.

### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as a fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Fuel	Total Quantity
1)	Imported Coal or Wood or Agro waste	3 MT/Day or 3.75 MT/Day or 4.5 MT/Day

- 4.2. The applicant shall install & operate comprehensive adequate pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Steam Boiler/Thermo Pack and D.G.Sets shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	Steam Boiler (0.7 TPH)	15	Multi Cyclone Separator	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm

- 4.4. There shall be no photo emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry (at a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M <sup>3</sup> )	
	Annual	24 Hrs Average
Particulate Matter-10 (PM <sub>10</sub> )	60	100

Particulate Matter- 2.5 (PM <sub>2.5</sub> )	40	60
SO <sub>2</sub>	50	80
NO <sub>x</sub>	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
5. **AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

- 5.1 Authorization order No:- AWH-199624 date of Issue: 07-07-2020.
- 5.2 M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem), is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Plot No: CI-B, Shed No: 7117, GIDC, Sachin-394230, Tal. Chavara, Dist: Surat.

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Distillation Residue	3	20.3	Collection, Storage, Transportation and disposal at CCAWIF site.
2	Spent Solvents	2436	20.2 & 28.6	Reception, treatment/solvent recovery.
3	Empty barrels/containers/ liners contaminated with hazardous chemicals/ wastes	18	33.1	Collection, storage transportation and disposal to authorized decontaminator

- 5.3 The authorization shall be valid up to 30-06-2023.
- 5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

#### 6. **TERMS AND CONDITIONS OF AUTHORISATION**

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.



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2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.

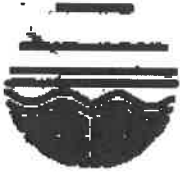
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

**7. SPECIFIC CONDITIONS:-**

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handing over of the hazardous and other wastes to the authorized actual user shall be done after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, ~~sale~~ storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

**8. GENERAL CONDITIONS:-**

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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Website : www.gpcb.gov.in

8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of  
Gujarat Pollution Control Board

*(G.R. Vaidya)*  
Senior Scientific Officer  
Date:-

NO: GPCB/CCA-SRT-1938/ID\_41439/

Issued to:  
M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)  
Plot No: C1-B, Shed No: 7117,  
GIDC, Sachin-394336,  
Tal: Cheryasi, Dist: Surat.

GPCB ID-41439/2020

Outward No: 565737, 11/08/2020

M/s. Jay Bajrang Industries (Old Name:-M/s. Sejal Colour Chem)(ID-41439)

**Clean Gujarat Green Gujarat**

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

1305

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

Date :

## ANNEXURE-II

### MONTHWISE PRODUCTION AND WATER CONSUMPTION DETAILS

MONTH	PRODUCTION (MT)		RAW MATERIAL (MT)	
	Distill/Recover Acetic Acid	Distill/ Recovery of Spent Solvent	Spent Acetic Acid	Spent solvents
Apr-21	13.20	8.35	13.40	35
May-21	12.59	10.74	12.78	
Jun-21	64.09	15.40	65.07	
Jul-21	27.33	NIL	27.75	
Aug-21	28.50	NIL	28.94	
Sep-21	51.15	NIL	51.93	
Oct-21	13.31	NIL	13.51	
Nov-21	24.77	NIL	25.15	
Dec-21	29.39	NIL	29.84	
Jan-22	14.70	NIL	14.93	
Feb-22	NIL	NIL	NIL	
Mar-22	NIL	NIL	NIL	
<b>Total</b>	<b>279.03</b>	<b>34.49</b>	<b>283.30</b>	

For Jay Bairang Industries

  
Partner

**BHARUCH ENVIRO INFRASTRUCTURE LIMITED**25<sup>th</sup> December, 2017

To,  
**Jay Bajrang Industries**  
Plot No.C1-B,  
Shed No.7117,  
GIDC, Sachin,  
Tal: Chorasi,  
Dist: Surat

**Sub: Membership Certificate for Common Incineration Facility.**

Dear Sir,

We hereby certify that you have become member for the common incineration facility of Bharuch Enviro Infrastructure Limited at Ankleshwar. You have booked quantity of 10 MT/Year. You have paid Registration fees for common incinerator membership. Your Membership No. is **CI/OBD/202**.

Waste will be accepted after submitting valid authorization of GPCB.

Thanking you,

Yours faithfully,

**For, BHARUCH ENVIRO INFRASTRUCTURE LTD.**

  
AUTHORISED SIGNATORY

1309

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

Ref :

Date :

July, 2022

GPCB ID: 44439

To,  
The Member Secretary,  
Gujarat Pollution Control Board,  
Paryavaran Bhavan, Sector - 10 A,  
Gandhinagar - 382010.

N.W.D  
12/07/2022  
Gujarat Pollution Control Board  
Head Office  
Sector No. -10-A,  
Gandhinagar - 382010

SUB.: CLARIFICATION REGARDING YOUR VISIT AT OUR INDUSTRIAL UNIT  
REF.: YOU'RE LETTER NO.: NIL  
ON DATED: 12/07/2022

Respected Sir,

With reference to above subject matter, we would like to submit point wise clarification as under....

Q-1. "During visit, it was observed that production activity of unit in working condition."

- We would like to inform you that, we have valid CC&A order No. AWH-108624 issue on dated: 07/07/2020 valid up to 30/06/2023 for the production activity.

Q-2. "Unit has to submit details of Production Data, Water Consumption, Raw Material Procurement (With copy of passbook), Hazardous Waste Stock & Disposal and Fuel Consumption after getting Trial Revocation."

- Please find details of after getting trial revocation Production Data, Water Consumption, Raw Material Procurement (With Copy of Passbook), Hazardous Waste Stock & Disposal and Fuel Consumption as below...

MONTH	PRODUCTION (MT)	WATER CONSUMPTION (KL)	RAW MATERIAL PROCUREMENT (SPENT SOLVENT)	FUEL CONSUMPTION AGRO WASTE (MT)	HAZARDOUS WASTE DETAILS
May-22	20.64	5	21.295	5	Stock: Distillation Residue: Approx 4.76 MT Disposal: Discarded Container: 200 Nos. (Return Back to Actual Vendor)
June-22	41.02	8	54.7	15.59	Distillation Residue: 1.8 MT (Please refer as per Annexure-I)

Note: Raw material procurement passbook copy is same as per Annexure-II.

G  
RE  
Sign 21.07.2022  
Date 13/07/2022

For JAY BAJRANG INDUSTRIES

Partner

1310

॥ श्री गणेशाय नमः ॥

Mo : 98985 30663



# JAY BAJRANG INDUSTRIES

Plot No.c-1B-7117, Road No. 71, Near Safal Dyg, G.I.D.C., Sachin, Surat.

**Ref :**

**Date :**

**Q.3. "Unit has to provide SMF with Boiler then inform to the Board."**

- We would like to inform you that we have provided SMF with Boiler.

**Q.4. "Unit has to strictly follow the conditions of Trial Revocation and follow the submitted Undertaking point which is given by you."**

- We are trying our level best to comply all conditions of Trial Revocation and also follow the submitted Undertaking point.

We hope you will be satisfied from us & may humbly request you to consider the above details & oblige us.

Thanking you,

Yours faithfully,

For, JAY BAJRANG INDUSTRIES

(AUTHORIZED SIGNATORY)

Encl. Annexure-I,II.

C.C.To,

**The Regional Officer,**

Gujarat Pollution Control Board,

Plot No: 11-12/ 2, 3,

GIDC- Pandesara,

Surat-394221.


**BEIL INFRASTRUCTURE  
LIMITED [14983]**
**Manifest No:  
1699301  
20/04/2022**
**Copy 2**

To be forwarded by To be Carried by the occupier after taking signature on it form the transporter.

Sender's Details					
Sender Name	Jay Bajrang Industries(Formerly:Sejal Colour Chem) [41439]				
Address	G.I.D.C.,Sachin,Ta.Choryasi Taluka :CHO Distict:SUR Pin no:394230				
Contact Details	9898530663 jaybajrangtraderssales@gmail.com	GPS Coordinates	Lat :21.0500 Long :72.5100		
Receiver's Details					
State	Gujarat	Type of Facility	Common HWIF		
Facility Details	BEIL INFRASTRUCTURE LIMITED [14983]				
Contact Details	9909994959 dalwadibd@beil.co.in	GPS Coordinates	Lat :21.6200 Long:73.0500		
Address	--- 9401-9412,9501-9506,7905 E to H, GIDC,Ankleshwar,--- Taluka :ANK Distict:ANK Pin no:393002				
Waste Details					
Waste Details	I~20~20.3~Distillation Residues				
Waste Intended for	Inclneration	Total Qty	1.800MT	Consistency	Solid
Transporter Details					
Name	SHIVALAY TRANSPORT		Contact Details	7575022676 pravinvaghmasi@gmail.com	
Address	SACHIN,SURAT District :Surat Taluka :Surat City				
Vehicle Details					
Vehicle no	GJ19T7906	GPS Enabled	Yes	Type of Vehicle	Truck
Driver name	Ranjit	Driver Contact No	9725721963		
Waste Transportation Details					
Vehicle Depart.	20/04/2022 2:00PM	Number of Drums	8	Loose Waste	0.000
Remarks	DISTILLATION RESIDUE : 1.8 MT		No of bags	0	
<b>Sender's Declaration :</b>					
1. I hereby declare that contents of the consignment are fully and accurate described above by proper shipping name and are categorized , packed, marked , and labeled , and are all in all respects in proper condition for transport by road according to applicable national government regulations.					
2. I hereby declare that we have obtained membership of common facility / carried out agreement with actual user for disposal of hazardous waste.					
<b>JAY BAJRANG INDUSTRIES</b> Plot No-C-1B-7117, Road No-71 Near Safal- Dyg.(Rita Dyg.)G.I.D.C., Sachin.SURAT					
Name and stamp of sender:			Date:	20/04/22	
<b>JAY BAJRANG INDUSTRIES</b> SACHIN SURAT Signature:					
<b>Transporter's Acknowledgement of Receipt of waste</b>					
Stamp: SHIVALAYA TRANSPORT		Date:		Signature:	
<b>Receiver's Certification of Receipt of Hazardous waste</b>					
Proprietor					

Stamp:

Date:

Signature:

Pass Book for Utilization of Hazardous & Other Wastes as a Resource or  
after Pre-processing either for Co-processing or for any other use

(for actual users)

Name and Address of the Industry with GPCB ID - 41439 : M/S. JAY BAJRANG INDUSTRIES  
PLOT NO: C1-B, SHED NO: 7117,  
KIDC, SACHIN-394230, —  
TA: CHORASI, DIST: SURAT —

Telephone/ Fax No. : 9898530663

E-mail Address : jaybajrangtraderssales@gmail.com

Authorization No. : AWH-108624

Date of Issue : 6/8/2020

Validity Period : 6/8/2020 To 30/06/2023

(As per Authorization) :

Type of quantity of the Hazardous and Other Waste(s) permitted for  
procurement and Utilization:

Sr. No.	Hazardous and Other Wastes Type	Quantity (Tons Per Annum)
1.	Spent Solvents (Generated from industrial use of solvents, Production/formulation of drugs/pharmaceutical and healthcare product) (Category No.20.2 & 28.6)	2436 MTPA — [TWO THOUSAND FOUR HUNDRED THIRTY SIX MTPA]



(1)

J. M. Thaker  
6/8/2020  
J. M. THAKER  
Authorized Signatory & Seal  
Gujarat Pollution Control Board  
Chavvan Bhavan, Sector-10  
Gandhinagar-382 010.



# Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver Plaza Complex, Opp. Linear Bus Stand,

Ring Road, Surat- 395003. Phone: (0261) 2442696 Website : www.gpcb.gov.in

XGN website : http://gpcb.xgn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

નં.ગુપ્રનિબોર્ડ/સુરત/આરટીઆઈ/આઈડી નં. ૬૫૯/૧૦૫૬ ૨૦૨૧-૨૨ આર.પી.એ.ડી  
નમૂનો-ગ

01 FEB 2022

(જુઓ નિયમ-૪(૧))

અરજદારને માહિતી આપવા અને/અથવા તેનો અસ્વીકાર કરવા બાબત.

મોકલનાર:-જાહેર માહિતી અધિકારી,  
ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, સુરત.

પ્રતિશ્રી,

સાકરભાઈ ભલાભાઈ બારીયા,  
આર/૧૩, આકાશ રો હાઉસ,  
રામજી મંદિર પાસે, પાંડેસરા,  
સુરત.

વિષય: આપની તા: ૩૧/૦૧/૨૦૨૨ ની RTI અન્વયેની અરજી બાબત.

શ્રીમાન,

માહિતીનો અધિકાર અધિનિયમ ૨૦૦૫ હેઠળ આપની RTI વિષય અંગેની તા. ૩૧/૦૧/૨૦૨૨ ની અત્રેની કચેરીને તા. ૩૧/૦૧/૨૦૨૨ નાંરોજ મળેલ છે.(માહિતીના કુલ પાના : ૩૩)

- ઉપરોક્ત વિષય અંતર્ગત આપના દ્વારા સચિન જી.આઈ.ડી.સી. મુકામે બનેલ અને સચિન જી.આઈ.ડી.સી. પોલીસ સ્ટેશન ખાતે નોંધાયેલ જે ગુના સંદર્ભે બોર્ડ દ્વારા M/S જય બજરંગ ઇન્ડસ્ટ્રીઝ અને ઘટના સ્થળના સેમ્પલો મધ્યસ્થ લેબ, સેક્ટર -૧૦-અ, ગાંધીનગર દ્વારા થયેલ ડિંગરપ્રિન્ટ નાં અહેવાલ ની નકલ માંગેલ છે અત્રેની કચેરીના ઉપલબ્ધ રેકોર્ડ મુજબ તા.૦૬-૦૧-૨૦૨૨ નાં રોજ લેવામાં આવેલ ઉપરોક્ત નમૂનાના ડિંગરપ્રિન્ટ નો અહેવાલ (મધ્યસ્થ લેબ) આ સાથે સામેલ છે.(માહિતીના કુલ પાના: ૩૩)

માહિતીનો અધિકાર અધિનિયમ -૨૦૦૫ ના પ્રકરણ નં-૨(માહિતીનો અધિકાર અને જાહેર સત્તા મંડળોની જવાબદારીઓ)ના મુદા નં:૭ (વિનંતીનો નિકાલ) અંતર્ગત સદર માહિતી વ્યક્તિની જિંદગી અથવા સ્વતંત્રતા સાથે સંબંધિત હોય વિનંતી મળ્યાના ૪૮ કલાકની અંદર માહિતી પુરી પાડેલ છે.

આપ ઉપરના નિર્ણયથી નારાજ હોયતો, નિર્ણય મળ્યાની તારીખથી ત્રીસ દિવસની અંદર આપ પ્રથમ અપીલ અધિકારીને અપીલ કરી શકશો, જેની વિગત નીચે મુજબ છે.

પ્રથમ અપીલ અધિકારીની વિગત

શ્રી એમ.વી. પટેલ,

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, "પર્યાવરણ ભવન",

સેક્ટર-૧૦એ, ગાંધીનગર

(ડો.જી.ડી.ઓઝા)

જાહેર માહિતી અધિકારી અને પ્રાદેશિક અધિકારી

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ સુરત.

ટેલીફોન નં. ૦૨૬૧-૨૪૪૨૬૯૬

બીડાણ: ઉપર મુજબ.



# Gujarat Pollution Control Board

Regional Office-SURAT

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,  
Ring Road, Surat- 395003 Phone: (0261) 2442696, Website: [www.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website : <http://gpcb.xgn.gujarat.gov.in> E-mail : [ro-gpcb-sura@gujarat.gov.in](mailto:ro-gpcb-sura@gujarat.gov.in)

નં:ગુપ્રનિબોર્ડ/સુરત/આરટીઆઇ/આઇડી નં. ૬૫૯/૧૦૫૬/૨૦૨૧-૨૨

આર.પી.એ.ડી

01 FEB 2022

નમૂનો-ખ

(જઓ : નિયમ-૩(૨))

જરૂરી માહિતી અને/ અથવા દસ્તાવેજો માટેની ફી અને ચાર્જ જમા કરાવવાની અરજદારને જાણ કરવા બાબત.

પ્રતિશ્રી,

સાકરભાઈ ભલાભાઈ બારીયા,

આર/૧૩, આકાશ રો હાઉસ,

રામજી મંદિર પાસે, પાંડેસરા,

સુરત.

શ્રીમાન,

માહિતીનો અધિકાર અધિનિયમની કલમ-૬(૧) અને ગુજરાત માહિતીનો અધિકાર અધિનિયમ, ૨૦૦૫ ના નિયમ-૩(૧) હેઠળ આપની આરટીઆઇ વિષય અંગેની તા.૩૧.૧.૨૦૨૨ ની અરજી અત્રેની કચેરીને તા.૩૧.૦૧.૨૦૨૨ નાં રોજ મળી છે. આ સંબંધમાં જણાવવાનું કે આપે માંગેલી જરૂરી માહિતી અને દસ્તાવેજો માટે નીચે જણાવેલી વિગતો અનુસાર રૂ ૬૬/- (શબ્દોમાં છાસઠ રૂપિયા પૂરા) જમા કરાવવાનું આપને ફરમાવવામાં આવે છે.

(૧) પાનાની કુલ સંખ્યા ૩૩ X A/4 સાઈઝનાં પાનાદીઠ રૂ. ૨

રૂ. ૬૬/-

(૨) મોટી સાઈઝનાં (A/૩, A/4 સાઈઝ સિવાયની) પાનાની કુલ સંખ્યા, ખરેખર ખર્ચની રકમ

રૂ.- ૦/-

(૩) ફ્લોપી/ ડિસ્ક ચાર્જ ..... X નંગ દીઠ રૂ ૫૦

રૂ. - ૦/-

(૪) રેકર્ડની તપાસણી માટેનો ચાર્જ .....

રૂ. - ૦/-

(૫) નમુના/ મોડેલ માટેનો ચાર્જ .....

રૂ - ૦/-

કુલ રૂ. ૬૬ /-

આપ ઉપરોક્ત રકમ, નીચે દર્શાવેલા ચૂકવણીના પ્રકારોમાંથી કોઈ એક રીતે જમા કરાવી/ચૂકવી શકશો.

(ક) રોકડેથી

(ખ) ડિમાંડ ડ્રાફ્ટથી

(ગ) પે ઓર્ડરથી

(ઘ) ભારતીય પોસ્ટલ ઓર્ડરથી

(ચ) '૦૦૭૦-અન્ય વહીવટી સેવાઓ-૬૦-અન્ય સેવાઓ-૮૦૦-

તે \* (૧) ગુજરાત સરકારના નામના અને યોગ્ય રીતે કોસ કરેલ હોવા જોઈએ.

અથવા(૨)----- (સરકારી વિભાગ/કચેરી સિવાયના જાહેર સત્તામંડળનું નામ નિર્દિષ્ટ કરવું)

(ડો. જ.ડી. ઓઝા)

પ્રાદેશિક અધિકારી અને જાહેર માહિતી અધિકારી

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત.

ટેલીફોન નં. ૦૨૬૧-૨૪૪૨૬૯૬

સવારે ૧૧:૦૦ થી બપોરે ૨:૦૦ સુધી.

નોંધ: કામકાજ નાં દિવસો દરમિયાન માહિતી માટેની ફી અને ચાર્જ જમા કરાવવાનો સમય: સવારે ૧૧:૦૦ થી બપોરે ૨:૦૦ સુધી.  
નકલ રવાના: હિસાબી શાખા, પ્રાદેશિક કચેરી, સુરત.



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

No.GPCB/HO/ICZMP/VOC analyser/52A (11)/ 621512/2022

21 JAN 2022

To,

Lab Head,  
Regional Office-Surat,  
338, Belgium Square, 1<sup>st</sup> floor,  
Silver Plaza Complex,  
Surat-396195

**Sub:** Finger printing Analytical Test Reports of Hazardous Waste by using GCMS.  
**Ref:** GPCB/RO/SURAT/LAB-35(B)/6959/2021, Dated: 08.01.2022.

Respected Sir,

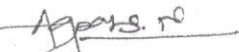
With reference to above cited subject, please find enclosed here with following Analytical Test Reports as per the requirements.

Sr. No	Regional Office Code No.	Central Laboratory L.R. No.	Attachments pages
1	108	254	1
2	109	255	1
3	112	258	1

This is for your kind information and further necessary actions.

Thanking You,

Yours faithfully,

  
Dr. S.N. Agravat  
Head, Central laboratory

Copy to: 1) Unit Head, Surat, HO, GPCB, Sector-10/A, Gandhinagar.

Encl: As Above

## ANALYSIS REPORT FOR FINGER PRINTING

Type of Sample	Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Reference	GPCB/RO/SURAT/LAB-35(B)/6959/2021, Dated:08.01.2022
RO's Code	109
Central Lab Code	255
Date of Sample Received	10.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	No Compound Found	--	--

Analyzed By

*P. N. Patel*  
P. N. Patel  
Sr. Sci. Asst.

Checked By

*for BN Patel*  
Dr. T. L. Patel  
Scientific Officer

Approved By

*A. S. N. Agravat*  
Dr. S. N. Agravat  
Head, Central laboratory





# Gujarat Pollution Control Board

Regional Office-SURAT

ISO-9001 & ISO-14001 Certified

338, Belgium Square, Typical First Floor, Silver plaza complex, Opp. Linear Bus Stand,  
Ring Road, Surat- 395003 Phone: (0261) 2442696, Website: [www.gpcb.gov.in](http://www.gpcb.gov.in)

XGN website :<http://gpcbagn.gujarat.gov.in>E-mail :[ro-gpcb-sura@gujarat.gov.in](mailto:ro-gpcb-sura@gujarat.gov.in)

As per XGN Record following Details as under

Lab Register No.	Inward No.	Sample ID	Name and Address of Unit	Source	Result
109	43307	321344	M/s. Jay Bajrang Industries (Formerly:Sejal Colour Chem) C1-B,Shed no.7117,GIDC-Sachin,Ta.Choryasi District : Surat.	Untreated w/w from unauthorized outlet of Industry	No Compound Found as per Finger print report dated 21-01-2022

*Jigna*

Dr. Jignasa D. Oza  
-Lab Head, Surat.

13/18



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Date:08/01/2022

### Analytical Conclusion for Toxic Gas Accident occurred at Surat, dated 06/01/2022

Toxic Gas Accident occurred at Surat dated 06/01/2022 due to illegal dumping of hazardous chemical in an open channel from a tanker.

GPCB has collected sample from the tanker containing Hazardous chemicals and wastewater samples of natural drain from upstream-downstream of accident site. Total 15 numbers of samples have been collected and as per the analysis report, may come to the interim conclusion for Liquid waste sample collected from tanker No, GJ 06 ZZ 6221 parked Nr. Vishwaprem D&P Mills, P-6,Rd-3,GIDC-Sachin as below;

- Annexure-I, Sr. No.3, LR No.233; pH:11.97 pH Unit. Sulfide: 67400 mg/L, Sodium: 109950 mg/L and Alkanyity 273000 mg/L which suspect the presence of excess Na<sub>2</sub>S (Sodium sulfide) and/or NaHS (Sodium Hydrosulfide).
- As per IS 297 (2001) Reaffirmed 2017; determination of total sulphides, hydrosulphide and excess alkali: Sodium HydroSulfide (as NaHS) found 12.32 percent by mass.
- Annexure-II, Finger printing Analysis using GC-MS (Qualitative Method), evident to presence of different concern entities/substance/compounds are as.


- 2-Phenyl-3-methyl-pyrrolo(2,3-b)pyrazine
- 4,4'-Diisothiocyanatostilbene-2,2'-disulfonic acid
- 2-p-Tolyl-2,3-dihydro-1H-benzo[1,3,2]diazaborole
- Hydroxyurea
- Diacetamide
- 1,4-Diethynylbenzene
- 1H-Pyrazole-4-carbonitrile
- Ethanesulfonyl chloride
- 4-(3-Dimethylaminopropoxy)benzaldehyde
- 4,4'-Isopropylidene-bis(2-chlorophenol)
- Mercury, chloro(3,17-dioxoandrosta-1,4,6-trien-2-yl)-
- Uracil, 1,3,6-trimethyl-5-(3-methyl-1H-indol-2-yl)-
- Nitroglycerin

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- Glycine, N-(dithiocarboxy)-N-methyl-
  - Benzo-1,2,3-triazin-4(3H)-one, 3-amino-
  - 1H-1,2,4-Triazole, 3-chloro-
  - Hexathiane
  - Cyclic octaatomic sulfur
  - Thiourea
  - Carbon disulfide
  - Disulfide, dimethyl
  - Formamide, N,N-dimethyl-
  - Diethylammonium diethyldithiocarbamate
  - Guanidine, monothiocyanate
  - 1,2,4-Benzenetricarboxylic acid, 1,2-dimethyl ester
- Annexure-III to XVI, Finger printing Analysis using GC-MS (Qualitative Method), evident to presence of different concern entities/substance/compounds in wastewater samples collected at incident place & upstream and downstream to accident site.

  
(Dr. S. N. Agravat)

Head-Central Laboratory



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 08.01.2022

Type of Sample	Hazardous Waste water sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	10:30Hrs. 06.01.2022
Source Detail	Liquid waste from tanker No. GJ 06-ZZ 6221 parked Nr. Vishwaprem D&P Mills. P-6, Rd-3, GIDC-Sachin (21°05'40.0" N ; 72°50'51.2"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	233
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	2-Phenyl-3-methyl-pyrrolo(2,3-b)pyrazine	C <sub>13</sub> H <sub>11</sub> N <sub>3</sub>	72.2
2	4,4'-Diisothiocyanatostilbene-2,2'-disulfonic acid	C <sub>16</sub> H <sub>10</sub> N <sub>2</sub> O <sub>6</sub> S <sub>4</sub>	79
3	2-p-Tolyl-2,3-dihydro-1H-benzo[1,3,2]diazaborole	C <sub>13</sub> H <sub>13</sub> BN <sub>2</sub>	37.4
4	Hydroxyurea	CH <sub>4</sub> N <sub>2</sub> O <sub>2</sub>	82.9
5	Diacetamide	C <sub>4</sub> H <sub>7</sub> NO <sub>2</sub>	23.9
6	1,4-Diethynylbenzene	C <sub>10</sub> H <sub>6</sub>	55.2
7	1H-Pyrazole-4-carbonitrile	C <sub>4</sub> H <sub>3</sub> N <sub>3</sub>	64.3
8	Ethanesulfonyl chloride	C <sub>2</sub> H <sub>3</sub> ClO <sub>2</sub> S	69.8
9	4-(3-Dimethylaminopropoxy)benzaldehyde	C <sub>12</sub> H <sub>17</sub> NO <sub>2</sub>	64.5
10	4,4'-Isopropylidene-bis(2-chlorophenol)	C <sub>13</sub> H <sub>14</sub> Cl <sub>2</sub> O <sub>2</sub>	93.3
11	Mercury, chloro(3,17-dioxoandrosta-1,4,6-trien-2-yl)-	C <sub>19</sub> H <sub>21</sub> ClHgO <sub>2</sub>	37.8

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*Agostino*

12	Uracil, 1,3,6-trimethyl-5-(3-methyl-1H-indol-2-yl)-	$C_{16}H_{17}N_3O_2$	85.8
13	Nitroglycerin	$C_3H_5N_3O_9$	45
14	Glycine, N-(dithiocarboxy)-N-methyl-	$C_4H_7NO_2S_2$	71.4
15	Benzo-1,2,3-triazin-4(3H)-one, 3-amino-	$C_7H_5N_4O$	41.6
16	1H-1,2,4-Triazole, 3-chloro-	$C_2H_2ClN_3$	62.5
17	Hexathiane	$S_6$	97.9
18	Cyclic octaatomic sulfur	$S_8$	91
19	Thiourea	$CH_4N_2S$	67.5
20	Carbon disulfide	$CS_2$	74.3
21	Disulfide, dimethyl	$C_2H_6S_2$	80
22	Formamide, N,N-dimethyl-	$C_3H_7NO$	87.1
23	Diethylammonium diethyldithiocarbamate	$C_9H_{22}N_2S_2$	63.7
24	Guanidine, monothiocyanate	$C_2H_4N_4S$	20.9
25	1,2,4-Benzenetricarboxylic acid, 1,2-dimethyl ester	$C_{11}H_{10}O_6$	72.1

Analyzed By,

*P. N. Patel*  
(P. N. Patel)  
Sr. Sci. Asst.

Checked By,

*T. L. Patel*  
(Dr. T. L. Patel)  
Scientific Officer

Approved By,

*S. N. Agravat*  
(Dr. S. N. Agravat)  
Head, Central laboratory

1322

Annexure - III



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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Phone : (079) 23226295

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Website : www.gpcb.gov.in

## ANALYSIS REPORT FOR FINGER PRINTING

Date: 08.01.2022

Type of Sample	Hazardous Waste water sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	09:20Hrs, 06.01.2022
Source Detail	Wastewater from natural drain at incidence place, Nr. Vishwaprem D&P Mills, P-6,Rd-3,GIDC-Sachin (21°05'40.0" N ; 72°50'51.2"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	232
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	Ethene, chloro-	<del>C<sub>2</sub>H<sub>3</sub>Cl</del>	32.8
2	Fumaronitrile	C <sub>4</sub> H <sub>2</sub> N <sub>2</sub>	45.5
3	Arsine	AsH <sub>3</sub>	49.3
4	Carbamothioic acid, O-isobutyl ester	C <sub>5</sub> H <sub>11</sub> NOS	29
5	1,5-Hexadiyne	C <sub>6</sub> H <sub>6</sub>	40
6	Aminomethanesulfonic acid	CH <sub>3</sub> NO <sub>3</sub> S	57.9
7	4,4'-Diisothiocyanatostilbene-2,2'-disulfonic acid	C <sub>16</sub> H <sub>10</sub> N <sub>2</sub> O <sub>6</sub> S <sub>4</sub>	67.3

Analyzed By,

*P. N. Patel*  
(P. N. Patel)  
Sr. Sci. Asst.

Checked By,

*T. L. Patel*  
(Dr. T. L. Patel)  
Scientific Officer

Approved By,

*S. N. Agrawal*  
(Dr. S. N. Agrawal)  
Head, Central laboratory

Page 1 of 1

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 08.01.2022

Type of Sample	Hazardous Waste water sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	11:00Hrs, 06.01.2022
Source Detail	From natural drain at @150 mtr from incident place in downstream, GIDC, Sachin, Surat (21°05'40.3" N ; 72°50'45.6"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	234
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	Fumaronitrile	C <sub>4</sub> H <sub>2</sub> N <sub>2</sub>	26
2	Arsine	AsH <sub>3</sub>	26
3	1-Propanesulfonyl chloride, 3-chloro-	C <sub>3</sub> H <sub>6</sub> Cl <sub>2</sub> O <sub>2</sub> S	25.2
4	Pyrimidine, 5-bromo-2,4-bis(methylthio)-	C <sub>6</sub> H <sub>7</sub> BrN <sub>2</sub> S <sub>2</sub>	20.5
5	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	C <sub>15</sub> H <sub>22</sub> O <sub>3</sub>	64.6
6	3H-Diazirine, 3,3-difluoro-	CF <sub>2</sub> N <sub>2</sub>	62.3
7	Ethene, 1,2-difluoro-	C <sub>2</sub> H <sub>2</sub> F <sub>2</sub>	36

Analyzed By,  
*P. N. Patel*  
(P. N. Patel)  
Sr. Sci. Asst.

Checked By,  
*T. L. Patel*  
(Dr. T. L. Patel)  
Scientific Officer

Approved By,  
*S. N. Agravat*  
(Dr. S. N. Agravat)  
Head, Central laboratory

Page 1 of 2

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Annexure-V



GPCB

# GUJARAT POLLUTION CONTROL BOARD

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 08.01.2022

Type of Sample	Hazardous Waste water sample
Sample Collected by	Team: GPCB, Gandhinagar
Sample Collection Date & Time	22:55Hrs, 06.01.2022
Source Detail	From natural drain at @150 mtr from incident place in downstream, GIDC, Sachin, Surat (21°05'40.3" N ; 72°50'45.6"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	241
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	1,1'-Biphenyl, 2,4-dichloro-2',5'-dimethyl-	C <sub>14</sub> H <sub>12</sub> Cl <sub>2</sub>	42.3
2	Methaqualone	C <sub>16</sub> H <sub>14</sub> N <sub>2</sub> O	20.3
3	Pyridine, 2-bromo-6-phenyl-	C <sub>11</sub> H <sub>8</sub> BrN	40.8
4	Benzo[b][1,8]naphthyridine, 5-amino-7-ethyl-2,4-dimethyl-	C <sub>16</sub> H <sub>17</sub> N <sub>3</sub>	21.2
5	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>15</sub> H <sub>16</sub> N <sub>2</sub> O	39.8
6	Quinoxaline, 6-methyl-2-phenyl-	C <sub>15</sub> H <sub>12</sub> N <sub>2</sub>	36.6
7	4-Propylthio-5-bromo-pyrimidin-2(1H)-one	C <sub>7</sub> H <sub>9</sub> BrN <sub>2</sub> OS	45.7
8	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	C <sub>15</sub> H <sub>22</sub> O <sub>3</sub>	88.3
9	Benzene	C <sub>6</sub> H <sub>6</sub>	52.8

Page 1 of 2

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*[Signature]*

10	Fumaronitrile	$C_4H_2N_2$	24.6
11	Benzo[e]pyrene	$C_{20}H_{12}$	51
12	Phosgene oxime	$CHCl_2NO$	16
13	Bismuthine, tripropyl-	$C_9H_{21}Bi$	98.5
14	Ethene, 1,2-difluoro-	$C_2H_2F_2$	35.6

Analyzed By,  
*P. N. Patel*  
(P. N. Patel)  
Sr. Sci. Asst.

Checked By,  
*T. L. Patel*  
(Dr. T. L. Patel)  
Scientific Officer

Approved By,  
*S. N. Agravat*  
(Dr. S. N. Agravat)  
Head, Central laboratory



GPCB

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 08.01.2022

Type of Sample	Hazardous Waste water sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	11:20Hrs, 06.01.2022
Source Detail	From natural drain at @500 mtr from incident place in downstream, GIDC, Sachin, Surat (21°05'37.3" N ; 72°50'43.3"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	235
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	Phenol, 4-[2-(5-nitro-2-benzoxazolyl)ethenyl]-	C <sub>15</sub> H <sub>10</sub> N <sub>2</sub> O <sub>4</sub>	38.4
2	3,6-Ethano-2,7-methano-1H-cyclopropa[b]naphthalene, 1,1,2,3,4,5,6,7,8,8,9,9,10,10-tetradecafluoro-1a,2,3,6,7,7a-hexahydro-1a-methyl-	C <sub>15</sub> H <sub>4</sub> F <sub>14</sub>	23.5
3	Methyl-4,6-dideoxy-4-(3,4-dideoxy-4-fluoro-l-glycero-tetronamido)-2-O-methylad-mannopyranoside	C <sub>12</sub> H <sub>22</sub> FNO <sub>6</sub>	21.9
4	3-(2-Hydroxy-6-methylphenyl)-4(3H)-quinazolinone	C <sub>15</sub> H <sub>12</sub> N <sub>2</sub> O <sub>2</sub>	18.7
5	Arsine	AsH <sub>3</sub>	36.9

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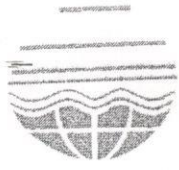
*[Signature]*

6	6-Nitro-2,3-dihydro-benzo[1,4]dioxine-2-carboxylic acid, methyl ester	$C_{10}H_9NO_6$	18.3
7	2,4,6-Triazidopyridine-3,5-dicarbonitrile	$C_7N_{12}$	37.7
8	5-Methyl-4'-hydroxy-2-benzylidene-coumaran-3-one	$C_{16}H_{12}O_3$	43.6
9	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	$C_{15}H_{22}O_3$	65.5
10	2-Phenyl-1-benzimidazolyl)acetic acid	$C_{13}H_{12}N_2O_2$	38.5
11	5-Methoxy-6H-indolo[3,2,1-de][1,5]naphthyridin-6-one	$C_{15}H_{10}N_2O_2$	25.9
12	4(3H)-Quinazolinone, 2-amino-3-(2-pyridinylmethyl)-	$C_{14}H_{12}N_4O$	25.1
13	Methaqualone	$C_{16}H_{14}N_2O$	35.1
14	3H-Diazirine, 3,3-difluoro-	$CF_2N_2$	85.5
15	Ethene, 1,2-difluoro-	$C_2H_2F_2$	40.5
16	4-Chloro-2-trifluoromethylbenzo[h]quinoline	$C_{14}H_7ClF_3N$	20.2

Analyzed By,  
*P. N. Patel*  
 (P. N. Patel)  
 Sr. Sci. Asst.

Checked By,  
*T. I. Patel*  
 (Dr. T. I. Patel)  
 Scientific Officer

Approved By,  
*S. N. Agrawal*  
 (Dr. S. N. Agrawal)  
 Head, Central laboratory



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Website : www.gpcb.gov.in

## ANALYSIS REPORT FOR FINGER PRINTING

Date: 08.01.2022

Type of Sample	Hazardous Waste water sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	11:45Hrs, 06.01.2022
Source Detail	From natural drain at @100 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'39.0" N ; 72°50'57.9"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	236
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	2-Amino-6-benzyl-4-hydroxypteridine	$C_{13}H_{11}N_5O$	49.6
2	2-Cyanosuccinonitrile	$C_5H_3N_3$	24
3	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	$C_{16}H_{16}N_2O$	48.5
4	1,4-Naphthoquinone, 6-ethyl-2,3,5,7-tetrahydroxy-	$C_{12}H_{10}O_6$	42.9
5	Benzene	$C_6H_6$	32.8
6	Phenol, 4-[2-(5-nitro-2-benzoxazolyl)ethenyl]-	$C_{15}H_{10}N_2O_4$	60
7	1,4-Epoxy-5,7-methano-1H-2,3-benzodioxepin, 1,4,8,9,9a,10-hexachloro-4,5,5a,6,7,9a-hexahydro-	$C_{10}H_6Cl_6O_3$	61.4
8	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	$C_{15}H_{22}O_3$	36.1

Page 1 of 2

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Agent: S. P.

9	Pyrazolidine, 3,5-bis(phenylimino)-	$C_{15}H_{14}N_4$	19.2
10	7,7-Dibromo-4-methyl-2,6-diphenyl-2,6-diazabicyclo[2.2.1]heptane-3,5-dione	$C_{18}H_{14}Br_2N_2O_2$	44.9
11	Pyrimidine, 5-bromo-2,4-bis(methylthio)-	$C_6H_7BrN_2S_2$	35.1
12	3,5-Di-t-butyl-4-methoxy-1,4-dihydrobenzaldehyde	$C_{16}H_{26}O_2$	24.7
13	1,1'-Biphenyl, 2,4-dichloro-2',5'-dimethyl-	$C_{14}H_{12}Cl_2$	22.4
14	Fumaronitrile	$C_4H_2N_2$	26.2
15	5-(3,4,5-Trimethoxy-phenyl)-1H-[1,2,4]triazol-3-ylamine	$C_{11}H_{14}N_4O_3$	22.5
16	3H-Diazirine, 3,3-difluoro-	$CF_2N_2$	91.8
17	Ethene, 1,2-difluoro-	$C_2H_2F_2$	41

For *Shirgaw*  
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*Apate*  
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 Scientific Officer

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 08.01.2022

Type of Sample	Hazardous Waste water sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	12:10Hrs. 06.01.2022
Source Detail	From natural drain at @250 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'38.3" N ; 72°50'57.8"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	237
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	(3E,5Z)-3,5-Undecadien-1-yne	C11H16	21.5
2	2-Amino-6-benzyl-4-hydroxypteridine	C13H11N5O	19.3
3	Chloromethyl chloroacetate	C3H4Cl2O2	60.4
4	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	C15H22O3	63.7
5	Fumaronitrile	C4H2N2	17.2
6	14H-Dibenzo[a,j]xanthene, 14-methyl-	C22H16O	11.7
7	6-Methyl-4-phenyl-quinazoline 3-oxide	C15H12N2O	33.3
8	2-Amino-6-benzyl-4-hydroxypteridine	C13H11N5O	14.9
9	2-(1-Phenyl ethylidene-hydrazono)-3-methyl-2,3-dihydrobenzothiazole	C16H15N3S	14.7

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*Agarwal*

10	1,1'-Biphenyl, 2,4-dichloro-2',5'-dimethyl-	C <sub>14</sub> H <sub>12</sub> Cl <sub>2</sub>	15.6
11	4-Pyridinamine, 3,5-dibromo-	C <sub>5</sub> H <sub>4</sub> Br <sub>2</sub> N <sub>2</sub>	23.6
12	Benzo[e]pyrene	C <sub>20</sub> H <sub>12</sub>	60.1
13	2-Imino-5-phenyl-1,2-dihydro-3H-1,3,4-benzotriazepine	C <sub>14</sub> H <sub>12</sub> N <sub>4</sub>	20.6
14	[1,2]Dithiolo[1,5-b][1,2]dithiole-7-SIV, 3-phenyl-	C <sub>11</sub> H <sub>8</sub> S <sub>3</sub>	17.5
15	3H-Diazirine, 3,3-difluoro-	CF <sub>2</sub> N <sub>2</sub>	40.2

Analyzed By,

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Sr. Sci. Asst.

Checked By,

*T. E. Patel*  
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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	12:30 Hrs, 06.01.2022
Source Detail	From natural drain at @500 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'37.8" N ; 72°51'11.2"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	238
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	Pyrazol-5-ol, 3-(3,4,5-trimethoxyphenyl)-	C <sub>12</sub> H <sub>14</sub> N <sub>2</sub> O <sub>4</sub>	42
2	4H-1-Benzopyran-4-one, 6,7-dimethoxy-3-phenyl-	C <sub>17</sub> H <sub>14</sub> O <sub>4</sub>	22
3	5-Bromonicotinic acid N-oxide	C <sub>6</sub> H <sub>4</sub> BrNO <sub>3</sub>	14
4	Benzo[e]pyrene	C <sub>20</sub> H <sub>12</sub>	19.4
5	4,7-Ethano-1,3-methano-1H-dicycloprop[c,i]indene, 1,2,2,3,4,5,6,7,8,8,9,9,10,10-tetradecafluoro-1a,2,2a,3,4,7-hexahydro-1a-methyl-	C <sub>15</sub> H <sub>4</sub> F <sub>14</sub>	31.8
6	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>16</sub> H <sub>16</sub> N <sub>2</sub> O	53
7	2,3-Dihydro-2-methyl-4-(4-methylphenyl)-1H-1,5-benzodiazepine	C <sub>17</sub> H <sub>18</sub> N <sub>2</sub>	42.1
8	1,1'-Biphenyl, 2,4-dichloro-2',5'-dimethyl-	C <sub>14</sub> H <sub>12</sub> Cl <sub>2</sub>	39.4

9	Ethyl Chloride	$C_2H_5Cl$	45.5
10	Sulfur dioxide	$O_2S$	25.9
11	Indolizine, 2-(4-methylphenyl)-	$C_{15}H_{13}N$	85.1
12	Ethene, 1,2-difluoro-	$C_2H_2F_2$	36.6
13	2-Cyanosuccinonitrile	$C_5H_3N_3$	46
14	Fumaronitrile	$C_4H_2N_2$	47.7

Analyzed By

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Checked By

*For BN Patel*  
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Scientific Officer

Approved By

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	12:40 Hrs , 06.01.2022
Source Detail	From natural drain at @600 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'37.8" N ; 72°51'11.2"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	239
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	(2-Phenyl-1-benzimidazolyl)acetic acid	C <sub>15</sub> H <sub>12</sub> N <sub>2</sub> O <sub>2</sub>	24.6
2	2,3-Dihydroxy-6-nitroquinoxaline	C <sub>8</sub> H <sub>5</sub> N <sub>3</sub> O <sub>4</sub>	43.0
3	2-Amino-6-benzyl-4-hydroxypteridine	C <sub>13</sub> H <sub>11</sub> N <sub>5</sub> O	47.8
4	Selenourea, phenyl-	C <sub>7</sub> H <sub>8</sub> N <sub>2</sub> Se	14.7
5	1,1'-Biphenyl, 2,4-dichloro-2',5'-dimethyl-	C <sub>14</sub> H <sub>12</sub> Cl <sub>2</sub>	16.6
6	Methaqualone	C <sub>16</sub> H <sub>14</sub> N <sub>2</sub> O	51.1
7	Fumaronitrile	C <sub>4</sub> H <sub>2</sub> N <sub>2</sub>	49.5
8	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>16</sub> H <sub>16</sub> N <sub>2</sub> O	52.4
9	6,7-Benzo-phenothiazine-5,5-dioxide	C <sub>16</sub> H <sub>11</sub> NO <sub>2</sub> S	47.6
10	Bismuthine, tripropyl-	C <sub>9</sub> H <sub>21</sub> Bi	40.5
11	2,3-Dihydro-2-methyl-4-(4-methylphenyl)-1H-1,5-benzodiazepine	C <sub>17</sub> H <sub>18</sub> N <sub>2</sub>	48.7

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12	L-Alanine, 3-sulfo-	$C_3H_7NO_5S$	43.6
13	2,4,6-Triazidopyridine-3,5-dicarbonitrile	$C_7N_{12}$	33.6
14	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	$C_{15}H_{22}O_3$	56.2
15	Aminomethanesulfonic acid	$CH_5NO_3S$	15.1
16	Sulfur dioxide	$O_2S$	55
17	Benzene	$C_6H_6$	64.8
18	3H-Diazirine, 3,3-difluoro-	$CF_2N_2$	90.8

Analyzed By  
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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	22:40 Hrs, 06.01.2022
Source Detail	Wastewater from natural drain at incidence place, Nr. Vishwaprem D&P Mills, P-6,Rd-3,GIDC-Sachin (21°05'40.0" N ; 72°50'51.2"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	240
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>16</sub> H <sub>16</sub> N <sub>2</sub> O	44.2
2	5H-2,3-Benzodiazepine, 1-phenyl-	C <sub>15</sub> H <sub>12</sub> N <sub>2</sub>	24.2
3	Benzene	C <sub>6</sub> H <sub>6</sub>	26.5
4	3,5-Di-t-butyl-4-methoxy-1,4-dihydrobenzaldehyde	C <sub>16</sub> H <sub>26</sub> O <sub>2</sub>	24.9
5	Benzenemethanol, α-butyl-4-iodo-	C <sub>11</sub> H <sub>15</sub> IO	75.7
6	Bismuthine, tripropyl-	C <sub>9</sub> H <sub>21</sub> Bi	61.5
7	2(1H)-Quinolinone, 4-(4-methoxyphenoxy)-	C <sub>16</sub> H <sub>13</sub> NO <sub>3</sub>	39.5
8	Benzenemethanol, α-butyl-4-iodo-	C <sub>11</sub> H <sub>15</sub> IO	31.8
9	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	C <sub>15</sub> H <sub>22</sub> O <sub>3</sub>	29.5
10	2-Phenyl-6,7-dimethylquinoxaline	C <sub>16</sub> H <sub>14</sub> N <sub>2</sub>	41.7

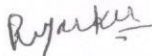
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*Agas. re*

11	2-Aminoethyl hydrogen sulfate	$C_2H_7NO_4S$	$\approx 14.3$
12	Rhenium, tricarbonyl( $\eta^{5}$ -2,4-cyclopentadien-1-yl)-	$C_8H_5O_3Re$	$\approx 18.1$
13	Dimethyl Sulfoxide	$C_2H_6OS$	32.5
14	3H-Diazirine, 3,3-difluoro-	$CF_2N_2$	88

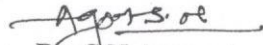
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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	23:10 Hrs , 06.01.2022
Source Detail	From natural drain at @500 mtr from incident place in downstream, GIDC, Sachin, Surat (21°05'37.3" N ; 72°50'43.3"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	242
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	5-Amino-2-isopropyl-1-phenyl-2,3(1H)-dihydro-pyrrole-3,3,4-tricarbonitrile	C <sub>16</sub> H <sub>15</sub> N <sub>5</sub>	27.2
2	1,4-Naphthoquinone, 6-ethyl-2,3,5,7-tetrahydroxy-	C <sub>12</sub> H <sub>10</sub> O <sub>6</sub>	23.8
3	4,4,4-Trifluorobutanol	C <sub>4</sub> H <sub>7</sub> F <sub>3</sub> O	27.6
4	5-Methoxy-6H-indolo[3,2,1-de][1,5]naphthyridin-6-one	C <sub>15</sub> H <sub>10</sub> N <sub>2</sub> O <sub>2</sub>	20.5
5	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>16</sub> H <sub>16</sub> N <sub>2</sub> O	73.2
6	1,4-Naphthoquinone, 6-ethyl-2,3,5,7-tetrahydroxy-	C <sub>12</sub> H <sub>10</sub> O <sub>6</sub>	20.1
7	Benzenamine, N-[[2-(1-methylethyl)phenyl]phenylmethylene]-	C <sub>22</sub> H <sub>21</sub> N	13.4
8	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	C <sub>15</sub> H <sub>22</sub> O <sub>3</sub>	66.6
9	2-Amino-6-benzyl-4-hydroxypteridine	C <sub>13</sub> H <sub>11</sub> N <sub>5</sub> O	51.3
10	1,5-Hexadiyne	C <sub>6</sub> H <sub>6</sub>	11.7

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*[Signature]*

11	1,1'-Biphenyl, 2,4-dichloro-2',5'-dimethyl-	$C_{14}H_{12}Cl_2$	31.1
12	1H-Benzimidazole, 1-(2-phenylethenyl)-, (E)-	$C_{15}H_{12}N_2$	22.7
13	1,2-Benzenedicarboxylic acid, 4-methyl-5-(1-methylethyl)-, dimethyl ester	$C_{11}H_7BrO_2$	11.6
14	Mannitol, O-2,3,4,6-tetra-O-methyl- $\beta$ -D-mannopyranosyl-(1.fwdarw.4)-O-2,3,6-tri-O-methyl- $\beta$ -D-mannopyranosyl-(1.fwdarw.3)-1,2,4,5,6-penta-O-methyl-, D-	$C_{30}H_{58}O_{16}$	18.6
15	Methaqualone	$C_{16}H_{14}N_2O$	59.4
16	2-Hydroxy-3-(thiophen-2-yl)methyl-5-methoxy-1,4-benzoquinone	$C_{12}H_{10}O_4S$	42.8
17	3H-Diazirine, 3,3-difluoro-	$CF_2N_2$	60.7

Analyzed By

*P. N. Patel*  
P. N. Patel  
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Checked By

*for BN Patel*  
Dr. T. L. Patel  
Scientific Officer

Approved By

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	23:30 Hrs , 06.01.2022
Source Detail	From natural drain at @100 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'39.0" N ; 72°50'57.9"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	243
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	1H-Purine-2,6-dione, 3,7-dihydro-1,3-dimethyl-7-[2-[(1-methyl-2-phenylethyl)amino]ethyl]-	C <sub>18</sub> H <sub>23</sub> N <sub>5</sub> O <sub>2</sub>	44.1
2	5-Amino-2-isopropyl-1-phenyl-2,3(1H)-dihydro-pyrrole-3,3,4-tricarbonitrile	C <sub>16</sub> H <sub>15</sub> N <sub>5</sub>	33.2
3	Phenol, 4-[2-(5-nitro-2-benzoxazolyl)ethenyl]-	C <sub>15</sub> H <sub>10</sub> N <sub>2</sub> O <sub>4</sub>	24.7
4	Pyrazolidine, 3,5-bis(phenylimino)-	C <sub>15</sub> H <sub>14</sub> N <sub>4</sub>	21.3
5	Fumaronitrile	C <sub>4</sub> H <sub>2</sub> N <sub>2</sub>	18.8
6	Zolpidem	C <sub>19</sub> H <sub>21</sub> N <sub>3</sub> O	17.7
7	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>16</sub> H <sub>16</sub> N <sub>2</sub> O	47.7
8	1,4-Naphthoquinone, 6-ethyl-2,3,5,7-tetrahydroxy-	C <sub>12</sub> H <sub>10</sub> O <sub>6</sub>	16.2

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*Agens. P.*

9	3'-Methyl-2-benzylidene-coumaran-3-one	$C_{16}H_{12}O_2$	16.9
10	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	$C_{15}H_{22}O_3$	54.1
11	[2,6'-Bi-2H-1-benzopyran]-4(3H)-one, 3',4'-dihydro-3,5,7-trihydroxy-5'-methoxy-2',2'-dimethyl-, (2S-trans)-	$C_{21}H_{22}O_7$	26.8
12	1,2-Benzenedicarboxylic acid, 4-methyl-5-(1-methylethyl)-, dimethyl ester	$C_{14}H_{18}O_4$	58.1
13	Dibenzo[cd,g]indazole-3-sulfonic acid, 2,6-dihydro-6-oxo-	$C_{14}H_8N_2O_4S$	37.1
14	2-Chloro-3-methoxydibenzo-p-dioxin	$C_{13}H_9ClO_3$	59.4
15	Naphthalene, 1,8-bis(bromomethyl)-	$C_{12}H_{10}Br_2$	19.3
16	2-Amino-6-benzyl-4-hydroxypteridine	$C_{13}H_{11}N_5O$	28.9
17	Phenol, 2,6-dibromo-	$C_6H_4Br_2O$	18.7
18	4-Pyridinamine, 3,5-dibromo-	$C_5H_4Br_2N_2$	21.2
19	3,5-Diphenyl-4,4-dimethyl-pyrazole-1,2-dioxide	$C_{17}H_{16}N_2O_2$	71.5
20	Dimethyl Sulfoxide	$C_2H_6OS$	60.3
21	Ethene, 1,2-difluoro-	$C_2H_2F_2$	40.2

Analyzed By

*P. N. Patel*  
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Sr. Sci. Asst.

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for *BN Patel*

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## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	23:30 Hrs , 06.01.2022
Source Detail	From natural drain at @250 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'38.3" N ; 72°50'57.8"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	244
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	Benzene	C <sub>6</sub> H <sub>6</sub>	44.6
2	Pyridine, 1,4-dihydro-1-phenyl-4-(1-phenyl-4(1H)-pyridinylidene)-	C <sub>22</sub> H <sub>18</sub> N <sub>2</sub>	31.2
3	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>16</sub> H <sub>16</sub> N <sub>2</sub> O	32.6
4	Benzo[e]pyrene	C <sub>20</sub> H <sub>12</sub>	45.2
5	2-Amino-6-benzyl-4-hydroxypteridine	C <sub>13</sub> H <sub>11</sub> N <sub>5</sub> O	34.2
6	Phenol, 4-[2-(5-nitro-2-benzoxazolyl)ethenyl]-	C <sub>15</sub> H <sub>10</sub> N <sub>2</sub> O <sub>4</sub>	52.4
7	(2-Phenyl-1-benzimidazolyl)acetic acid	C <sub>15</sub> H <sub>12</sub> N <sub>2</sub> O <sub>2</sub>	30.1
8	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	C <sub>15</sub> H <sub>22</sub> O <sub>3</sub>	85.4
9	Pyridazine-3,5-dicarbonitrile, 1,6-dihydro-4-	C <sub>12</sub> H <sub>7</sub> N <sub>7</sub> O <sub>2</sub>	21.8

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*Agarwal*

	amino-6-imino-1-(2-nitrophenyl)-		
10	Methaqualone	$C_{16}H_{14}N_2O$	47.9
11	2-Chloro-3-methoxydibenzo-p-dioxin	$C_{13}H_9ClO_3$	46.3
12	2H-Naphtho[1,2-b]pyrane-3-carbonitrile, 4-methyl-2-oxo-	$C_{15}H_9NO_2$	26.2
13	1,4-Naphthoquinone, 6-ethyl-2,3,5,7-tetrahydroxy-	$C_{12}H_{10}O_6$	20.8
14	Pyrazolidine, 3,5-bis(phenylimino)-	$C_{15}H_{14}N_4$	38.2
15	1-[1-Hydroxy-3-methyl-1-(2-methylallyl)but-3-enyl]cyclopropanecarboxylic acid, ethyl ester	$C_{15}H_{24}O_3$	66.8
16	Bismuthine, tripropyl-	$C_9H_{21}Bi$	91.3
17	Ethene, 1,2-difluoro-	$C_2H_2F_2$	30.2
18	3H,4H,5H-Dithiolo[3,4-b:4,3-E]1,4-thiazine-3,5-dione	$C_6HNO_2S_5$	31.1

Analyzed By

*P. N. Patel*  
P. N. Patel  
Sr. Sci. Asst.

Checked By

*T. L. Patel*  
Dr. T. L. Patel  
Scientific Officer

Approved By

*S. N. Agravat*  
Dr. S.N. Agravat  
Head, Central laboratory



GPCB

# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	23:45 Hrs, 06.01.2022
Source Detail	From natural drain at @500 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'37.8" N ; 72°51'11.2"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	245
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	Quinazolin-4-yl-O-tolyl-amine	C <sub>15</sub> H <sub>13</sub> N <sub>3</sub>	14.5
2	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	C <sub>16</sub> H <sub>16</sub> N <sub>2</sub> O	45.3
3	Pyrazolidine, 3,5-bis(phenylimino)-	C <sub>15</sub> H <sub>14</sub> N <sub>4</sub>	28.3
4	2,4,6,8-Tetrathiatricyclo[3.3.1.1(3,7)]decane, 9,9,10-trimethyl-	C <sub>9</sub> H <sub>14</sub> S <sub>4</sub>	20.8
5	Methaqualone	C <sub>16</sub> H <sub>14</sub> N <sub>2</sub> O	42.3
6	1H-Benzimidazole, 1-(2-phenylethenyl)-, (E)-	C <sub>15</sub> H <sub>12</sub> N <sub>2</sub>	28.8
7	1H-Pyrazole, 1,3-diphenyl-	C <sub>15</sub> H <sub>12</sub> N <sub>2</sub>	27.9
8	Dibenz[a,h]anthracene, 1,2,3,4-tetrahydro-	C <sub>22</sub> H <sub>18</sub>	16.7
9	3,5-Di-t-butyl-4-methoxy-1,4-	C <sub>16</sub> H <sub>26</sub> O <sub>2</sub>	29.6

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*[Signature]*

	dihydrobenzaldehyde		17.3
10	3-Benzylquinoline	$C_{16}H_{13}N$	17.3
11	1,3-Dihydro-5-phenyl-2H-1,4-benzodiazepin-2-one	$C_{15}H_{12}N_2O$	49.6
12	2-Amino-6-benzyl-4-hydroxypteridine	$C_{13}H_{11}N_5O$	41.2
13	Benzo[e]pyrene	$C_{20}H_{12}$	77.6
14	7,7-Dibromo-4-methyl-2,6-diphenyl-2,6-diazabicyclo[2.2.1]heptane-3,5-dione	$C_{18}H_{14}Br_2N_2O_2$	23.8
15	2,4,6-Triazidopyridine-3,5-dicarbonitrile	$C_7N_{12}$	86.7
16	3H-Diazirine, 3,3-difluoro-	$CF_2N_2$	71.9

Analyzed By

*P. N. Patel*  
P. N. Patel  
Sr. Sci. Asst.

Checked By  
for  
*T. L. Patel*

Dr. T. L. Patel  
Scientific Officer

Approved By

*S. N. Agravat*  
Dr. S.N. Agravat  
Head, Central laboratory

1346

Annexure - A



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

## ANALYSIS REPORT FOR FINGER PRINTING

Date: 12.01.2022

Type of Sample	Hazardous Waste water Sample
Sample Collected by	Team: GPCB, Surat.
Sample Collection Date & Time	23:55 Hrs, 06.01.2022
Source Detail	From natural drain at @600 mtr from incident place in upstream, GIDC, Sachin, Surat (21°05'37.8" N ; 72°51'11.2"E)
Reference	Toxic Gas Accident @ Surat, Dated 06.01.2022
Central Lab Code	246
Date of Sample Received	07.01.2022
Test Parameter	Finger printing Analysis using GCMS (Qualitative Method)

Sr No	Name	Formula	Probability %
1	Methaqualone	C <sub>16</sub> H <sub>14</sub> N <sub>2</sub> O	26.0
2	Fumaronitrile	C <sub>4</sub> H <sub>2</sub> N <sub>2</sub>	27.1
3	4-Pyridinamine, 3,5-dibromo-	C <sub>5</sub> H <sub>4</sub> Br <sub>2</sub> N <sub>2</sub>	29.9
4	1,4-Naphthoquinone, 6-ethyl-2,3,5,7-tetrahydroxy-	C <sub>12</sub> H <sub>10</sub> O <sub>6</sub>	35.6
5	3,5-Di-t-butyl-4-methoxy-1,4-dihydrobenzaldehyde	C <sub>16</sub> H <sub>26</sub> O <sub>2</sub>	38.0
6	2-p-Chlorophenyl-4-pyridinecarboxaldehyde N-oxide	C <sub>12</sub> H <sub>8</sub> ClNO <sub>2</sub>	27.2
7	4-Iodothioanisole	C <sub>7</sub> H <sub>7</sub> IS	27.1
8	1,3,2-Benzodioxaborole, 2-(2-phenylethynyl)-	C <sub>14</sub> H <sub>9</sub> BO <sub>2</sub>	16.3

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*Agots. N*

9	Quinazoline, 3,4-dihydro-2-allylthio-4-spirocyclohexane-	$C_{16}H_{24}N_2S$	19.9
10	5-Amino-2-isopropyl-1-phenyl-2,3(1H)-dihydro-pyrrole-3,3,4-tricarbonitrile	$C_{16}H_{15}N_5$	30.5
11	1H-Indole, 3-(2-methoxyethyl)-2-(2-pyridyl)-	$C_{16}H_{16}N_2O$	27.6
12	Benzoic acid, 3,5-bis(1,1-dimethylethyl)-4-hydroxy-	$C_{15}H_{22}O_3$	37.2
13	3(2H)-Benzofuranone, 6-methoxy-2-[(3-methoxyphenyl)methylene]-, (E)-	$C_{17}H_{14}O_4$	44.7
<del>14</del>	1,2,4-Trioxolane	$C_2H_4O_3$	82.6
15	Dimethyl Sulfoxide	$C_2H_6OS$	59.5
16	1,2,4-Benzenetricarboxylic acid, 1,2-dimethyl ester	$C_{11}H_{10}O_6$	68

Analyzed By

*P. N. Patel*  
P. N. Patel  
Sr. Sci. Asst.

Checked By  
*for BN Patel*

Dr. T. L. Patel  
Scientific Officer

Approved By

*S. N. Agravat*  
Dr. S. N. Agravat  
Head, Central laboratory

Serial No.: 13248  
Date: 06 DEC 2022

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

M.A. No. 46/2022

In

**Original Application No. 05/2022**

In re: News item published in The Indian Express dated 07.01.2022 titled "Gujarat: At least 06 dead, 20 sick after gas leak at industrial area in Surat"

WITH

**Original Application No. 05/2022 (WZ)**

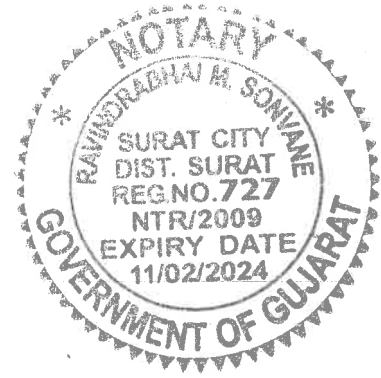
Brackish Water Research Centre

Applicant

Versus

Gujarat State Pollution Control Board & Ors.

Respondent(s)



**VAKALATNAMA**

KNOW ALL to whom these present shall come that we, the above named Respondent do hereby appoint:

**Saurabh Kulkarni,**  
Advocate

**Prashant Bhat**  
Advocate

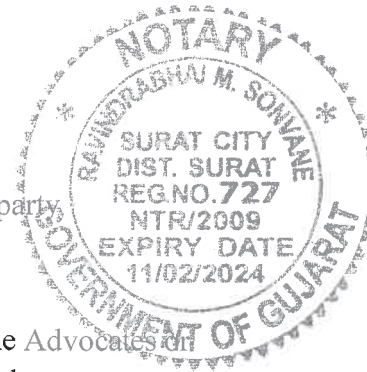
**M/s.D.V. Kulkarni & Co., Advocates**  
420, Shaniwar Peth, Near Ahilya Devi School,  
Next to Sudarshan Hall, Pune – 411 030.  
Ph(O) 24459027  
(Email) [sdkadocate@gmail.com](mailto:sdkadocate@gmail.com)

Hereinafter called the Advocates to be **Respondent PARTNER OF JAY BAJRANG INDUSTRIES , MR. RAMANBHAI BHALABHAI BARIA** Advocates in the above noted case & authorize them;

To, act appear and plead in the above noted case in this court or in any other court in which the same may tried or heard.

To sign file, verify and present pleadings, appeals, cross-objections or petitions fee executions review, revision, withdraw compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the execution of the said case in all its stages subject to payment for fees for each stage.

*21/12/2022*



To file and take back document, to admit &/or deny the document of opposite party

To take execution proceedings.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocates or their substitute in the matter as my/our own acts, as if done by me/us intents and purposes.

AND I/We undertake that I/We or My/Our duly authorized agent would appear in court on all hearing & will inform the Advocate for appearance when the case is called

IN WITNESS WHEREOF we do hereunto set our hand to their presents the contents of which have been understood by us on this      day of December 2022

ADVOCATES



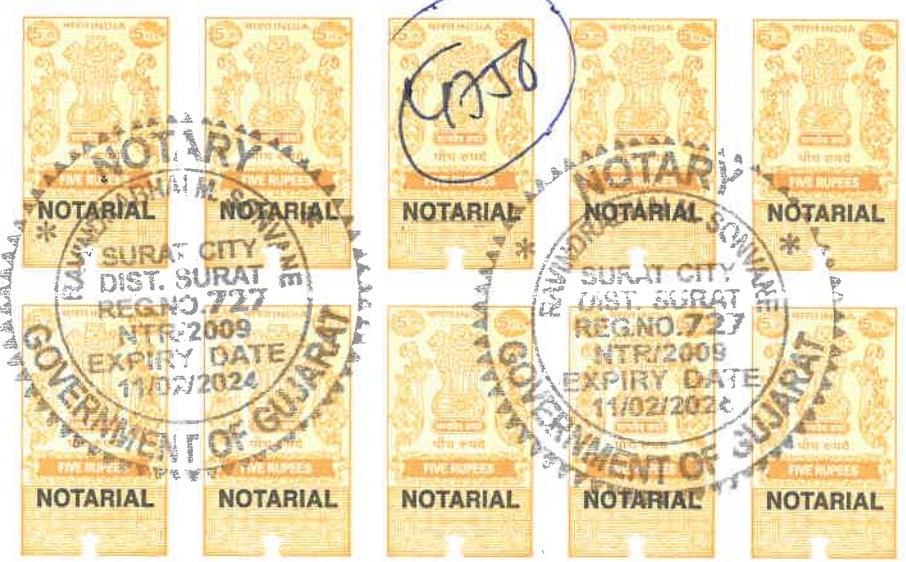
Handwritten signature of the advocate.

Handwritten signature of the notary.

Signature



I am not a member of Advocates Welfare Fund and therefore stamp of Rs.2 is not affixed herewith.



Sr. No.: 4756/2022  
Date: 06 DEC 2022  
My Commission expires on 11-02-2024



~~BEFORE ME~~

RAVINDRABHAI M. SONVANE  
ADVOCATE & NOTARY  
SURAT CITY DIST. SURAT  
GOVT. OF GUJARAT.



Government of India



1350



भारत सरकार  
भारत सरकार



आधार

सूचना

- आधार पहचान का प्रमाण है, नागरिकता का नहीं।
- सुरक्षित QR कोड/ऑफलाइन XML/ ऑनलाइन ऑथेंटिकेशन से पहचान प्रमाणित करें।

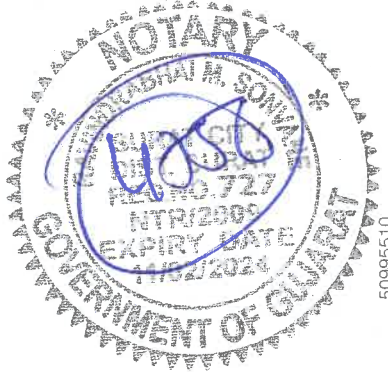
भारत सरकार  
Government of India

INFORMATION

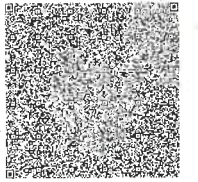
- Aadhaar is a proof of identity, not of citizenship.
- Verify identity using Secure QR Code / Offline XML / Online Authentication.

भारतीय विशिष्ट पहचान प्राधिकरण  
Unique Identification Authority of India

Enrollment No. : 2708/22008/01116



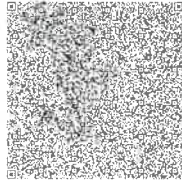
- भारतभर में मान्य है।
- आधार कई सरकारी और गैर सरकारी सेवाओं को पाना आसान बनाता है।
- आधार में मोबाइल नंबर और ईमेल ID अपडेट रखें।
- आधार को अपने स्मार्ट फोन पर रखें, mAadhaar App के साथ।
- Aadhaar is valid throughout the country.
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Unique Identification Authority of India

भारत सरकार  
Government of India



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